The Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025- Passed

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I beg to move*:

?That the Bill further to amend the Insurance Act, 1938, the Life Insurance Corporation Act, 1956 and the Insurance Regulatory and Development Authority Act, 1999, be taken into consideration.?

In the opening remarks, I would like to just highlight what the current ecosystem is. After all, the policy has moved towards reaching 100 per cent FDI now. Earlier, we had amended it to reach 49 per cent. With that and many other changes, an ecosystem has developed in this country with greater access for people to insurance. The Insurance Ombudsman Rules were framed in 2017, and IRDAI was also established. They have established an elaborate framework for the protection of policyholders. The Government came up with several flagship programmes, like Pradhan Mantri Jeevan Jyoti Bima Yojana, Pradhan Mantri Suraksha Bima Yojana, Pradhan Mantri Jan Arogya Yojana, and Pradhan Mantri Fasal Bima Yojana. All these aimed at the poorest sections who can afford insurance but by keeping the premium less, we made access to insurance and as I said in the morning, that kind of access which came of help even during the big pandemic like Covid. Other than that, the Government also has been making sure that the public sector insurance companies can meet the insurance requirements of the people of India. So, by listing of LIC, for instance, we have made it transparent for people to know what is happening there and those who want to participate in the retail stock market, they can also come in. The GIC Re-insurance and New India Assurance are all in this direction.

Sir, with these kinds of steps taken, as I said, we moved from 26 per cent to 49 per cent in 2014-15, and then from 49 per cent to 74 per cent in 2021. These have actually brought in greater push for the insurance sector. I will explain, how, by taking up some of the parameters. In 2014-15, the number of insurers were 53. Now, they are 74. Insurance penetration earlier was only 3.3 per cent. Today, it is closer to 3.75 or 3.8 per cent. Insurance density, that is, average insurance premium paid per person in a year is referred to when I say insurance density, it

was 55 US dollars in 2014-15. Now, it is 97 US dollars. Total insurance premium in lakh crore rupees was Rs. 4.15 lakh crore in 2014-15. Now, it is Rs. 11.93 lakh crore. Asset under management was Rs. 24.20 lakh crore in 2014-15. Now, it has gone up to Rs. 74.43 lakh crore.

FDI limit in insurance companies, as I said was raised from 49 per cent in 2014-15 to 74 per cent in 2024-25 whereas for insurance intermediaries, that 49 per cent which was the case in 2014-15 was made 100 per cent even in 2024-25. So, with all these, now is the time when we are looking at greater penetration and we want to have the regulator also to be more robust and that is why, we have taken this in the amendment that we are bringing about. I am not getting into the details of each one of those but there will be a better regulatory oversight. There will be ease of compliance. Insurance intermediaries will provide uninterrupted services and we are also treating both intermediaries and insurance companies with a lot more standardized approach so that whenever they do anything, they will have to have a stakeholder consultation before they bring in any policy and so on. So, Sir, broadly, I will leave it here that it aims at bringing in transparency. There is a good need for insurance money and so an increase in FDI. Many compliance related issues are being eased out. There is, for instance, a legal requirement to seek prior approval. Even to seek approval of the IRDAI or the regulator for transfer of share capital, that is, even for one per cent, they will have to come and seek approval. But now, we are saying, no, you come only when it is five per cent so that there will be greater flexibility and so on. So, there are very many such measures. Once the discussion is over, I will take your permission and give the elaborate clarification and reply to all the Members.

So, with this, I look forward to having the debate.

माननीय अध्यक्ष **:** प्रस्ताव प्रस्तुत हुआ :

?कि बीमा अधिनियम, 1938, जीवन बीमा निगम अधिनियम, 1956 और बीमा विनियामक और विकास प्राधिकरण अधिनियम, 1999 का और संशोधन करने वाले विधेयक पर विचार किया जाए ।?

श्री मणिक्कम टैगोर जी । मणिक्कम जी, आज आपकी ओपनिंग है । अच्छा माननीय संसद सदस्य वही होता है, जो बैठे-बैठे टिप्पणी करने की बजाय जब ओपनिंग हो तब अच्छा खेले । आप अच्छा बोलिए । इस देश के अंदर सदन से ही देश के बड़े नेता बने हैं । हम भी चाहते हैं कि सब बड़े नेता बनें ।

? (व्यवधान)

माननीय अध्यक्ष **:** हर बात पर बोलने से नहीं बनते हैं ।

SHRI B. MANICKAM TAGORE (VIRUDHUNAGAR): Thank you, Speaker, Sir. This Bill was introduced at 12:30 pm today, and at 4:30 pm we are having a discussion on it. The main question is, why is the Government rushing too far for this law to be made? This House has debated many Bills, some technical, some transactional, and some routine Bills. But, today's Bill is none of those. This Bill asks for fundamental questions about our Republic. Is insurance a public promise or merely a private product? Is protection a right of citizenship or a privilege of purchasing power? Insurance is not just about policies and premiums; it is about who bears risk in our society.

Speaker, Sir, when risk is pushed away from the State and on to citizens, democracy itself becomes fragile. Let us remember where we came from. In 1956, India had nationalized life insurance, not because markets failed, but because markets excluded. Indira Gandhi said: ?The purpose of nationalization is not profit but protection.? LIC was born not as a corporation but as a constitutional instrument of social security. It insured farmers with uncertain incomes, workers without formal contracts, and families whose only asset was hope. For decades, LIC did what private capital could not. It went to villages, took long-term risk, and invested in national development. That is the Congress?s idea of insurance. We believe in inclusion, not extraction, and we believe in solidarity, not speculation. What does this Bill really do? This bill is wrapped in comforting words, *sabka beema, sabki raksha.* But, let us read the fine print. Section 3(a)(a) allows 100 per cent FDI in insurance. It is not 74 per cent; it is not shared control; but complete foreign ownership. That means, pricing decisions made outside India, investment priorities set by global boards, profits repatriated abroad, and all in a sector that controls household savings, long-term capital, and social risk pooling.

This is not reform, Sir. This is the withdrawal of the State. The Government claims that this is the necessity for capital. But, Sir, facts matter. Many private insurers have not even used the existing 74 per cent FDI limit. If capital was the real problem, why was the 74 per cent not enough? The truth is uncomfortable. This decision is not driven by necessity, but, it is driven by ideology. An ideology that believes that the State must retreat, the market will magically include, and citizens must feed for themselves. The Congress Party rejects this ideology, clearly and unapologetically.

What happens when insurance is fully privatized, Sir? We do not need theory. We have experience. Look at the Prime Minister's Fasal Bima Yojana. Farmers pay

rising premiums; the claims are delayed or disputed; and the insurers remain protected. Look at Ayushman Bharat. Private hospitals deny high-cost procedures; cashless care becomes conditional; and States report unpaid bills running into lakhs of crores. When profit enters without accountability, risk quietly exits the insurer's balance sheet and enters the citizen's life. That is what happens when insurance forgets its social role.

Speaker, Sir, this Bill does not just open the door to foreign capital, it tilts the playing field itself. Private and foreign insurers will cherry-pick low-risk urban customers, exit rural and informal segments, and re-insure profits abroad. But, who will remain? It is LIC, and public insurers as insurers of last resort. This is not competition, but a systematic weakening. You privatise profits, and socialise losses. Congress will not accept this silent dismantling of India's largest and strongest public institution. Insurance is not a shop, but it is a financial backbone. Premiums are not spare change, but they are the long-term national savings. With 100 per cent FDI, dividends will flow out, re-insurance payments will flow out, and decision-making will also flow out. At a time when India needs domestic capital for infrastructure, climate resilience and social protection, this Bill allows an outflow of patient capital. Sir, that is not nation-building. This is financial dependency.

Hon. Speaker, Sir, we are not standing here to defend stagnation. Congress believes in reforms. But, it should be reforms with responsibility. Our alternative is clear. Strengthen LIC and public insurers, expand coverage through public-private balance, not surrender, use regulation to enforce inclusion and treat insurance as a social infrastructure. We believe growth must be shared, not siphoned.

Sir, let me end where I began. The Bill asks a question. Will India say protection is a right or protection is a product? Will we say the State stands with citizens in uncertainty or citizens must negotiate risk alone? Speaker, Sir, Congress chooses the Republic over the market, citizens over corporations and protection over profit. That is why we oppose this Bill, not in anger but in conviction.

SHRI KONDA VISHWESHWAR REDDY (CHEVELLA): Sir, thank you for this opportunity to speak on this very, very important Bill.

Sir, if a misfortune strikes an individual and the entire society comes forward to help and support this, then it is indeed a truly great society. Insurance is this business, where if an individual faces misfortune, an accident, or death, then the society comes forward and helps. It is indeed a great business and a noble scheme.

But, it is unfortunate that despite it being needed by every country, especially the poor in our country, the insurance penetration has been dismal.

16.47 hrs (Shri N. K. Premachandran *in the Chair*)

Sir, the opposition leaders blindly talked a little earlier today that during Nehru's time, they nationalised insurance companies and they did well. During Indira Gandhi's time, they nationalised insurance companies and they did well. But, they forgot to mention something. The penetration of some of the insurance companies was as low as one per cent when they nationalised it. Today, health insurance is almost 50 per cent and it is not just for the rich. They will say that it is only for the rich. No, Sir. Almost 40 per cent of that goes to the poor with the Government schemes like Pradhan Mantri Suraksha Bima Yojana, Atal Pension Yojana and Ayushman Bharat. The coverage is almost 40 per cent and it goes down to the bottom most. Is that good? Absolutely. They talk about nationalisation as being good, but that is when the penetration was the lowest.

Sir, strangely, they forget to talk about Shri P. V. Narasimha Rao ji. Why do they forget to talk about Shri P. V. Narasimha Rao ji who actually privatised and turned the country around? That paved the way for privatisation. The privatisation kept increasing each year from 24 per cent to 49 per cent and from 49 per cent to 74 percent. Now, it is going to go up to 100 per cent. The penetration kept increasing. The benefits of insurance are reaching the poor.

Sir, around 33 crore people are covered under Pradhan Mantri Suraksha Bima Yojana. With just Rs. 20 premium, there is insurance of Rs. 2,00,000 if someone dies in an accident. The premium under Pradhan Mantri Jeevan Jyoti Bima Yojana is just about Rs. 36 a month. It is a life insurance and they get about Rs. 2,00,000 at the end. This is going to the lowest of the pyramid.

Sir, the insurance penetration in India is still a long, long way to go. That is why the foreign investment is required. Foreign investor can be anybody and anywhere; it does not prevent the local. The local players are actually being encouraged by reducing the paid-up capital amount. So, the insurance penetration will increase; it will create more jobs. When it went up from 49 per cent to 74 per cent, Rs. 55,000 crore of FDI income came into the country. Now, it is expected that when it goes to 100 per cent, close to Rs. 1 lakh FDI investment will come into the country. It will create direct jobs, but more importantly, indirect jobs as well.

Sir, the number of agents will increase and they will also be more profitable. Premachandran ji was very concerned about the agents like life insurance agents and LIC agents, but this is a bonanza for the agents. Before this Bill, the agents were tied up with one insurance company. They were locked up. Those agents are unshackled. If I were an LIC agent, I could not sell some other product. If I am a Bajaj Insurance agent, I could not sell some other product. I was locked up and chained up. Now, I am unshackled. I can sell any insurance product, I can work for any other agency, I can sell health insurance, and I can sell general insurance also. Their profitability will increase and their numbers will increase. Today, there are approximately 70 to 75 lakh insurance agents. I am very confident that the number will almost double in the coming years with this.

However, it is not only deeper penetration, or the investment that it will bring in. There is one more important thing. Insurance promotes responsible behaviour and it penalises irresponsible behaviour. I am not just talking about cigarette smoking or rash driving but also unhealthy lifestyle in many other ways. For example, nowadays, builders construct buildings in unsafe areas like around lakes and those areas get flooded. They build gated communities that get flooded or sometimes even washed away with torrential rains. In the developed countries, even if a builder is getting the permission illegally and he constructs the building, the insurance company will not give the insurance. If the insurance company does not give the insurance, the bankers will not give the loans. And if the bankers do not give the loans, the product is unsaleable. In a way, it checks corruption. So, it promotes responsible and good behaviour and penalises wrong behaviour.

There is a BPO in my constituency. IRDA is also there in my constituency. That BPO just checks in the United States whether any building is in a 100-year flood zone, a 50-year flood zone, or a 25-year flood zone, and accordingly, the insurance company pays. So, insurance promotes responsible behaviour in our society. It is indeed noble and the penetration should increase. I do not think anyone should oppose the penetration of insurance.

Beside the number of agents, there are also 29 lakh points-of-sale persons who will also get the benefit. More importantly, anyone can become an agent. They have to write an exam. This exam is going to become tougher because, earlier, it was a separate exam for, say, life insurance and health and general insurance. Now, it is a composite exam. They can sell any product. The exam may be difficult, but I am sure all these agents will pass because India has brilliant people. But I request that

for rural penetration, this exam should be conducted in every regional language; it should be in Telugu in the villages of my constituency because the insurance penetration is very low there. So, just for example, the GDP contribution in urban India is very high around 55 per cent to 45 per cent, but the population split is low. If you look at the insurance offices, it is less than two per cent in rural India. So, I think we really need to look into it.

The other good thing is composite insurance. LIC could sell only life insurance. Now, it can sell multiple other insurances products. So, they are not restricted. This is a very good thing. An insurance company could not do any other operation except selling insurance. But now they can merge the financial services with the insurance services. So, it is good, but there is a risk also because the foreign players can have an unfair advantage. They can have an unfair advantage because they have deep pockets and unlimited funds, whereas our players may not have that deep pockets. So, the IRDAI should be very careful. If they merge a financial company with an insurance company, they will have even deeper pockets. Then, there will be caps, restrictions, and ratios that the IRDAI puts in place. They have to be scrutinized even more. Otherwise, the bigger players will have a greater advantage, and smaller players will not have that benefit. So, a composite license is good, and merging insurance and non-insurance businesses is beneficial, provided that the IRDAI truly acts like a watchdog.

Sir, before I conclude, I have two points regarding healthcare. Healthcare is very, very important. When it comes to healthcare, there is much to be discussed. However, if we examine the healthcare system in our country, which contain hospitals, in reality, it functions more like a sick care industry. They are compensated by the sick, not by the healthy. So, on one side, we have a healthcare industry that gets compensated by the sick, and on the other side, we have an insurance business that gets compensated by wellness. This creates two conflicting interests. Now, if hospitals and the healthcare industry are encouraged to enter the insurance business, the healthcare sector will truly shift from an illness-based model to a wellness-based model. They will promote yoga, gyms, and preventive health check-ups, which most hospitals do not focus on but instead depend just on sickness. So, I believe that is very, very important.

Sir, the most expensive insurance is the farmer insurance. If we analyse the premium in relation to the claims, the farmer insurance is the most expensive,

while general insurance is the cheapest. So, health insurance and farmer insurance are the most expensive.

Sir, if we compare any product or service in our country to the same in a developed country, the costs are similar. For instance, if you purchase a car in India or in a developed country, the prices are same. Similarly, a ton of steel, or a three-star or five-star hotel stay, here and abroad, costs about the same, or perhaps is even more expensive in India. Even for a ton of steel, aluminium, or wheat, prices in India are comparable to those in developed countries. However, there is only one product or service that is cheaper in India by five or ten times, that is, healthcare. Yet, it remains unaffordable. Therefore, it is very, very important that penetration in this sector should increase.

An hon. Member just mentioned about socialising the losses and privatising the gains. It is now reaching the bottom-most. The benefits are socialized. I was a Member in the 16th Lok Sabha also. The Agriculture Insurance Corporation was continuously incurring losses operating with a very primitive methodology of crop-cutting with low penetration. It was actually not insuring the farmers; it was insuring the banks that provided loans to the farmers which was compulsory. If I take a bank loan, I have to get the insurance whether I want it or not; the banks would deduct the premium from my pocket. However, today, 40 to 50 per cent of farmers are voluntarily taking loans. It is not socialized. They put a cap on it.

Sir, it is not just about the funds, because insurance is a trust and knowledge business. Trust is built over time or through advertisements, but knowledge is also important. It is not enough if I have a lot of funds; one must also possess adequate knowledge. Today, with advancements in artificial intelligence and actuarial sciences, foreign companies may have a much more deeper understanding of India than our Indian companies. So, it is very, very important to establish a highly advanced actuarial science and research centre, and this knowledge should be made available in the public domain so that all insurance companies are on the same level, preventing foreign companies from gaining an advantage in their understanding of our business. With this, the Pradhan Mantri's vision of insurance for all, that is, *?Sabka Bima, Sabki Raksha?* may become a reality even before 2047. Thank you. Jai Hind.

17.00 hrs

श्री उत्कर्ष वर्मा मधुर **(खीरी) :** सभापति महोदय, ?सबका बीमा, सबकी रक्षा (बीमा विधि संशोधन) विधेयक, 2025? एक धोखा, एक साजिश और एक कॉरपोरेट समर्पण है । मैं समाजवादी पार्टी की तरफ से ?सबका बीमा, सबकी रक्षा (बीमा विधि संशोधन) विधेयक, 2025? का कड़े शब्दों में विरोध करता हूँ । मैं उत्तर प्रदेश से आता हूँ और पूरे विश्वास के साथ कहना चाहता हूँ कि यह विधेयक उत्तर प्रदेश के 20 करोड़ लोगों के साथ विश्वासघात है ।

सरकार ने नाम रखा है ? सबका बीमा, लेकिन इसकी आत्मा और दिशा साफ बताती है कि यह अंबानी-अडाणी और विदेशी कंपनियों का बीमा है । यह विधेयक डॉक्टर राम मनोहर लोहिया की समाजवादी विचारधारा पर सीधा हमला है ।

सभापति महोदय, अगर सच में यह विधेयक सबके लिए होता तो किसानों की फसल सुरक्षित होती, मजदूर की मजदूरी सुरक्षित होती और गरीब की जिंदगी सुरक्षित होती, लेकिन आज स्थिति यह है कि प्रीमियम आम आदमी देता है और मुनाफा कुछ चुनिंदा कंपनियां ले जाती हैं । 100 परसेंट एफडीआई भारत की बीमा व्यवस्था की नीलामी है । इस विधेयक का सबसे खतरनाक प्रावधान बीमा क्षेत्र में एफडीआई को 74 परसेंट से बढ़ाकर 100 परसेंट करना है । इसका सीधा अर्थ यह है कि अब अमेरिकी और यूरोपीय कंपनियां बिना किसी भारतीय साझेदार के भारत की बीमा व्यवस्था पर कब्जा करेंगी । एलआईसी, जिसने सन् 1956 से गरीब, किसान, मजदूर और मध्यम वर्ग की सेवा की है, जिसका पैसा देश के नागरिकों के पसीने की कमाई से बना है, उसे अब विदेशी कॉरपोरेट के दिग्गजों से लड़ने के लिए मजबूर किया जाएगा । यह वही नीति है, जिसे अपनी माँ को छोड़कर सौतेली माँ को गले लगाना है ।

डॉक्टर लोहिया ने कहा था कि देश की अर्थव्यवस्था देश के हाथों में रहनी चाहिए, लेकिन यह सरकार भारत की अर्थव्यवस्था को विदेशी हाथों में सौंपने पर आमादा है । उत्तर प्रदेश की भयावह सच्चाई यह है कि वहां 95.8 परसेंट लोग बीमा से बाहर हैं । अगर आप उत्तर प्रदेश की हकीकत देखेंगे तो वहां केवल 4.2 परसेंट लोगों के पास ही स्वास्थ्य बीमा है । राष्ट्रीय औसत 55 परसेंट है, यानी यूपी के 95.8 परसेंट नागरिक असुरक्षित हैं । ग्रामीण यूपी की स्थिति और भी ज्यादा बदतर है । वहां सिर्फ 3 परसेंट का कवरेज है । बुंदेलखंड, पूर्वांचल और अवध के गांवों में बीमारी आने पर लोग गाय-भैंस बेचते हैं, जमीन गिरवी रखते हैं और साहूकारों से कर्ज लेते हैं ।

सरकार कहती है कि वर्ष 2047 तक सबका बीमा हो जाएगा, लेकिन पिछले 10 वर्षों में यूपी में क्या बीमा कवरेज बढ़ा है? सच यह है कि एक प्रतिशत भी कोई ठोस सुधार नहीं हुआ है । विदेशी बीमा कंपनियों का मॉडल स्पष्ट है और वह यह है कि शहरी इलाको में काम, महंगे प्रीमियम तथा मुनाफे वाले ग्राहक, लेकिन सवाल यह है कि उत्तर प्रदेश के 75 जिलों में, चाहे लखीमपुर खीरी हो, सीतापुर हो या बलिया, बहराइच, झांसी आदि जिले हों, वहां के मजदूरों का बीमा कौन देगा?

एलआईसी का सामाजिक दायित्व ग्रामीणों और कमजोर वर्ग तक बीमा पहुंचाने का था, लेकिन 100 परसेंट एफडीआई के बाद विदेशी कंपनियों को न ग्रामीण यूपी से मतलब होगा और न ही सामाजिक न्याय से मतलब होगा । जब एलआईसी को केवल मुनाफे की दौड़ में धकेला जाएगा तो वह भी गांव से पीछे हटेगी । नतीजा यूपी की 18 करोड़ ग्रामीण आबादी फिर से बीमा से बाहर हो जाएगी । उससे प्रीमियम बढ़ेगा और दावा मिलना मुश्किल होगा ।

सभापति महोदय, सरकार कहती है कि कॉम्पिटिशन से रेट्स कम होंगे, लेकिन सच्चाई बिल्कुल अलग है । पहले मार्केट कैप्चर करने के लिए थोड़ी छूट दी जाएगी, फिर मोनोपोली की जाएगी और फिर प्रीमियम में बेतहाशा

बढ़ोतरी होगी । मध्यम वर्ग जो आज 5 हजार से 10 हजार रुपये के करीब प्रीमियम देता है, उसे कल 20 से 30 हजार रुपये के करीब प्रीमियम देना पड़ेगा । क्लेम सेटलमेंट का क्या होगा? विदेशी कॉल सेंटर, अंग्रेजी फॉर्म, तकनीकी झंझट, ग्रामीण और हिन्दीभाषी नागरिकों के लिए यह एक डरावना सपना होगा । पीडीए के खिलाफ यह सीधा हमला है।

माननीय सभापति जी, हमारे राष्ट्रीय अध्यक्ष श्री अखिलेश यादव जी ने पीडीए, पिछड़े-दलित-अल्पसंख्यक की राजनीत नहीं, सामाजिक न्याय का संकल्प दिया । यूपी में आज बीमा 20 परसेंट अमीर लोगों के पास है और जो 40 परसेंट गरीब लोग हैं, उनके पास बीमा लगभग शून्य है । ओबीसी, एससी, एसटी और मुस्लिम समाज में बीमा पेनिट्रेशन 2 परसेंट से भी कम है । क्या विदेशी कंपनियां दलित बस्तियों में जाएंगी, अल्पसंख्यक मुहल्लों में कार्यालय खोलेंगी? छोटे किसानों को सस्ते प्लान देंगी? बिलकुल नहीं । यह विधेयक पीडीए के खिलाफ सीधा हमला है । एलआईसी के साथ छलावा है । सरकार कहती है कि एलआईसी को ऑपरेशनल फ्रीडम दे रहे हैं, लेकिन हकीकत देखिए एलआईसी एक्ट, 1956 में बदलाव, ऑटोनॉमी कम, गवर्नमेंट कंट्रोल ज्यादा और फॉरेन कॉम्पिटीशन का दवाब । एलआईसी को जानबूझ कर कमजोर कर विदेशी कंपनियों के लिए रास्ता साफ किया जा रहा है ।

मैं योगी सरकार का भी एक असफल विकास बताना चाहता हूं । यूपी में एक करोड़ नौकरियों

का वादा किया गया था, लेकिन बीमा क्षेत्र का क्या हुआ? आयुष्मान भारत की कवरेज यूपी में सिर्फ 40 परसेंट है, जबकि राष्ट्रीय औसत 55 परसेंट है । जब मौजूदा योजनाएं ठीक से लागू नहीं हो पा रही हैं, तो विदेशी कंपनियों के भरोसे गरीबों की सुरक्षा कैसे होगी? यह विधेयक समाजवाद की हत्या है ।

माननीय सभापति जी, डॉ. राम मनोहर लोहिया ने कहा था कि 'सबसे पिछड़े व्यक्ति की सेवा ही सच्ची सेवा है ।' यह विधेयक उस विचारधारा की हत्या है । चौधरी चरण सिंह जी के किसान-मजदूर प्रेम का अपमान है । यह कांशी राम जी के सामाजिक न्याय आंदोलन को कमजोर करने की साजिश है । हमारी स्पष्ट मांग है कि 100 प्रतिशत एफडीआई को वापस किया जाए और अधिकतम 49 परसेंट रखा जाए । एलआईसी को मजबूत किया जाए, कमजोर नहीं । यूपी के लिए विशेष बीमा पैकेज घोषित की जाए ।

माननीय सभापति **:** अब समाप्त कीजिए ।

श्री उत्कर्ष वर्मा मधुर **:** ग्रामीण क्षेत्रों में 50 परसेंट बीमा अनिवार्य किया जाए और प्रीमीयम पर सख्त नियंत्रण हो ।

माननीय सभापति महोदय, यह विधेयक 'सबका बीमा नहीं, सबका धोखा है' यह 'सुरक्षा नहीं, समर्पण है' हम समाजवादी हैं, हम पीडीए के सिपाही हैं, हम आर्थिक न्याय के प्रहरी हैं । हम इस गरीब विरोधी, यूपी विरोधी, कॉरपोरेटपरस्त विधेयक का पुरजोर विरोध करते हैं । धन्यवाद । जय हिन्द, जय भारत ।

श्रीमती शताब्दी राय बनर्जी **(**बीरभूम**) :** सर, इस बिल का नाम है 'सबका बीमा, सबका सुरक्षा'

जैसा कि आप लोगों का नारा है - 'सबका साथ, सबका विकास' मुझे जानना है कि ये 'सब' होते कौन हैं? कौन-से धर्म के, कौन-से जात के, इनका फाइनेंशियल स्टेटस क्या है? किन लोगों को आप 'सब' के ब्रैकेट में डालते हैं? यह जानना बहुत जरूरी है । Trinamool Congress?s stand has always been clear when it comes to FDI in insurance. We strongly oppose it. In March 2015, when the

Insurance Laws (Amendment) Bill was being discussed, we had said that allowing of FDI in the insurance sector is something that is against the interest of the country. This whole logic of the Government in pressing ahead with FDI in insurance sector is fraught with dangerous consequences. Now, this Bill seeks to allow 100 per cent FDI in insurance. 74 परसेंट इंश्योरेंस के टाइम भी देश में ऐसा कुछ नहीं कर पाये, सिर्फ चार कंपनियों को आपने 74 परसेंट एफडीआई दिया था । अभी उसको 100 परसेंट करेंगे, इसका मतलब क्या है? आप 100 परसेंट देकर क्या साबित करना चाहते हैं? देशभक्त! या देशप्रेमी! India has an overall insurance penetration rate of 3.7 per cent, which is below the global average of seven per cent. The requirement of net owned funds - includes equity capital, free reserves, balance in share premium account, and capital reserves representing surplus - for foreign reinsurers is proposed to be reduced from Rs.5000 crore to Rs.1000 crore. मतलब, इसमें भी देशभक्त का देशप्रेम ही प्रकट हो रहा है, क्योंकि आप 5000 करोड़ रुपए से 1000 करोड़ रुपए में उतर कर आ गये सिर्फ उनको लाने के लिए । But you have not accepted the proposal to lower minimum capital requirements for new insurers. Currently, the law mandates a minimum paid-up capital of Rs.100 crore for insurers and Rs.200 crore for re-insurers. Therefore, that has long been criticized as being too high and prohibitive. आप देश के लिए दो सौ से एक सौ नहीं कर रहे हैं और फॉरेन के लिए पांच हजार से एक हजार कर रहे हैं । यह देश प्रेम का उदाहरण है ।

One of the most notable omissions in the Bill is the provisions for composite licences, a reform that many insurers had strongly asked for. Under the existing Insurance Act, 1938, insurers are confined to rigid silos. Life insurers can only offer life policies, and general insurers cannot enter life insurance segment. You are introducing foreign investment in insurance. Remember, insurance giant American International Group (AIG) was considered too big to fail. But during the 2008 financial crisis, they had to be bailed out by the Government by giving an amount of over USD 180 billion. It was taxpayers? money. So, you must be beware. Just bringing in foreign companies is not a miracle cure which will grow the sector.

While on the topic of health insurance, let us compare Swasthya Sathi with Ayushman Bharat. Ayushman Bharat started two years after Swasthya Sathi. You copied the idea. It is very good. Swasthya Sathi is in the name of the woman head of family. It shows woman empowerment, just like we have 38 per cent of woman MPs in Parliament. Parents of both spouses are included under Swasthya Sathi. For Ayushman Bharat, you need to make a card. Swasthya Sathi is completely paperless and cashless. Swasthya Sathi covers 2.4 crore families, more than 2,800 hospitals are empanelled, and over one crore hospitalizations have been reported till now with 99 per cent claims settled. There was a scam in Ayushman Bharat. A

C&AG report found that 7.5 lakh beneficiaries were linked to a single mobile number. A recent survey conducted in over 300 districts revealed that over the last three years, 43 per cent of people surveyed faced problems while claiming their medical insurance. मेडिकल इंश्योरेंस करते समय वे लोग कहते हैं कि पढ़कर लीजिए, लेकिन उनकी टेक्निकल टर्म्स को बहुत सारे लोग समझ नहीं पाते हैं और साइन कर देते हैं । जिस प्रकार से दुकानदार से जब आप सामान खरीदने जाते हैं तो वह आपका अच्छे से स्वागत करता है, लेकिन जब आप एक्सचेंज या वापस करने जाते हैं तो दुकानदार पहचानता भी नहीं है । इसी प्रकार से इंश्योरेंस के टाइम पर इतना रूल्स दिखाते हैं, लेकिन लोग जब क्लैम करते हैं, they face problems with clearance from insurance companies after the hospital is ready to discharge the patient. जब पेशेंट डिस्चार्ज हो जाता है और वह आठ-दस दिन बाद घर जाने के लिए तरस रहा होता है तब इंश्योरेंस कम्पनियां क्लीयरेंस नहीं देती हैं । लोगों को इंश्योरेंस कम्पनी के दफ्तर जाना पड़ता है और कई बार एक-दो दिन लग जाते हैं और उस एक्स्ट्रा दिन का पैसा आपको अपनी जेब से देना पड़ता है । हमारे देश में गरीब जब होस्पिटलाइज़ होता है तो उसका बहुत पैसा खर्च होता है और वह जिंदा बचकर तो आ जाता है, लेकिन फाइनेंशियली मर जाता है । इंश्योरेंस कम्पनियां ऐसा करती हैं कि इस रूम के लिए पैसा नहीं देंगे, इस ट्रीटमेंट के लिए पैसा नहीं देंगे, इस टेस्ट के लिए पैसा नहीं देंगे, इस तरह से बहुत सारे पैसा वह काट देते हैं । इससे लोगों को जो क्लैम के समय में एक्चुअली मिलना चाहिए, वह नहीं मिलता है । It is happening despite the hospital?s TPA or accounts desk collecting a pre-approval from the insurance company, before admitting the patient. The so-called cashless treatment has turned into senseless waiting for numerous patients.

Another major issue is inadequate disclosure by the insurance companies of policy specific details. Technical and complex words are used to mislead policyholders. There are lots of rejections based on pre-existing diseases. The Health Ministry should direct IRDAI to make it mandatory for insurance companies to disclose on their websites each month the number of claims received and rejected. कितना रिजेक्ट करते हैं, यह जानना भी लोगों के लिए बहुत जरूरी है । उससे दूसरे लोगों को पता चलेगा कि हम इंश्योरेंस करने के लिए पैसा दे रहे हैं, क्योंकि इंश्योरेंस करना भी बहुत जरूरी है, लेकिन क्लेम मिलने के समय क्या मिल रहा है, कितना मिल रहा है, किसको मिल रहा है, किसको नहीं मिल रहा है, कितने लोगों को नहीं मिल रहा है, इसकी जानकारी वेबसाइट पर डालना बहुत जरूरी है ।

महोदय, सरकार बोल रही है कि हम विदेशी कंपनी की एडवांस टेक्नोलॉजी लाएंगे । अभी बीजेपी के एमपी यही बोल रहे थे । बहुत सारे ऐसे सेक्टर्स हैं, जिनकी टेक्नोलॉजी हमारे देश से ज्यादा विदेश में एडवांस्ड है । क्या आप वे सारी टेक्नोलॉजीज लेकर आएंगे? देश में जितनी कंपनीज हैं, आप उनको डेवलप कीजिए, उनको चांस दीजिए । आप पब्लिक के लिए जो पॉलिसी बनाते हैं, आप उनके सपोर्ट में खड़े नहीं होते हैं, बल्कि आप कंपनीज के सपोर्ट के लिए खड़े होते हैं । सरकार देश के लोगों के लिए और देश की कंपनीज के लिए होती है । जो गरीब है, वह आपको वोट देकर आपको जीताकर लाता है । आप कंपनीज के लिए जितना काम करते हैं, अगर उतना काम लोगों के लिए करेंगे तो मुझे लगता है कि हमारा देश आगे जाएगा ।

सर, आज रिजिजू जी ने टेबल थप-थपाकर बोला है कि हम लोग बिल तो पास करते रहेंगे । यह उन्होंने बहुत एरोगेंसी के साथ बोला । उन्होंने कहा कि आप लोग डिस्कस कीजिए, लेकिन हम तो बिल पारित करके रहेंगे । यह भी एक देशभक्त का साइन है । आप जो भी करना चाहें, वह करेंगे । ऑपोजिशन जो भी बोले, जो भी अपोज करे, आप डेमोक्रेसी खत्म करेंगे, फिर भी आप देशभक्त हैं । आप महात्मा गांधी का नाम हटा देंगे, फिर भी आप देशभक्त हैं । अगर हम लोग अपोज करेंगे, तो हम लोग देशभक्त नहीं हैं । हम लोग देशद्रोही हो जाते हैं । आप देशभक्त, देश प्रेम और देश के लिए सोचिए । देश की इंश्योरेंस कंपनीज को डेवलप करने के लिए उनको चांस दीजिए । आप इंश्योरेंस एजेंट से बात कीजिए कि वे लोग क्या चाहते हैं । वे लोग इसका अपोज कर रहे हैं और हम लोग भी इसका अपोज कर रहे हैं । धन्यवाद ।

SHRI G. M. HARISH BALAYOGI (AMALAPURAM): Thank you, Sir, for allowing me the opportunity to speak on the Sabka Bima Sabki Raksha Bill, 2025. This Bill is a timely and necessary step to modernise India?s insurance framework. Allowing up to 100 per cent Foreign Direct Investment will help expand the sector and improve consumer choice, while the strengthened role of the IRDAI will enhance regulatory oversight and protect the policyholders. The creation of Policyholders?s Education and Protection Fund reinforces these reforms by recognising that insurance can expand meaningfully only when awareness and trust are built among the consumers.

Sir, one provision that particularly deserves appreciation is the removal of the mandatory minimum paid-up capital requirement for the insurance cooperative societies. This will encourage community-based and region-specific insurance models, which are crucial for expanding coverage in under-served areas. However, I would like to highlight certain concerns where the intent of the Bill can be further strengthened.

Firstly, insurance penetration in India?s rural areas remains deeply inadequate. India?s insurance penetration is only about 3.7 per cent, well below the global average of seven per cent. While easing capital norms for cooperative insurers is a step in the right direction, the reality is that India currently has only very few cooperative insurers.

Therefore, micro-insurance assumes critical importance for low-income households, which provides protection against health emergencies, crop loss, natural disasters and loss of earning members. To scale micro-insurance meaningfully, it is essential to encourage smaller and niche players who understand local risks and regional needs. Therefore, rather than a rigid capital threshold, empowering IRDAI to prescribe proportionate and risk-based capital norms would allow flexibility while maintaining prudential safeguards.

Secondly, though opening the sector to 100 per cent FDI will increase competition and consumer choice, it is equally important to ensure that there is a level-playing field between the public sector and the private insurers. At present, a TDS of two per cent applies only to public sector insurance companies while the private insurers are exempt. This regulatory asymmetry places public sector insurers at a competitive disadvantage. Therefore, to realise the objective of the Bill, such unequal tax treatment must be addressed.

As more insurers enter the market, the absence of composite licensing remains a structural limitation. At present, insurers are required to operate separate entities for life insurance and general and health insurance, which increases compliance costs and prevents the offering of integrated products. Allowing composite licensing would, therefore, enable insurers to offer bundled solutions covering life and health insurance and savings under one roof, improving efficiency and delivering greater value to consumers.

The gaps in the insurance coverage becomes most visible when disaster strikes and livelihoods are wiped out overnight. India faces severe and recurring disaster risks due to its geography and demography. In my home State of Andhra Pradesh, particularly in coastal districts such as Dr. B. R. Ambedkar Konaseema, communities face floods and cyclones almost every year. Despite this repeated exposure, disaster insurance coverage in India remains weak, particularly for economically vulnerable households and infrastructure in high-risk areas with more than 90 per cent natural disasters being uninsured against.

The Finance Committee recommended parametric insurance as a solution offering faster payouts and clear triggers. I am happy to note that the NDMA has constituted a working group to develop single-peril parametric insurance products for India. Additionally, I would like to suggest to the hon. Minister using provisions in the legislation to speed up implementation of parametric insurance and also opening up use of government technology such as Weather Information Network and Data System (WINDS) for the same.

Similar gaps, in insurance protection exists for migrant workers working abroad. The Indian Government offers the Pravasi Bharatiya Bima Yojana as a mandatory insurance scheme for all Indian workers holding ECR-category passports and going to ECR countries. However, the Committee on External Affairs has noted that since the inception of the scheme, only about 2,197 claims have been settled out of 80 lakh policies, and only 156 of 418 claims were settled. This low settlement ratio

indicates deeply concerning systemic shortcomings. Coming from a State with a high number of migrant workers to other countries, especially the Gulf region, I would like to recommend that the Ministry of Finance work with the Indian Missions in claim facilitation, stricter oversight of insurers, and timely reimbursement to protect vulnerable migrant workers.

As I conclude, I would like to take a moment to commend the Delhi Police for cracking an insurance scam caller earlier today involving a fake call centre that preyed on individuals whose policies were nearing maturity. While we celebrate their work, we must be equally vigilant of dangers posed by scamsters and fraudsters in the insurance sector. We must ensure that all steps have been taken to provide the government with adequate support for modern technology so that they may protect our people from such frauds. With this, I conclude my speech and on behalf of my Party I support the Bill. Thank you.

SHRI RAJABHAU PARAG PRAKASH WAJE (NASHIK): Sir, I stand here to speak on the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025. While the Government claims that this Bill will accelerate growth, improve policyholder protection and enhance ease of doing business, a careful reading reveals serious concerns relating to foreign control, excessive regulatory powers and the privacy of our citizens.

The most troubling provision is the proposal to allow 100 per cent foreign investment in Indian insurance companies. Insurance is not just another business. It is a long-term financial backbone that supports infrastructure, social security and household stability. By permitting complete foreign control, we risk prioritising overseas shareholders? interests over the long-term financial security of Indian policyholders. I ask the Government: how does handing over full ownership of our insurance sector to foreign entities ensure *raksha* for our citizens?

My second concern relates to data privacy. The Bill mandates extensive collection and centralisation of sensitive personal data, including Aadhaar and PAN details of policyholders, and requires insurers to submit this data in real time to the regulator or its authorised entities. In an era of rising cyber threats, creating such large, centralised databases, especially when insurers may be 100 per cent foreign-owned, pose a serious risk to the privacy and security of millions of Indians. The assurances of confidentiality in the Bill are weak and insufficient.

In conclusion, this Bill risks replacing legislative scrutiny with regulatory convenience and national control with complete foreign ownership. Reforms are necessary, but they must be balanced, transparent and protective of citizens' rights.

I strongly urge the Government to refer this Bill to a Select Committee, so that the implications of 100 per cent FDI, excessive delegation of powers and data privacy risks can be thoroughly examined. Only then can we ensure that Sabka Bima truly provides Sabki Raksha. Thank you.

SHRI BHASKAR MURLIDHAR BHAGARE (DINDORI): Hon. Chairperson Sir, today we are discussing a very important issue. Through this bill, the government has set the ambitious goal of providing insurance to all by 2047. My party's stance has always been pro-people, environment friendly, and reformist. Therefore, we do not oppose 100% foreign investment and the introduction of technology in the insurance sector.

However, hon. Chairperson Sir, the question is not about investment, but about how much and what kind of protection the common people will receive from it, and how positively it will impact their lives. I would like to draw the House's attention to three serious issues and the relevant statistics.

Hon. Chairperson Sir, the government says that farmers will benefit when private and foreign companies enter the market. But there is a huge discrepancy between the amount collected as premium by insurance companies under the Pradhan Mantri Fasal Bima Yojana (PMFBY) and the amount disbursed as claims. The government can verify the figures it has; these companies have made thousands of crores in profit from the suffering of farmers. You cannot deny the reality that currently, it takes at least 6 months time for farmers' claims to be approved and settled. The BID model was successful in Maharashtra, where there was a limit on the companies' profits. If the losses were less, the remaining amount was returned to the farmers and the government. While rolling out the red carpet for foreign companies in this new bill, will the government show the courage to implement the BID model across the entire country and limit their profits? On the other hand, a country like America is moving towards something like Obamacare. The world is moving in that direction, so why aren't we? This question arises.

Hon. Chairperson Sir, it is easy to say "insurance for all," but according to the NITI Aayog report, almost 48% to 50% of India's total healthcare expenditure is borne by

people out of their own pockets. This percentage is very high globally. The world average is 18%, and I think this figure is very high in India. What is the reality of the Ayushman Bharat scheme? Many private hospitals do not offer treatment because the package rates are unaffordable. In Maharashtra, due to outstanding bills worth crores of rupees under the Mahatma Phule Jan Arogya Yojana, hospitals are not providing health services. These hospitals are affiliated only with wealthy hospitals in large cities, so will patients in rural areas receive proper treatment? It is essential that this assurance is included in the bill. Most importantly, health insurance acts as a shield for hospitals. Therefore, the cost of bills is increased by imposing unnecessary services on patients.

Therefore, it is necessary to pay attention to how such practices can be controlled. On one hand, the government says, "Buy insurance and be safe," and on the other hand, an 18% GST is levied on that same insurance. This means that if you want to buy insurance and be safe, you will first have to pay 18% GST. According to the Finance Minister's figures, in the last 3 years, the government has earned Rs. 24,000 crore or more from GST on health insurance alone. Tell me, are health and life a luxury that is taxed at 18%? What kind of welfare state collects taxes from people in distress?

Therefore, hon. Chairperson Sir, the government must first remove the GST on insurance while making insurance available to all. This GST should be brought down to at least 5% so that people get some relief. The new 100% foreign companies should be mandated to have profit limits and a rural quota as per the BID model. The government should ensure that the LIC company, which preserves Indian identity in the competition with foreign companies, is not undermined. The government should consider this bill keeping in mind that insurance is not a business for making profits, but a social necessity and responsibility. I am presenting my position before you without any hesitation. Please consider it. Thank you.

श्री रविन्द्र दत्ताराम वायकर **(**मुम्बई उत्तर-पश्चिम**) :** माननीय सभापति जी, मैं सदन में सबका बीमा सबकी रक्षा (बीमा विधि संशोधन) विधेयक, 2025 पर बोलते हुए अपने आपको भाग्यशाली मानता हूं । यह बिल किसी एक वर्ग के लिए नहीं है बल्कि हर भारतीय के लिए है जो मेहनत करता है, पसीना बहाता है और दिन-रात अपने परिवार के भविष्य की चिंता करता है ।

सभापति जी, हम सब जानते हैं कि बीमारी, दुर्घटना या संकट कभी बताकर नहीं आते लेकिन जब कभी कठिन समय आता है तो एक मजबूत इंश्योरेंस पॉलिसी परिवार को टूटने और बिखरने से बचाती है । दुर्भाग्य से देश में

लंबे समय से इंश्योरेंस को बहुत ही पेचीदा और अमीरों की चीज बना दिया गया था । आम आदमी सोचता था कि यह उसके बस की बात नहीं है लेकिन आज यह सरकार इस सोच को जड़ से बदल रही है ।

महोदय, पंत प्रधान नरेन्द्र मोदी जी ने स्पष्ट विज़न रखा है - सुरक्षा भी और सम्मान भी । जब जनधन योजना आई तो बैंक खाता हर गरीब के हाथ में आया । जब आयुष्मान योजना आई तब बीमारी के इलाज की चिंता कम हुई और आज ?सबका बीमा सबकी रक्षा? बिल के जरिए इंश्योरेंस को आम आदमी के करीब लाया जा रहा है । यह बिल इंश्योरेंस स्कीम्स पर पारदर्शिता का भरोसा दिलाता है । पहले लोग डरते थे कि क्लेम मिलेगा या नहीं मिलेगा, लेकिन अब पॉलिसी होल्डर की जानकारी सुरक्षित रहेगी और इंश्योरेंस कंपनियों की जवाबदेही बढ़ेगी । अगर किसी एजेंट ने गलत तरीके से या असत्य बोलकर पॉलिसी बेची होगी तो उस पर सख्त से सख्त कार्रवाई होगी । इसका मतलब है कि अब इंश्योरेंस सिर्फ कागज का टुकड़ा नहीं बल्कि एक विश्वसनीय सुरक्षा कवच बनेगा ।

महोदय, मैं मुम्बई से आता हूं, जहां हर दिन करोड़ों लोग काम पर निकलते हैं इसलिए यहां जीवन का जोखिम बहुत ज्यादा है । चाहे टैक्सी चालक हो, दुकानदार हो या ऑफिस में काम करने वाला कर्मचारी हो, हर किसी को भरोसा चाहिए कि अगर उसे कल कुछ हो जाए तो क्या उसके पीछे परिवार के साथ कोई खड़ा है या नहीं? यह बिल यही भरोसा दिलाता है । यह समझना जरूरी है कि मजबूत इंश्योरेंस सैक्टर देश की इकोनॉमी को कैसे मजबूत बनाता है । जब लोग सुरक्षित महसूस करते हैं तो आगे बढ़ते हैं यानी इन्वेस्ट करते हैं और देश की तरक्की में भागीदार बनते हैं । इस बिल के जरिए सरकार इंश्योरेंस सैक्टर को आने वाले कल के लिए फ्यूचर-रेडी बना रही है ।

महोदय, अब मैं सदन का ध्यान इस बात की तरफ आकर्षित करना चाहता हूं कि आखिर इस बिल की जरूरत क्यों पड़ी, क्यों यह बिल लाना पड़ा और हमारे देश में बीमा की स्थिति क्या है? आँकड़े बताते हैं कि हम सही रास्ते पर हैं, लेकिन मंजिल अभी दूर है । आज पूरी दुनिया में भारत बीमा के मामले में दसवें स्थान पर है, जो कि गर्व की बात है, मगर अभी और आगे जाने की जरूरत है । बीमा घनत्व, यानी एक आम आदमी औसतन कितना बीमा करवाता है, उसमें सुधार हुआ है । वर्ष 2001 में भारतीय बीमा पर औसतन सिर्फ 11 डॉलर खर्च करते थे । अब वह बढ़कर 92 डॉलर हो गया है, जिसका मतलब यह है कि अब भारत का आम नागरिक यह समझने लगा है कि बीमा फालतू खर्च नहीं, बल्कि जरूरत है ।

सभापति महोदय, असली चुनौती यह है कि अभी भी देश की बहुत बड़ी आबादी बीमा से अछूती है । इसी कमी को पूरा करने के लिए, हर घर तक सुरक्षा पहुँचाने के लिए हमारी वित्त मंत्री जी ऐतिहासिक बिल लेकर आई हैं । मैं बहुत ही सरल शब्दों में बताना चाहता हूँ कि इस बिल में देश की जनता को क्या मिलेगा । एक तो यह है कि ज्यादा निवेश यानी सस्ती पॉलिसी यानी हंड्रेड पर्सेंट एफडीआई का फायदा होगा । इस बिल का सबसे बड़ा कदम यह है कि अब बीमा कंपनियों में विदेशी निवेश यानी एफडीआई की सीमा को 74 प्रतिशत से बढ़ाकर सौ प्रतिशत तक कर दिया गया है । विपक्ष के कुछ साथी इसका विरोध कर सकते हैं, लेकिन उसका फायदा समझना चाहिए, यह मेरी आपसे दरख्वास्त है । जब बाहर से पैसा आएगा, बड़ी-बड़ी विदेशी कंपनियाँ भारत में आएँगी, तो बाजार में प्रतियोगिता बढ़ेगी । आप जानते हैं कि जब बाजार में प्रतियोगिता बढ़ती है, तो ग्राहक का फायदा ही होता है । नई तकनीक आएगी, सर्विस बेहतर होगी और सबसे बड़ी बात यह है कि बीमा की किस्त यानी प्रीमियम सस्ती हो जाएगी । यह सीधा फायदा आम आदमी की जेब को होगा, लेकिन सरकार ने यहाँ भी देश हित को सर्वोपरि रखा है । हंड्रेड पर्सेंट निवेश के बावजूद कानून में यह शर्त रखी गई है कि कंपनी का बड़ा अधिकारी जैसे एमडी या सीईओ कोई भारतीय ही होगा और वह भारतीय ही होना चाहिए, यह इस बिल में है ।

महोदय, दूसरी बात बड़ी आपदाओं में सुरक्षा, पुनर्वास और सुधार के बारे में है । कई बार हमने देखा है, जैसे केदारनाथ में बाढ़ आई, गुजरात में भूकंप आया, तो छोटी बीमा कंपनियाँ लोगों का क्लेम देने में असमर्थ होती हैं, क्योंकि उनके पास इतना पैसा नहीं होता है । इस बिल के री-इंश्योरंस के नियम आसान किए गए हैं, यानी बीमा कंपनी का बीमा निकाला जा रहा है । अब विदेशी पुनर्बीमा कंपनियाँ आसानी से भारत में आ सकेंगी । उसका फायदा यह होगा कि यदि कोई बड़ी आपदा आती है, तो हमारे किसानों और दुकानदारों का क्लेम नहीं अटकेगा, क्योंकि पीछे बड़ी कंपनियाँ भी होंगी, जो बीमा का पैसा सरलता से दे सकेंगी ।

महोदय, तीसरी बात सख्त नियमों और धोखाधड़ी पर लगाम लगाने यानी आईआरडीए को ताकत देने के बारे में है । अक्सर मेरे पास लोग आते हैं और कहते हैं कि साहब एजेंट ने असत्य बोलकर पॉलिसी बेच दी, अब पैसे वापस नहीं मिल रहे हैं । यह बिल इस दर्द की दवा है । इस कानून के जरिए भारतीय बीमा नियामक और विकास प्राधिकरण यानी आईआरडीएआई को और ज्यादा ताकतवर बनाया जा रहा है । अब अगर कोई कंपनी या एजेंट गलत तरीके से पैसा कमाता है, तो नियामक संस्था न केवल उन पर जुर्माना लगाएगी, बल्कि वह पैसा वसूल करने और पीड़ितों को वापस दिलाने की शक्ति भी रखती है । यह कदम मन में डर पैदा करेगा और ग्राहकों का भरोसा जीतेगा। एलआईसी हमारे देश का गौरव है । हर भारतीय का भरोसा है । यह बिल एलआईसी को और ज्यादा आजादी देगा । अब एलआईसी को अपनी नई ब्रॉंच खोलने या नए काम करने के लिए बार-बार सरकार के पास फाइल्स नहीं भेजनी पड़ेंगी । इससे एलआईसी तेजी से अपने फैसले ले सकेगी और प्राइवेट कंपनियों से डटकर मुकाबला कर सकेगी ।

माननीय सभापति **:** कृपया आप अपनी बात समाप्त कीजिए ।

श्री रविन्द्र दत्ताराम वायकर **:** महोदय, मैं दो मिनट में अपनी बात समाप्त करता हूँ । मैं एक सुझाव देना चाहता हूँ ।

माननीय सभापति **:** कृपया एक मिनट में कन्क्लूड कीजिए । आप सात मिनट ले चुके हैं ।

श्री रविन्द्र दत्ताराम वायकर **:** महोदय, मेरा पहला सुझाव यह है कि भविष्य में हमें कंपनियों को कंपोजिट लाइसेंस देना चाहिए, क्योंकि आज अगर एक आदमी को जीवन बीमा करना है, तो उसे एक कंपनी के पास जाना पड़ता है, हेल्थ इंश्योरेन्स के लिए दूसरी कंपनी के पास और गाड़ी के बीमा के लिए तीसरी कंपनी के पास जाना पड़ता है । यह आम आदमी के लिए परेशानी का सबब है । इसलिए, मेरा सुझाव यह है कि भविष्य में हमें कंपनियों को कंपोजिट लाइसेंस देना चाहिए ।

मेरा दूसरा सुझाव यह है कि छोटी कंपनियों को मौका देना चाहिए । बीमा कंपनी खोलने के लिए बड़ी पूँजी यानी सौ करोड़ रुपये की जरूरत होती है । मेरा सुझाव यह है कि इस सीमा को कम किया जाए । ? (व्यवधान)

माननीय सभापति **:** अपना लास्ट सेंटेंस बोलकर कन्क्लूड कीजिए ।

श्री रविन्द्र दत्ताराम वायकर **:** महोदय, मेरा तीसरा सुझाव यह है कि बीमा पॉलिसी के कागज़ इतनी कठिन अंग्रेजी और बारीक अक्षरों में होते हैं कि उसे वकील भी न समझ सके, इसलिए भाषा स्थानीय और सरल होनी चाहिए । ? (व्यवधान) डब्बे वाले डिलीवरी बॉयज़, ओला, उबर और काली-पीली टैक्सी चलाने वाले एवं घरों में काम करने वाली माताओं एवं बहनों की मुम्बई की भीड़ में अगर एक्सीडेंट हो जाए, तो उनके परिवार सड़क पर आ जाते हैं ।

मेरा सुझाव यह है कि इस बिल के तहत शहरी श्रमिक सुरक्षा कवच बनाया जाए, जिसमें बहुत कम प्रीमियम यानी शम्भर रुपये जैसी प्रीमियम रखेंगे, तो कामगारों को एक्सीडेंट और हेल्थ इंश्योरेंस मिल सकेगा । उनके लाइसेंस को रजिस्ट्रेशन के साथ लिंक कर दिया जाए । ? (व्यवधान)

माननीय सभापति **:** आपकी बात पूरी हो गई, अब आप कृपया बैठ जाइए ।

SHRI G. KUMAR NAIK (RAICHUR): Hon. Chairperson, Sir, thank you for giving me the opportunity to speak on the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025. The motto of LIC is *"Yogakshemam Vahamyaham"*. This is the 22nd shloka of the 9th *Adhyaya* of the Bhagavad Gita referring to the merciful protection of the Lord.

अनन्याश्चिन्तयन्तोमांयेजनाःपर्युपासते

तेषांनित्याभियुक्तानांयोगक्षेमंवहाम्यहम् । ।

The central reason why LIC is in a position to say that it will take care of the well-being of the people is because it is under the control of the Government. The Government is elected by the people, and LIC is its subsidiary. And that is the reason why it provides such extensive protection.

We are witnessing that the privatisation of our economic sectors is taking place gradually. Roads, railways, banks-all have been privatised. Naturally, there is a fear amongst the general public about losing control over their economic decisions.

The major concern is that this critical financial power will slip out of the hands of the stakeholders. We are witnessing a situation where all major decisions will be taken by foreign stakeholders. Foreign stakeholders do not take care of the hard-earned money of our people, who have contributed a great deal to build LIC and other institutions. Now, for the sake of foreign capital, they are going to shrink and lose their say. There is a significant likelihood that the profits generated by the insurance sector will be repatriated abroad, leaving our country with little to no benefit from its growth in the coming years

Sir, the Government argues that this sector needs more capital for growth. As per existing norms, 74 per cent FDI is already allowed in our country; however, this has not been fully utilised so far. Considering the fact that even the existing available capital has not been utilised, this argument loses its validity. I would say that the proposed Bill leads to a total deviation from social responsibility and focuses merely on earning maximum profit.

Hon. Chairperson, Sir, private companies will never show any interest in providing security to rural people, the poor, daily wagers, labourers, petty shopkeepers, and small traders. I am not raising false alarms. I firmly believe that society will face a situation where there will be no insurance coverage in several sectors, as insurance companies withdraw from sectors which they consider unprofitable.

Under such a scenario, where there is no insurance coverage, what will be the fate of people during financial distress, accidents or health crises? No one can predict the horrible situations that may arise as outcomes of this Bill. There will be situations where people are forced to sell their houses and properties to save themselves from hard times. There is no doubt about this.

We must look at the experiences of people and their derived benefits in Government schemes. Ayushman Bharat might have helped the middle class to a certain extent. However, large sections of the poor are still facing great hardship. One must understand how private hospitals behave towards the poor. It is a known fact that they are not cooperative. They deny admission to patients, deny cashless treatment, offer only those procedures which are profitable, and try to exit many Government health schemes pointing to the chronic backlog of pending bills. As of today, pending payments under government health schemes amount to Rs. 1.21 lakh crore. Several major private hospitals have exited the Government health schemes citing this issue.

Sir, I wish to bring to the notice of the Government that a similar situation is being faced by our farmers under the Fasal Bima Yojana as well. The premium amount paid by farmers keeps rising, however, compensation for crop failures is decreasing every year.

Moreover, one must also consider examples from low and middle-income countries globally. In societies that are already suffering from inequality, the implementation of privatisation further exacerbates the level of inequality.

To this, the Union Government says that insurance regulators will take care of all such issues. Sir, who are these regulators? They are officers appointed by Government authorities. They are not elected by the people. They do not fear losing office, and there are possibilities that they may be well be easily influenced or pressurised.

Therefore, I would like to ask whether the Government can ensure the ability, performance and credibility of the regulators?

Sir, we have already been witnessing the recent condition of the civil aviation sector. The DGCA serves as the regulator expected to control the sector. However, we are all aware of the IndiGo episode and the manner in which it hindered the country's progress by stifling competition. Hundreds of flights were cancelled across the country. Based on all these experiences, we cannot place blind faith in regulators.

Sir, the Bill, in principle, contradicts the ideology of the Congress Party. In many ways, it is an anti-people legislation. Therefore, I oppose the Bill and conclude my speech.

श्रीमती कमलजीत सहरावत (पश्चिम दिल्ली) : सभापति महोदय, आज आपने मुझे भारत के भविष्य को मजबूत करने वाले बिल पर बोलने का मौका दिया है, इसलिए मैं आपको धन्यवाद देती हूं । भारत विश्व का सबसे बड़ा लोकतंत्र है । यह 140 करोड़ लोगों का देश है । बड़ी आबादी और असंगठित क्षेत्र है, जिसमें न स्थायी आय है और न ही सामाजिक सुरक्षा के कोई प्रावधान थे । वर्ष 2014 में आदरणीय प्रधानमंत्री श्री नरेन्द्र मोदी जी जब देश के प्रधानमंत्री बने थे, तब उन्होंने सबसे पहले इसी सेक्टर की चिंता की थी ।

आदरणीय प्रधानमंत्री जी ने वर्ष 2015 में ?प्रधानमंत्री जीवन ज्योति बीमा योजना? लागू की थी । इसमें गरीब और कमजोर वर्ग के लिए कम प्रीमियम पर जीवन बीमा सुरक्षा योजना लागू की थी । मात्र 20 रुपये में 2,00,000 रुपये की बीमा राशि का प्रावधान किया गया था । दुर्घटना से मृत्यु या अपंगता होने पर आदरणीय प्रधानमंत्री जी ने ?प्रधानमंत्री सुरक्षा बीमा योजना? लागू की थी, जिसमें मात्र 20 रुपये से 2,00,000 रुपये की बीमा राशि का प्रावधान किया गया है ।

आदरणीय प्रधानमंत्री जी के मार्गदर्शन में स्वास्थ्य मंत्रालय ने ?आदरणीय जन आरोग्य योजना आयुष्मान भारत? लागू की थी, जो विश्व की सबसे बड़ी हेल्थ मॉडल बनी है । वह ऐसी योजना लेकर आए हैं, जिसमें प्रति व्यक्ति 5,00,000 रुपये तक किसी भी अस्तपाल में जाकर अपना इलाज करा सकता है । उसमें 30,000 से अधिक अस्पताल रजिस्टर्ड हैं ।

आदरणीय प्रधानमंत्री जी ने किसानों का भी ध्यान रखा है । वर्ष 2016 में ?प्रधानमंत्री फसल बीमा योजना? लागू की थी, जिसमें फसल नुकसान के लिए आर्थिक सुरक्षा का प्रावधान किया गया है । अब तक इसमें हमारे देश के 22 करोड़ से अधिक किसानों को लाभ मिल चुका है । आदरणीय प्रधानमंत्री जी ने जब दिल्ली में आकर सत्ता संभाली थी, तो उस समय स्थिति बहुत अच्छी नहीं थी ।

?कश्ती चलाने वालों ने जब हारकर दी पतवार हमें,

लहर-लहर तूफान मिले और मौज मझधार हमें,

फिर भी दिखलाया है हमने और ये दिखा देंगे सबको,

इन हालातों में भी आता है दरिया करना पार हमें ।?

आदरणीय वित्त मंत्री जी द्वारा आज प्रस्तुत ?सबका बीमा सबकी रक्षा (बीमा विधि संशोधन) विधेयक, 2025? केवल एक आर्थिक सुधार नहीं है, बल्कि सामाजिक सुरक्षा की दृष्टि से यह एक दूरदर्शी पहल है । बीमा किसी भी अर्थव्यवस्था का सबसे महत्वपूर्ण स्तंभ होता है । भारत में आज भी बीमा कवरेज ग्लोबल एवरेज से बहुत है । आदरणीय वित्त मंत्री जी ने ये सभी आंकड़े हमारे सामने पेश किए हैं । यह विधेयक किसानों, श्रमिकों, महिलाओं और निम्न वर्ग के लोगों तक बीमा की पहुंच को बढ़ाएगा और वित्तीय समावेशन को वास्तविक अर्थ देगा । भारत प्राकृतिक आपदाओं और स्वास्थ्य संगठनों के प्रति संवेदनशील देश है । बीमा व्यवस्था इस नुकसान के लिए क्षतिपूर्ति का एक साधन भी है, जिससे परिवारों पर वित्तीय बोझ कम होगा और परिवारों की बचत भी सुरक्षित रहेगी ।

मोदी सरकार ने समय-समय पर इंश्योरेंस सेक्टर में एफडीआई की सीमा बढ़ाई है, क्योंकि यह पूंजीगत क्षमता यानी कैपिटल इंटेसिव सेक्टर है । इस निर्णय से इस सेक्टर में पूंजी की कमी दूर होगी । इस बिल से ग्रामीण और कमजोर वर्गों को बीमा कवरेज में लाभ मिलेगा ।, ज्यादा कंपनियां आने से बीमा पॉलिसी कंपिटीटिव रेट और सस्ती दर पर बीमा पॉलिसीज़ ऑफर करेंगी और क्लेम सेटलमेंट फास्ट होगा । एक्सपर्ट और स्किल बढ़ने से इंडिया ग्लोबल हब बनेगा, जिससे भारत में रोजगार की दृष्टि से भी गति बढ़ेगी । इंश्योरेंस सेक्टर लॉन्ग टर्म कैपिटल को इंफ्रास्ट्रक्चर में इन्वेस्ट करेगा, जिससे भारत में हेल्थ, इंफ्रास्ट्रक्चर, रोड और स्वच्छ ऊर्जा आदि में विकास होगा ।

वित्त मंत्री जी ने बिल के ड्राफ्ट में स्पष्ट किया है कि प्रबंधन और नियंत्रण भारत में ही रहेगा, प्रीमियम का निवेश भारत में ही होगा, आईआरडीएआई के सख्त नियम लागू होंगे और पॉलिसी होल्डर्स के हितों को सर्वोपरि रखा जाएगा । मुझे नहीं लगता कि इतने स्पष्ट बिल में इन प्रोविजन्स के बाद भी विपक्ष के कोई सवाल हैं । बिल में बिल्कुल स्पष्ट किया गया है कि बिल में पॉलिसी होल्डर्स की एजुकेशन और प्रोटेक्शन फंड का भी प्रोविजन किया जाएगा, जिससे कि सेफ्टी मेकैनिज्म के लिए पॉलिसी होल्डर्स को उनके अधिकार के प्रति शिक्षित किया जाएगा ।

वित्त मंत्री जी ने स्पष्ट किया है कि एलआईसी अब नए जोनल ऑफिसेज़ खोलेगी, जो इंडिपेंडेंट डिसीजन्स लेने के लिए स्वतंत्र होंगे । हालांकि, सरकार की रणनीतिक निगरानी उनके ऊपर हमेशा बनी रहेगी । सबसे बड़ा डर डेटा का है । आदरणीय वित्त मंत्री जी ने यह भी स्पष्ट किया है कि डेटा प्रोटेक्शन एंड पॉलिसी होल्डर्स के इंट्रेस्ट के सेफगार्ड का भी इस बिल में पूरी तरह से ध्यान रखा गया है । इस नए बीमा विधेयक से भारत एक सुरक्षित, आत्मनिर्भर और सशक्त राष्ट्र बनने की दिशा में आगे बढ़ेगा ।

आदरणीय सभापति जी, विपक्ष के लोग बार-बार सवाल उठा रहे हैं कि सरकार जल्दी में क्यों है? आपने मानसून्त्र में देखा कि पूरे एक महीने सत्र को चलने नहीं दिया गया और जिन विषयों पर इनके पास यहां पर जवाब देने के लिए कोई उत्तर नहीं था, इनको उठकर भागना पड़ा । मैं आदरणीय प्रधानमंत्री जी के बारे में बताना चाहती हूं कि प्रधानमंत्री जी हर समय देश के लिए सोचते हैं और सरकार रात-दिन विकसित भारत के लिए काम कर रही है ।

HON. CHAIRPERSON : Now please conclude.

श्रीमती कमलजीत सहरावत **:** जी, महोदय । मैं प्रधान मंत्री जी के विषय में कहना चाहती हूं कि

?पाना चाहते हैं जो कुछ कल

उनकी जिंदगी में करने के लिए बस आज होता है,

लगा देते हैं जी-जान वो, लक्ष्य को पाने के लिए

उनकी इसी अदा में उनकी सफलता का राज होता है ।?

अंत में, मैं इसका समर्थन करते हुए कहना चाहती हूं कि यह बिल न केवल ?Insurance for All by 2047? का सपना साकार करेगा अपितु यह बिल भारत को आधुनिक समावेशी और सुरक्षित बीमा सेक्टर बनाने की दिशा में ऐतिहासिक कदम है । आदरणीय वित्त मंत्री जी द्वारा विकसित भारत की तरफ बढ़ने के लिए जो बिल आज पेश किया गया है, उस विकसित भारत की तरफ बढ़ने का आज सही समय है, यही समय है । इसलिए मैं विपक्ष के साथियों से यह भी कहना चाहती हूं कि

?किसी मोड़ पर घबराकर न थम जाइए आप

जो बात नई है अपनाइए आप,

डरते क्यों हैं नई राह पर चलने से

हम आगे-आगे चलते हैं साथ आइए आप ।?

इसके साथ ही मैं आदरणीय वित्त मंत्री जी द्वारा प्रस्तुत इस बिल का समर्थन करती हूं । आपने मुझे बोलने का मौका दिया, उसके लिए आपका बहुत-बहुत धन्यवाद ।

HON. CHAIRPERSON: Thank you.

Shri D. M. Kathir Anand.

SHRI D. M. KATHIR ANAND (VELLORE): *Vanakkam*, Chairperson. Today, I am not merely opposing a Bill; I am opposing the sale of social security hrough legislation. The Bill may look technical but consequences are deeply ideological, deeply political, and deeply dangerous.

Sir, insurance deals with life, health, death, and dignity. That is why, our Constitution places social security within the framework of socialistic justice. Yet this Bill treats insurance as just another investment sector. Let me draw the attention of the House to Clause 7, which inserts Section 3(AA) into the Insurance Act. This single clause allows 100 per cent foreign ownership in Indian insurance companies. Let us be honest about what it means. It means foreign companies boards will decide Indian premiums. Foreign shareholders will decide Indian exclusions. Foreign capital?s exit will decide Indian insecurity. When profits fall, capital will exit, but people cannot exit sickness, death or old age. Our Periyar warned us some time back ? ?when capital rules society, humanity becomes collateral?.

Clause 7 makes Indian lives also collateral. This Bill names itself as Sabka Bima. If this Bill is truly Sabka Bima, why does Clause 27 rewrite Section 27 to prioritise investment flexibility over social obligations? Why does Clause 20 give IRDAI the

power to direct investments without Parliament's approval? This Bill does not guarantee coverage. This Bill guarantees capital freedom. This is not Sabka Bima; this is *?Sab Kuch Corporate Hai*?.

LIC is not just another insurer. It is a people's institution built with people's savings, but look at Chapter 3, especially Clauses 77 to 82 amending the LIC Act. These clauses say - strip LIC of its unique statutory character, force it to operate like a market-driven company, push it to unequal competition with multinational insurers. LIC insured farmers, women, rural families, when private insurers refused, and this Bill punishes LIC for being compassionate.

Kalaignar M. Karunanidhi once said, ?public institution exists to correct market injustice, not to surrender to it?. This Bill does exactly opposite of it.

Now, Hon. Chairperson Sir, through Clause 30 amending Section 34 and Clause 31 amending Section 34A, IRDAI is given sweeping powers to issue binding directions, order, disgorgement, control management and operations, but where is the check? Most of these powers are accessible through regulations, not Acts. Parliament is sidelined, democracy is bypassed, and power is concentrated in unelected hands.

Clause 17 is very important. Let us look at Clause 17. Inserting new Sections 14A, 14B and 14C, these provisions allow centralised processing of KYC documents, sharing of sensitive health and financial data, large-scale data pooling by insurers and intermediaries. At a time when India still struggles with data breaches, this Bill creates data power without data accountability. This is not a digital governance; it is a data colonisation.

Hon. Chairperson Sir, under Clauses 59, 61 and 63, penalties can go up to Rs.1 lakh per day, and Rs.10 crore maximum without clear statutory safeguards. This becomes regulations by fear, not regulations by fairness. Justice must be proportionate; power must be accountable.

Through Clause 69, inserting Sections 114B and 114C, the authority is empowered to issue subsidiary instructions. Let the House understand this very clearly. These instructions have binding force, are not debated here, can override intent through interpretation. This backdoor lawmaking, delegated legislation, is replacing democratic debates.

Insurance affects State health schemes.

HON. CHAIRPERSON: Now it is almost six. So, if the House agrees, we will extend the House till the Bill is passed.

SEVERAL HON. MEMBERS: Yes.

HON. CHAIRPERSON: Okay, the House is extended till the Bill is passed.

18.00 hrs

SHRI D.M. KATHIR ANAND: We know very clearly insurance affects State health schemes, cooperative insurance societies, employment and welfare delivery. But not one clause mandates State consultations, federal consent, cooperative protection. This is missing in the Act.

This follows the same pattern we saw in GST, NEET and in Finance Commission. Sir, Tamil Nadu is administered but not consulted under this Act. Who bears the risk? The poor pay premium. The corporates collect the dividend. Private insurers cherry-pick the profits. LIC carries responsibility. This Bill rewards profit and penalizes compassion. Profit is protected and people are exposed in this.

Chairman Sir, Perarignar Anna once said that Government exists to protect the weak and not strengthen the strong. Kalaignar said, markets without morality destroy democracy. Clause by clause, this Bill strengthens the strong and abandons the weak.

Chairman Sir, this Bill tells the poor that your security depends on profitability. It tells States that your consent is unnecessary. It tells the Parliament that your role is ceremonial. And it tells corporations that India?s social security is open for business. We reject this message.

As a representative of Tamil Nadu, as a believer in Dravidian social justice, as a defender of constitutional socialism, I strongly oppose this Bill. I demand its withdrawal or at the very least, it must be referred to the concerned Standing Committee of Parliament for consideration. Social security is not for sale. People?s savings are not foreign capital. India will not become a corporate insurance colony. Thank you, Chairman Sir.

श्रीमती शांभवी **(समस्तीपुर) :** सभापति महोदय, धन्यवाद । आपने मुझे इतने महत्वपूर्ण विधेयक सबका बीमा, सबकी रक्षा पर बोलने का मौका दिया । आज हम अपनी पार्टी लोक जनशक्ति पार्टी (रामविलास) और अपनी पार्टी के राष्ट्रीय अध्यक्ष श्री चिराग पासवान जी की तरफ से इस विधेयक के समर्थन में बोलने के लिए उपस्थित हुए हैं । विशेष रूप से हमारे प्रधानमंत्री श्री नरेन्द्र मोदी जी और हमारी वित्त मंत्री श्रीमती निर्मला सीतारमण जी

का आभार व्यक्त करूंगी, जिन्होंने एक ऐसे कानून का निर्माण किया है जो आम आदमी की आय के अधिकार के हित में है । आम आदमी के लिए एक सुरक्षा कवच की तरह यहां पर आया है । आम आदमी के जीवन का क्या मोल होता है, यह एनडीए की सरकार बहुत ही मजबूती से जानती है और उसको पुन: स्थापित करने का प्रयास करती है ।

सभापति महोदय, आश्चर्य की बात यह है कि जब-जब इस सदन में रक्षा और सुरक्षा की बात होती है, तो विपक्ष को एलर्जी होती है । जीएसटी, जिसमें आम आदमी की आय की रक्षा होती है, जब इसकी बात होती है, तब विपक्ष को एलर्जी होती है । अगर बिहार में महिलाओं की आर्थिक स्थिति को मजबूत करने की बात होती है, उनकी आय की रक्षा की बात होती है, तब विपक्ष को एलर्जी होती है । अगर हम ऑपरेशन सिंदूर की बात करें, जिससे हम अपनी सीमा को सुरक्षित रखते हैं, जब सीमाओं की रक्षा की बात होती है, तब उनको एलर्जी होती है और अगर हम एसआइआर की बात करें, जो लोकतांत्रिक अधिकार को मजबूत करता है, उसकी बात होती है, तब भी विपक्ष को एलर्जी है । समझ में नहीं आता है कि इनको रक्षा से एलर्जी है, लोकतांत्रिक अधिकार से एलर्जी है या सुरक्षा से एलर्जी है? इनको सरकार से दिक्कत है, इनको आम आदमी से दिक्कत है या इनको किसी गरीब से दिक्कत है? जब भी गरीबों के हित की बात होती है, दलित, वंचित, शोषित वर्ग के हित की बात होती है, तब हमेशा ये कुछ न कुछ करके उसका विरोध करते हैं । सर, यह विधेयक पुन: स्थापित करता है कि सरकार जितनी गंभीर विकसित भारत, 2047 के लिए है, उतनी ही गंभीर सुरक्षा बीमा वर्ष 2047 तक हर एक इंसान तक पहुंचे उसके लिए भी है । जो हमारी सरकार की आधारशिला है, जो विचारधारा है, वह रिफॉर्म, परफॉर्म और ट्रांसफॉर्म है । इसके तहत बीमा के क्षेत्र में पिछले दस साल से जो भी सुधार हुए हैं उसको यह विधेयक और भी मजबूत करता है । इसके लिए मेरे पास कुछ आंकड़े हैं । प्रधानमंत्री जीवन ज्योति बीमा योजना के तहत मार्च, 2025 तक 23 करोड़ लोग इसमें शामिल हो चुके हैं और 9 लाख से अधिक परिवारों को लगभग 18,102 करोड़ रूपये का क्लेम दिया गया है । अगर हम प्रधानमंत्री सुरक्षा बीमा याोजना की बात करें, तो इसमें लगभग 50 करोड़ नामांकन हुए हैं, जिसमें साढ़े तेईस करोड़ महिलाएं हैं । अगर हम अटल पेंशन योजना की बात करें तो इसमें लगभग 46 हजार करोड़ रुपये का फंड जमा हुआ है । इसमें जो 48 प्रतिशत महिलाएं हैं, उनको लाभ मिला है । यह पुनर्स्थापित करता है कि केन्द्र सरकार बीमा के माध्यम से सब की आय को सुरक्षित महसूस कराना चाहती है, सब के जीवन को सुरक्षित रखना चाहती है ।

महोदय, यह बिल सिर्फ एक घोषणा नहीं है, बल्कि इम्प्लिमेंटशन का एक रास्ता है । इस बिल के कुछ प्रावधान हैं, जिनको मैं एक बार फिर से दोहराना चाहूंगी । इसमें एफडीआई को 74 प्रतिशत से बढ़ा कर 100 परसेंट करने का प्रावधान है । जब एफडीआई को 74 प्रतिशत से बढ़ा कर 100 प्रतिशत किया जाएगा तो इसमें हमेशा कंपीटिशन बढ़ेगा । कंपीटिशन के तहत जो कीमतें हैं, वह गिरती हैं और कीमत गिरने पर सस्ते प्रीमियम पर बीमा का लाभ आम आदमी को मिल सकेगा । आम आदमी के हित में ही इस प्रावधान को रखा गया है ।

अगर हम विदेशी रि-इंश्योरेंस की बात करें तो आपदा के समय, जैसे बिहार में विदेशी रि-इंश्योरेंस की पूंजी को 5 हजार करोड़ रुपये से घटाकर 1 हजार करोड़ रुपये कर दिया है । आपदा के समय, जैसे बिहार में बाढ़ आती है, ऐसे में जो छोटी-छोटी बीमा कंपनियां हैं, वह डूबने लगती हैं । जब विदेशी कंपनियां आएंगी तो इसमें रिस्क बंट जाएगा । आपदा के समय किसान और आम आदमी का क्लेम नहीं घटेगा । एलआईसी को आजादी मिलेगी और इसमें आम आदमी को एलआईसी से बेहतर लाभ मिल पाएगा । क्लॉज 50 के बारे में मैं हाइलाइट करना चाहूंगी । क्लॉज 50 के तहत इस कानून की जो भाषा है, उसे जेंडर न्यूट्रल भी किया जा रहा है । स्त्री और पुरुष का जो भेद है, उसको कम किया जाएगा । सामाजिक न्याय को पुनर्स्थापित किया जाएगा ।? (व्यवधान)

माननीय सभापति **:** आप अपनी बात समाप्त कीजिए ।

श्रीमती शांभवी **:** सर, मेरे बस दो सुझाव हैं । हम एक महिला सांसद हैं और बिहार की महिला सांसद हैं । मेरा बस यही सुझाव है कि बिहार में ?जीविका दीदी? का एक बहुत बड़ा समूह चलता है । अटल पेंशन योजना के तहत 48 प्रतिशत महिलाओं को बीमा का लाभ मिलता है । बिहार में ?जीविका दीदी? समूह का जो नेटवर्क है, उसका इस्तेमाल किया जाए । ग्रामीण क्षेत्र में जो महिलाएं हैं, उनको भी ज्यादा से ज्यादा लाभ मिले । यह सुनिश्चित किया जाए ।? (व्यवधान) सर, जो क्लॉज 93 है, हमारा जो इंश्योरेंस पेनिट्रेशन है, वह ग्लोबल एवरेज से कम है । इंश्योरेंस पेनिट्रेशन 3.7 परसेंट है और ग्लोबल एवरेज 7 परसेंट है । इसको बढ़ाने के लिए क्लॉज 93 के तहत जागरूकता का जो प्लान है, स्थानीय भाषाएं जैसे मैथिली, भोजपुरी, अंगिका में जागरूक अभियान एजुकेशन फंड के तहत चलाया जाए । ? (व्यवधान) बहुत-बहुत धन्यवाद । जय हिंद, जय बिहार ।

श्री राजीव राय **(**घोसी**) :** महोदय, आपने मुझे सबका बीमा सबकी रक्षा विधेयक, 2025 पर बोलने का मौका दिया, उसके लिए मैं आपको धन्यवाद देता हूं ।? (व्यवधान) आप ध्यान से सुनिये । मैं आप ही की बात कर रहा हूं ।

महोदय, मैं इस बिल पर बोलने के लिए खड़ा हुआ हूं और जब एफडीआई को 100 परसेंट करने की बात हो रही है तो सचमुच मुझे वर्ष 2014 के तत्कालीन मुख्य मंत्री जी की बातें बहुत याद आती हैं । मुझे लग रहा है कि आपको भी जरूर याद होगा । एफडीआई के बारे में वे क्या बोला करते थे? उसकी जानकारी आपको भी होगी । आज एफडीआई को 26 परसेंट, 49 परसेंट, 75 परसेंट और 100 परसेंट कर दिया गया है । माननीय मुख्य मंत्री जी की बातें मुझे बहुत जगह याद आती हैं । पेट्रोलियम के दाम, रुपये, देश की सुरक्षा और पर-कैपिटा इनकम पर उनकी बातें याद आती हैं । हमारे वैचारिक मतभेद तो हो सकते हैं, लेकिन मुख्य मंत्री जी की बातें बहुत याद आती हैं । अब पता नहीं क्यों नहीं कर पाए, जाने कौन सी मजबूरी है, कोई यूं ही बेवफा तो नहीं होता, कुछ तो मजबूरियां रही होंगी । उनकी कोई मजबूरी होगी । इसमें 100 परसेंट एफडीआई की बात हो रही है और उसमें एक प्रावधान लगा दिया गया है कि उसका हैड एक इंडियन व्यक्ति होगा । यह खुश करने के लिए इसमें प्रावधान किया गया है । मुझे ईस्ट इंडिया कंपनी भी याद आती है । जब ईस्ट इंडिया कंपनी आई थी तो वह कब्जा करती थी और एक राजा को बोलती थी कि तुम ही यहां के मुखिया हो । ईस्ट इंडिया कंपनी एक कानून से सरकार बन गई । यह विधेयक किसानों के खिलाफ है, गरीबों के खिलाफ है और छात्रों के खिलाफ है ।

मैं वित्त मंत्री जी से जानना चाहूंगा कि कि क्या कभी आपने सर्वे किया है कि जो कृषि बीमा हुआ है, उसके प्रीमियम देने में किसानों को क्या-क्या भुगतना पड़ता है । नेता जी जब मुख्य मंत्री थे, तब उन्होंने एक कानून बनाया था कि यदि सांप के काटने से किसी गरीब किसान की मौत हो जाएगी, तो उसको भी पांच लाख रुपये मिलेंगे । आज हम जिस इलाके से आते हैं, कभी गर्मी के दिनों में बिजली के तार जलने से खेतों में आग लग जाती है, बाढ़ से छोटे-छोटे किसानों का नुकसान हो जाता है । एक किसान वे होते हैं, जिनके पास अपनी जमीन नहीं होती है । क्या आपके बीमा नीति में है कि उसकी अपनी जमीन होना चाहिए? इधर हमारे मित्र बैठे हैं, जिनका नाम लेना उचित नहीं होगा, उनका नाम सबको पता है । हमारे यहां बोलते हैं कि पोत पर खेत दिया गया है, यानी गरीब आता है, एक साल का पैसा दे देता है और उसकी खेती करवाता है । उसके नाम से जमीन नहीं होती है । अगर उसको कुछ हो जाता है, तो उसको तो कुछ नहीं मिलेगा । क्या आपको पता है कि वे कौन मजदूर होते हैं, जो ठेके पर मजदूरी करते हैं? वे ज्यादातर पीडीए समाज के होते हैं । इसीलिए पीडीए के खिलाफ यह एक सोची समझी साजिश है ।

यदि माननीय वित्त मंत्री जी ध्यान दें, तो मैं एक और चीज की तरफ उनका संज्ञान लाना चाहूंगा । गरीब छात्र होते हैं, पढ़ाई शुरू होती है, कोई आपदा आती है, कोई मुसीबत आती है, घर के मुखिया का देहांत हो जाता है, तो उस गरीब छात्र की पढ़ाई खत्म हो जाती है । उसके पास फीस जमा करने के लिए पैसा नहीं होता है । यदि आपको इंश्योरेंस करना है, तो उस सेक्टर में कीजिए कि जहां कोई गरीब है । गरीब मैं इसलिए कह रहा हूं कि वह पीडीए है । इसलिए मैं बार-बार कह रहा हूं कि यह पीडीए समाज के खिलाफ आपकी सोची-समझी साजिश है । आप उनके लिए कुछ नहीं करते हैं ।

चिकित्सा सबसे महत्वपूर्ण विषय होता है । आपने आयुष्मान कार्ड का पहले डंका बजाया । जब उत्तर प्रदेश में हमारी सरकार थी, तब यदि किसी गरीब को किडनी या हार्ट ट्रांसप्लांट के लिए 40 लाख रुपए की भी जरूरत होती थी, तो वह रकम उसको दी जाती थी । आज आयुष्मान कार्ड से पांच लाख रुपये से ऊपर का इलाज नहीं करा सकते । आज की महंगाई को देखिए कि पांच लाख रुपये में कौन-सा इलाज होता है? आयुष्मान कार्ड लिमिटेड होता है । यदि कोई भी व्यक्ति, जो किसी पद पर भी नहीं होता था, वह मुख्य मंत्री को लिख देता था, भाजपा के साथी सबसे ज्यादा लिखते थे, क्योंकि उनको कोई सुनता नहीं था । जितने पैसों के लिए लिखा जाता था, उतना पैसा आ जाता था । आज मुख्य मंत्री जी के यहां अगर पांच लाख रुपये के लिए लिखो, तो 50 हजार रुपया आता है । इसके उदाहरण मैं दे दूंगा ।? (व्यवधान) आपको भी झेलना पड़ रहा है । जब प्रधान मंत्री जी मुख्य मंत्री थे, तो कहते थे कि मैं प्रदेश का मुखिया हूं । मुझे पता है कि केंद्र सरकार किस तरह प्रदेशों को परेशान करती है । वह आज भी हो रहा है । अब चूंकि इनकी मजबूरी है, ये लोग कह नहीं पाएंगे, क्योंकि अधिकतर राज्यों में उनकी सरकार है । यह उसी तरह की मजबूरी है ।

माननीय सभापति **:** आप इधर एड्रेस कीजिए ।

श्री राजीव राय **:** सर, मैं आपको ही एड्रेस कर रहा हूं ।

HON. CHAIRPERSON : Do not give reply.

SHRI RAJEEV RAI : You are right, Sir. जैसे एफडीआई लिमिट को इसको 26 प्रतिशत से 49 प्रतिशत और 74 प्रतिशत किया गया, अब इसको 100 प्रतिशत किया जा रहा है । इसमें देश के स्वामित्व का कहीं बाहर या एलआईसी का पैसा मित्रों की कंपनियों में इन्वेस्ट कराएं, बाहर का पैसा लेकर यहां करवाएं । देश के लोगों का जो स्वास्थ्य से जुड़ा डेटा है, गरीबी से जुड़ा डेटा है, उसको विदेशी कंपनियों के हाथ में दे देना, this is also noteworthy that when FDI limit was raised from 49 per cent to 74 per cent in 2021 ? (*Interruptions*)

HON. CHAIRPERSON: Shri Rajeev Rai ji, please try to conclude.

श्री राजीव राय **:** सर, दो-तीन मिनट दे दीजिए । हम तो साथ में ही रहते हैं । सर, सच सुना नहीं जाता है, पर आप सुन लीजिए ।

माननीय सभापति **:** आप एक मिनट में कन्क्लूड कीजिए ।

श्री राजीव राय **:** सर, मैं यह कहना चाहता हूं कि यह जो विधेयक लाया गया है, यह गरीबों के खिलाफ है । इसमें सामाजिक सुरक्षा की कोई बात नहीं की गई है । जिस विधेयक में सामाजिक सुरक्षा की बात न हो, खासतौर से किसानों के लिए, तो मैं चाहता हूं कि इसमें कुछ प्रावधान हों । पूर्वांचल के किसान पश्चिमी उत्तर प्रदेश, हरियाणा

और पंजाब की तरह किसान नहीं होते हैं । वे छोटे-छोटे किसान होते हैं । अगर सालभर में तीन बार उनकी खेती को नुकसान होता है, तो उन लोगों को भी, जो कॉन्ट्रैक्चुअल आते हैं, कॉन्ट्रैक्चुअल खेती करते हैं, उनको भी फायदा हो, गरीब किसानों की सुरक्षा हो, गरीब छात्रों की पढ़ाई न रुके, उसके लिए व्यवस्था हो । चिकित्सा के लिए चाहे जितना भी पैसा लगे, उस पैसे को देने की जिम्मेदारी सरकार ले । 100 प्रतिशत एफडीआई जहां होगा, समाजवादी पार्टी उसका विरोध करेगी । देश का पैसा देश के लिए होना चाहिए ।? (व्यवधान)

श्री अभय कुमार सिन्हा (औरंगाबाद) : धन्यवाद सभापति महोदय कि बीमा विधि संशोधन विधेयक, 2025 पर आपने हमें भाग लेने का अवसर दिया । सभापति महोदय, सरकार इस विधेयक को सुधार, सरलीकरण और विस्तार के नाम पर प्रस्तुत कर रही है, लेकिन यदि हम इसके प्रावधानों को ध्यान से पढ़ें, तो यह स्पष्ट है कि यह विधेयक बीमा सुरक्षा का नहीं, बल्कि बीमा बाजारीकरण का दस्तावेज है ।

सभापति महोदय, इस विधेयक का सबसे गंभीर और दूरगामी प्रावधान चैप्टर - II, सेक्शन 7, जिसके माध्यम से नई धारा 3AA जोड़ी गई है । अब विदेशी निवेशक कंपनी किसी भारतीय बीमा कंपनी की चुकता इक्विटी पूंजी का सौ प्रतिशत तक हिस्सा रख सकते हैं, अर्थात् अब भारत के बीमा क्षेत्र में 100 प्रतिशत तक विदेशी स्वामित्व होगा ।

महोदय, हम सरकार से जानना चाहते हैं, माननीय वित्त मंत्री महोदया जी से जानना चाहते हैं कि जब स्वामित्व पूरी तरह विदेशी होगा, जब बोर्ड, पूंजी और निर्णय प्रक्रिया विदेशी हाथों में होगी तो भारतीय नीति-धारकों के हितों की गारंटी कहां होगी? इस धारा में न भारतीय बहुमत बोर्ड की बाध्यता है, न निर्णयों में सार्वजनिक हित की कोई वैधानिक शर्त है, न ही संसद की कोई पूर्व स्वीकृति है । सरकार ने बीमा जैसे संवेदनशील क्षेत्र में राष्ट्रीय नियंत्रण का विचार ही त्याग दिया है । यह विधेयक रूल ऑफ लॉ से नोटिफिकेशन द्वारा शासन की ओर ले जाता है ।

महोदय, सेक्शन 21 के माध्यम से इस विधेयक ने सेक्शन्स 27A, 27B, 27C और 27D को पूरी तरह समाप्त कर दिया है । ये धाराएं निवेश, अनुशासन, नियंत्रित फंड्स, सुरक्षा सीमाओं से संबंधित थीं । इन धाराओं को हटाकर सरकार ने बीमा सुरक्षा की दीवारों को तोड़ दिया है ।

महोदय, सेक्शन्स 14, 14A, 14B और 14C के तहत बीमा कंपनियों को आधार, पैन, स्वास्थ्य विवरण और वित्तीय जानकारियों को इलेक्ट्रॉनिक रूप में संग्रहित करने का अधिकार दिया गया है । लेकिन इस कानून में न डेटा लोकलाइज़ेशन की बाध्यता है, न डेटा उल्लंघन पर स्पष्ट दंड की जिम्मेदारी, न विदेशी स्वामित्व की स्थिति में डेटा साझा करने पर रोक है ।

महोदय, एल.आई.सी. से संबंधित संशोधन किए गए हैं । एल.आई.सी. बिना सरकारी अनुमति के कार्यालय खोल सकती है । विदेशी शाखाओं के धन को भारत से बाहर रख सकती है । उसका संचालन निजी कंपनियों जैसा बनाया गया है ।

महोदय, सामाजिक दायित्व, ग्रामीण बीमा, गरीब वर्ग की प्राथमिकता को सुरक्षित नहीं किया गया है । एल.आई.सी. को निजीकरण की दिशा में ले जाने वाला यह कदम है । यह विधेयक बीमा सुरक्षा से अधिक निवेश सुविधा का कानून है और सार्वजनिक बीमा से अधिक कॉर्पोरेट बीमा को बढ़ावा देता है । इन्होंने इस विधेयक का नाम 'सबका बीमा, सबकी रक्षा' नाम दिया है लेकिन मैं यह जरूर कह सकता हूं कि यह नाम कुछ कॉर्पोरेट की रक्षा और सरकार की रक्षा विधेयक है ।

महोदय, मैं सरकार और माननीय वित्त मंत्री महोदया जी से मांग करता हूं कि 100 प्रतिशत एफ.डी.आई. प्रावधान वापस लिया जाए, नीति-धारक सुरक्षा को कानून में मजबूत किया जाए, एल.आई.सी. के सार्वजनिक दायित्वों को वैधानिक संरक्षण दिया जाए और इस विधेयक को संसदीय समिति में भेजा जाए । धन्यवाद ।

SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET): Sir, on behalf of Telugu Desam Party, I stand in support of the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill.

India?s insurance penetration is around 3.7 per cent of GDP whereas, globally, it is close to seven per cent. Before bringing this Bill, there are a few other changes that have been made by the hon. Finance Minister. In the last Budget, the hon. Finance Minister also announced the reduction of GST from 18 per cent to zero per cent on individual health insurance. This measure has been taken so that the majority of the population can access insurance schemes. Moreover, allowing 100 per cent FDI into the insurance sector is a step in the right direction, as it will expand access to these insurance schemes for more people.

However, I want to make two quick suggestions. First, the IRDAI, which governs and regulates the insurance companies, has been a little bit stringent. In a large country like India, with a large population, there are only about 70 to 72 insurance companies. About 16 per cent of the population have access to these companies, while the remaining 84 per cent of the population have access to approximately 15,000 companies worldwide. This means that the availability of insurance options in India is very low. Yes, the reduction in GST is a good thing, and bringing FDI will actually democratise the insurance policies. However, we should consider having more insurance companies in the country. Take the example of RBI. About 20 to 25 years ago, there were only a limited number of banks and insufficient penetration of credit. However, the RBI came forward and granted many licenses not only to banks but also to NBFCs so that more penetration of loans can happen, and we have seen the benefits of this approach. In that same direction, I request the Finance Ministry to consider issuing more licenses for insurance companies so that more people can access these services. Having only 70 companies for a population of almost 1.6 billion is too low. Even a small country like Sri Lanka has 50 insurance companies. So, I think, this regulation needs to be looked at so that more number of companies can come in.

Sir, my last suggestion is this. We have been seeing the PM Fasal Bima Yojana and also the health insurance schemes. While they are beneficial to a major extent, they are very broad in nature and need to be brought down to the farmgate level. Since

private companies are already doing this, the Government should also focus in the same direction. With these few suggestions, I support this Bill. Thank you very much.

श्री मलविंदर सिंह कंग **(**आनंदपुर साहिब**) :** सभापति महोदय, आपने मुझे सबका बीमा, सबकी रक्षा बिल पर बोलने का मौका दिया, इसके लिए मैं सबसे पहले आपको धन्यवाद देता हूं । जहां तक सबका बीमा सबकी रक्षा का सवाल है, हमारे देश का लोगों सबसे ज्यादा भरोसा एलआईसी पर है । किसी भी क्लास का आदमी हो, चाहे वह गरीब है, लोअर मिडल क्लास का है या मिडल क्लास है, हरेक इंसान एलआईसी पर भरोसा करता है । जिस तरीके से इस बिल के माध्यम से 100 परसेंट एफडीआई को लाया जा रहा है, 74 परसेंट एफडीआई ऑलरेडी थी । लेकिन अगर आप वर्ष 2014 से लेकर 2023 तक इन्श्योरेंस में पेनिट्रेशन देखेंगे तो बहुत ही मामूली वृद्धि हुई है, वर्ष 2014 में 3.3 थी जो तो अभी 3.7 हुई है । लेकिन आज भी सबसे ज्यादा लोगों का डर है, पेनिट्रेशन क्यों नहीं हो रही है, उसकी वजह प्रिमियम है, अगर प्राइवेट कंपनियों को इस तरीके से खुली छूट दे दी जाएगी । यहां राजीव राय जी ने सबसे गरीब आदमी की बात की है, वे तो प्राइवेट बैंक में भी जाने के लिए 100 बार सोचता है । पार्लियामेंट की सैलरी भी एलआईसी में जा रही है, इस तरीके से प्राइवेट कंपनियां इन्श्यारेंस सेक्टर में आएंगी तो मुझे नहीं लगता आम साधारण गरीब आदमी का कोई भला होगा, भला होगा तो निश्चित रूप से प्राइवेट कंपनियों का भला होगा, विदेशी कंपनियों का भला होगा ।

महोदय, मैं भारत सरकार को दो-तीन सुझाव देना चाहता हूं । मैं आपके माध्यम से आग्रह करूंगा कि इसमें दो-तीन चीजों का बड़ा वैक्यूम दिख रहा है । इसमें नो कम्पोजिट लाइसेंस, लाइसेंस को एक जगह नहीं रखा, उसे अलग-अलग रखा है । इससे लाइसेंस राज हो जाएगा । हैल्थ इंश्योरेंस के लिए अलग लाइसेंस, कार के लिए अलग, किसी अन्य चीज के लिए अलग लाइसेंस लेने की जरूरत होगी । लाइसेंस कम्पोजिट होना चाहिए । The Bill was expected to execute a composite licence, a long-pending demand. यह पुरानी मांग थी, जिसे इसमें कंसिडर नहीं किया गया । There is no reduction in capital norms for the new entrants. Similarly, they dropped proposals from the earlier draft. Then, there is no provision for capital insurance companies. The Bill is silent on allowing large corporates to set it up. बड़ी-बड़ी कम्पनियां चाहती हैं कि वह अपने आपको इंश्योर्ड भी अपने आप करें । उनके लिए क्या प्रोसेस रहेगा, वह भी मिसिंग है । मेरा सरकार से आग्रह है कि जिस एलआईसी पर हमें हमेशा से भरोसा रहा है, उसका कैसे सरलीकरण कैसे किया जाए, उसकी पैनीट्रेशन ज्यादा से ज्यादा सोसाइटी में हो और हमारा संविधान जिस सोशल जस्टिस की बात कहता है, तभी हम जस्टिस कर पाएंगे । आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूं ।

SHRI HAMDULLAH SAYEED (LAKSHADWEEP): Thank you, Sir, for giving me an opportunity to speak on the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill. At the outset, I would like to thank my party, the Indian National Congress, for allowing me to speak on insurance.

This Bill would have great ramifications for the general public at large. Our insurance sector is regulated as per the Insurance Act of 1938. Post-Independence, the insurance sector was nationalised to protect the public interest, to enlarge the

coverage and also to mobilise household savings. The enactment of the Insurance Act, 1938, was with the objective of monopolising the insurance sector, and major public companies were merged under the General Insurance Corporation of India. The sole purpose was to protect the insurance sector from private and foreign participation, ensuring that the State has a central role in providing insurance to the public at large.

Post-liberalisation reforms in 1991 marked a significant turning point, leading to a substantial increase in FDI inflows. Then, after the Malhotra Committee's recommendation, the Insurance Regulatory and Development Authority of India Act, 1999, led to the opening of the insurance sector to private and foreign players in the year 2000 through joint ventures. So, in 2000, the cap for the insurance sector was 26 per cent, and in 2015, this cap was increased to 49 per cent. Again, in 2021, there was a significant increase in the private sector's share of premium, and it was enhanced to 74 per cent by removing the Indian ownership and control requirement. Now, there is a move to increase FDI to 100 per cent in the insurance sector.

I would like to draw your attention to the fact that there are many demerits of 100 per cent FDI in the insurance sector. Let me highlight a few of them. The loss of public control over a strategic financial sector, increasing FDI to 100 per cent, would allow complete foreign ownership and control over insurance operations in India, including decision-making for investment, pricing and risk selection. Then, there will be an increased risk of foreign dominance and capital outflows. It will lead to the dominance of foreign companies and hegemony over the market. Domestic investors may not have the financial strength, and this could also lead to a large share of premium income flowing out of the country through dividends and payments within multinational groups.

Sir, this is certainly going to adversely impact the domestic business. This would erode the insurance sector. Sections 6 and 6A, which provide a major safeguard, have been compromised. These sections lay down a statutory ceiling on shareholders, transfer of shares, ownership thresholds and voting rights. One hundred per cent FDI in the insurance sector would explicitly compromise on this aspect. Therefore, I oppose this Bill, which does not protect and promote the local businesses and entrepreneurs involved in the insurance sector.

Sir, I would like to draw your attention to the fact that up till 2014, in Lakshadweep, we had 100 per cent blanket cover of health insurance for our general population

at large. But that has been withdrawn. I want to understand from the Government where do we fit in the Sabka Bima and Sabki Raksha (Amendment of Insurance Laws) Bill. Therefore, I would urge the Government to re-examine this amendment and keep this Bill in abeyance. I would also request the Government not to give complete control of our insurance sector to foreign investors in order to protect our local market. Thank you, Sir.

डॉ. मन्ना लाल रावत (उदयपुर) : सभापति जी, आपने मुझे सबका बीमा और सबकी रक्षा विधेयक पर बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूं । मैं एलआईसी आफ इंडिया का ग्राहक हूं । वर्ष 2001 में मैंने बीमा कराया था । आज मुझे 18 लाख रुपये की राशि उस बीमा के माध्यम से मिल रही है । यह अपने आप में बहुत महत्वपूर्ण सेक्टर है । इसमें सुरक्षा भी है, गारंटी भी है और कांट्रेक्ट भी है तथा इससे ज्यादा भरोसा इसमें है । जनता का भरोसा होना अपने आप में बहुत बड़ी बात है । जब देश में सबका साथ, सबका विकास, सबका प्रयास और सबका विश्वास की बात नरेन्द्र मोदी जी कहते हैं तो बीमा भी सबका होना चाहिए । जब अन्य देशों से तुलना करते हैं तो हमारे देश में बीमा का पेनेट्रेशन 4 परसेंट है, जो बहुत कम है । यह चिंता का विषय है लेकिन जब हम संविधान की प्रस्तावना के अनुसार सोशल, इकोनॉमिकल और पोलिटिकल जस्टिस की बात करते हैं तो मुझे लगता है कि यह सामाजिक और आर्थिक न्याय का बड़ा पक्ष होगा क्योंकि इसमें जो प्रावधान किए गए हैं, वे सभी महत्वपूर्ण हैं ।

महोदय, प्रस्तुत बिल बीमा अधिनियम, 1938 और आईआरडीए का एक्ट, 1999, एलआईसी का एक्ट, 1956 और साधारण बीमा (राष्ट्रीयकरण) एक्ट, 1972 को अमेंड करके जोड़ता है । यह बहुत महत्वपूर्ण प्रावधान है, जो आधुनिक आवश्यकता के अनुसार है । प्रोटेक्शन कैसे बढ़े और कैसे बीमा सेक्टर मजबूत हो, इसका वैश्विक स्तर पर ले जाने का प्रावधान यह बिल करता है । मैं इसका समर्थन करता हूं और मैं सभी से आग्रह करूंगा कि सर्वसम्मति से इसे पारित करें ।

महोदय, इसके उद्देश्य बहुत स्पष्ट हैं । इसका संचित निधि पर कोई प्रभार नहीं आएगा । यह अपने आप में बहुत महत्वपूर्ण बात है लेकिन इसका जो उद्देश्य है वह बीमा सेक्टर में वृद्धि करना, विकास करना है । जब देश आगे बढ़ रहा है तो बीमा सेक्टर भी आगे बढ़ना चाहिए । बीमा धारकों का बेहतर संरक्षण सुनिश्चित करना इसका उद्देश्य है । बीमा सेक्टर में सबसे महत्वपूर्ण ग्राहक का हित है । बीमा कम्पनियां और एजेंट्स के हितों की रक्षा करने का इसमें प्रावधान है । बीमा को सुगम बनाने का भी इसमें प्रावधान है । पूरा सेक्टर ट्रांसपेरेंट हो और बहुत अच्छे से रेगुलेट हो । जब हम देखते हैं तो पाते हैं कि जीवन बीमा में पूरी दुनिया में हम 10 वें नम्बर पर हैं और गैर-जीवन बीमा में 15 वें नम्बर पर हैं । जब हम विश्व का सबसे बड़ा लोकतंत्र हैं तो हमारी अपनी पोजिशन भी बहुत तेजी से इस क्षेत्र में बढ़नी चाहिए, जो हमारे हित में है । नए जमाने के हिसाब से डिजिटल डेटा संरक्षण की भी इसमें बात है । प्रतिस्पर्धा बढ़ाने की बात भी इसमें है । सरकार ने इस सेक्टर को आगे बढ़ाने की काफी पहल की है । किसानों के लिए इसमें पहल की गई है । जीएसटी में छूट देकर नौकरी करने वाले और मध्यम वर्ग के लोगों को राहत दी है लेकिन स्वास्थ्य बीमा जैसे प्रधान मंत्री आयुष्मान आरोग्य योजना के तहत काफी काम करने की आवश्यकता है । इसमें आईआरडीए को ताकतवर बनाने की बात कही गई है कि यदि एफडीआई के माध्यम से विदेशी कम्पनियां काम करती हैं तो जो प्रीमियम कलेक्ट किया है उसकी इनवेस्टमेंट भारत में ही करने का प्रावधान है । यदि इसमें कोई इर्रेगुलेरिटी होती है तो पूरे पैटर्न को जांचने की ताकत आईआरडीए को दी जा रही है । एलआईसी के लिए यह खुशखबरी जैसा है कि यदि उसे जोनल आफिस खोलना है तो सरकार से परमिशन लेने की आवश्यकता नहीं है । इसमें ग्लोबल स्टैंडर्ड आ रहा है ।

महोदय, सबका साथ, सबका विकास का जो दौर चल रहा है उसमें सबका बीमा भी बहुत महत्वपूर्ण है । इससे सबकी रक्षा होगी । विपक्ष इसका विरोध कर रहे हैं क्योंकि जब सबका बीमा होगा तो बिहार जैसा परिणाम आएगा, वेस्ट बंगाल में आएगा, तमिलनाडु में आएगा । विपक्ष राजनीतिक कारणों से इस बिल पर टीका-टिप्पणी कर रहे हैं, नहीं तो सबका बीमा, सबकी रक्षा बहुत महत्वपूर्ण है । मैं इसका अभिनंदन करता हूं और आग्रह करता हूं कि इस बिल को पारित किया जाए । आपका बहुत-बहुत अभिनंदन, नमस्कार और जय हिंद ।

SHRI Y. S. AVINASH REDDY (KADAPA): Sir, thank you for giving me this opportunity to speak on the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025.

I hope the letter and spirit of this Bill not only confines to life insurance but also to health insurance and the agriculture crop insurance as well. I would like to mention some of the advantages of this Bill. This Bill opens a pathway for up to 100 per cent FDI in Indian insurance companies to be governed by conditions notified subsequently by the Finance Ministry. In a capital-intensive, scale-driven sector, this initiative can propel growth. India?s insurance coverage remains low by global standards, with life insurance penetration at around three per cent and general insurance close to only one per cent. This highlights deep gaps in access, awareness, and affordability, especially in rural and informal sectors. This Bill will definitely increase the coverage across the country.

One of the main challenges of this Bill is it does not address the claim-settlement ratio data being used as a misleading tactic by insurance companies. The insurance companies in our country boost their high claim-settlement ratio by approving small claims while often rejecting larger, genuine claims on technicalities, making the actual claim to settlement amount ratio much lower, which is where the real financial impact lies for consumers. Even the much-quoted 96.82 per cent claim-settlement ratio is misleading because a claim is counted as settled even when it is only partially approved. Families often receive just 60 per cent or 65 per cent of the insured amount after heavy deductions, yet such cases are proudly added to the settled column. This inflates the numbers without reflecting the real value paid to the policyholders.

Sir, on behalf of the YSR Congress Party, we support this Bill provided the Bill does not negatively impact insurance employees and has safeguards for jobs, rights, and service conditions of existing insurance employees. The Government of India must move towards universal basic health insurance by expanding Ayushman Bharat scheme to cover all citizens of the country. IRDAI must be strengthened into

a proactive SEBI-like regulator to effectively oversee foreign and domestic insurance companies.

Finally, insurance-related adjudication and dispute resolution mechanisms must be comprehensively reformed to ensure timely and fair justice. Thank you.

SHRI K. RADHAKRISHNAN (ALATHUR): Sir, I rise to strongly oppose the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025. *Sir, I am happy that you are in the Chair while there is a discussion on this Bill. I express my sincere gratitude for the same.*

18.39 hrs (Shri Dilip Saikia *in the Chair*)

While the title suggests universal protection, the matter of the Bill moves in the opposite direction. This Bill is away from social security and towards corporate-driven insurance expansion. This Bill proposes sweeping amendments to existing insurance laws under the pretext of improving penetration and efficiency. In reality, it facilitates greater privatisation, consolidation, foreign and private sector dominance in the insurance sector, and weakening the public character of insurance that has been built over decades in this country. Public sector insurers like LIC and General Insurance Companies have played a crucial role in social security, rural outreach, and nation-building. This Bill risks reducing them to mere market players competing on unequal terms. The Bill also dilutes regulatory oversight and parliamentary accountability, granting excessive powers to the Executive and regulators without adequate safeguards. There is no clarity on how mis-selling, claim rejections or exclusionary practices will be prevented, particularly when private players dominate.

Sir, most importantly, the slogan, ?Sabka Bima, Sabki Raksha? rings hollow when there is no legally enforceable right to insurance or guaranteed coverage for all citizens. Without strengthening public insurers and ensuring State responsibility, this Bill reduces social protection to a market transaction. Therefore, I urge the Government to withdraw this Bill. I submit a simple request to the hon. Finance Minister to withdraw the Bill. Then, we can discuss the matter further. I strongly oppose this Bill once again. This Bill may be withdrawn.

SHRI E. T. MOHAMMED BASHEER (MALAPPURAM): Sir, before making my observation on this Bill, I would like to make an appeal, that is, save LIC. If you throw this LIC to have a fight with the multinationals, it is very clear that it will go to doldrums. I hope that the Government will show that kindness to this prestigious

institution. Otherwise, LIC is facing a lot of illness such as portfolio losses, stock performance, corporate exposure, operational and strategic challenges and external campaign and perception.

We all know that LIC is navigating a mix of market volatility and internal difficulties like staff shortage. They are suffering with this kind of thing. If you are not coming forward for the rescue of LIC, we will be showing it in a bad light. Similarly, when we are talking about this, I would like to say that we must have precaution and preparedness. What is the position now? Public sector is weakening.

On the other side, private parties, not only on a small scale, but also on a big scale, on an international level, are coming to capture the entire market. In India, it is a problematic kind of thing.

There is a strong regulatory framework. The hon. Minister in her opening remarks today was also talking about the necessity of a regulatory mechanism. I hope that we must establish a robust independent regulator like IRDAI to oversee licensing, operations, pricing, and solvency of insurance companies. We have to ensure that. We have to verify it that way.

The second thing is financial soundness requirement. The new parties come with new offers, impose minimum capital, solvency margins, and reserve requirements to ensure that insurers can meet future claims. That is a safety thing.

Then, there are consumer protection measures. It mandates transparency in policy terms, fair pricing, grievance redressal mechanisms, and protection against mis-selling. Similarly, there should be risk management standards that require insurers to adopt sound underwriting practices, reinsurance arrangements, and risk-based supervision. This is also a necessity.

There should be phased and controlled entry by allowing gradual entry of private and foreign players to prevent market instability and excessive competition. It is a very important issue. When we ask the Indian companies to fight with multinationals, we have to analyse the situation as to whether they can fight with them. How will they survive if they cannot fight? So, if you are not coming to the rescue of these institutions, we will be in a dangerous situation.

As regards universal service obligations, impose social and rural sector obligations so that insurance reaches the vulnerable and under-served population. This aspect is also to be considered properly.

Monitoring and accountability are also very important. It is easy to open the doors for everybody, but we will be in danger until and unless we ensure this.

As regards crisis preparedness, we have to be prepared to meet this kind of crisis.

Lastly, I would like to say that if this kind of kindness is not prevailing in you, then it will be dangerous. Public sector is after all public sector, and it is having its own greatness. But instead of fighting with others, you have to support them. The Government should support the public sector.

With these few expectations, I hope that wisdom may prevail upon the Government to take appropriate action in this regard. I thank you very much, Sir.

SHRI SELVARAJ V. (NAGAPATTINAM): Hon Chairman Sir, Vanakkam. Thank you for this Opportunity. I extend Vanakkam to Hon Finance Minister. I urge that this ? Sabka Bima; Sabka Suraksha? Amendment Bill should be withdrawn. Foreig Direct Investment in Insurance Sector is against the economy and sovereignty of our country besides the consumers. Insurance is not an ordinary business. This is a social security. Insurance is a Sector which collects savings of the people for long. These savings are being utilized in infrastructure, social welfare schemes and nation development. By allowing 100 per cent FDI in Insurance Sector, we are allowing the savings of our Indian people to go in the control of foreign capitalists. Profit is taken away from the country. Government?s control on the strategic financial sector will be weakened. This is not development. This is an action leading to exploitation of national resources. This is a law to help the foreign companies to earn huge profits. Foreign Insurance companies will be accountable to the International Investors and not the people of India. They are not aimed at social security rather they are aimed at highest profit. This is not inclusive as this amendment Bill targets the low risk customers of the urban higher income Group. Moreover, this Amendment is aimed for profit making through the world financial capital. As the consequences will be against the interests of the customers, premium amount will definitely increase as it is controlled 100 per cent by the foreign companies. Rejection of demand will increase. Old aged persons, rural poor and unorganised labourers, will be ignored. Consumers will be converted into profitable raw material rather than protected citizens. This measure will definitely weaken out Public Sector Insurance companies. PSUs like LIC, GIC do serve the high risky rural and social sectors. They invest in national development programmes. 100 per cent FDI will create unfair competition. Public sector will be totally ignored in a planned manner. Indirectly it will lead to privatisation. This is

not a reform. This is a planned collapse of the Public Insurance sector. It is a threat to the job and rights of labour force. The more dominating foreign Insurance Sector will lead to increase in outsourcing. Target based pressure will increase, There will be job losses. The rights of the Trade Unions will be affected. Permanent jobs will be converted as contract assignments.

China has experience of controlling this Sector and kept this as a national priority. China has restored Governmental control in its Insurance Sector. Even if FDI is allowed in China, there are strict controls on them. National institutional dominance, social targets, fixed security are some of the aspects followed in China. Insurance is used as a tool for development by China. It does see Insurance as a profit earning market. Our experience of Latin America shows that privatisation is a failure in this Insurance sector. Insurance and Pension sectors have been completely privatised in some Latin American countries. This has resulted in high premium, low Insurance cover and big financial crisis. The Government has to look into it in order to restore that. Dominance by the private players, will destroy the social security aspect. This prior experience of India is itself showing us a warning. FDI has been made 100 per cent in Insurance Sector with an aim to provide every citizen Insurance cover before the year 2047.

Sir, by weakening the Public Sector companies, why should you encourage the private sector companies in this Insurance Sector? From the year 1991 to till now, as many as Rs 82,000 Crore was collected as Foreign Investment in Insurance Sector. LIC is having assets worth Rs 57 lakh Crore. Such an institution should be strengthened rather being weakened. Only then Insurance coverage could be provided to all the citizens of our country. Last year, an amount of Rs 7, 324 Core has been given as dividend to the Union Government. What is the contribution made by the foreign Insurance Companies for the development of India? Those foreign Insurance companies who came into Insurance Sector after the year 2000, many of them have left this Business during the last 25 years. American International Group, Alliance New York Life, ING, etc. are such companies.

Government pleads for long term investments. After saying the lines of a Tamil poem of Mahakavi Bharathi ?Thaayin Manikkodi Paareer? on the floor of Parliament, after celebrating the 150th anniversary with a clarion call of saluting our soil, you have brought a Bill seeking foreign investments in Insurance sector once again. Thank you. Vanakkam.

SHRI N.K. PREMACHANDRAN (KOLLAM): Thank you very much, Mr. Chairman Sir. I rise to strongly oppose the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025.

Today morning, at the time of introduction of the Bill, I have raised so many objections. Those objections may be treated as part of my speech in opposing the Bill also.

I would like to remember the days of the global meltdown, that is the global economic crisis during the year 2008. We all know that the architect of the new liberalized economic reforms is none other than Dr. Manmohan Singh. He was the Prime Minister at that time. He, along with the Finance Minister, were returning from the global summit to address the issue of global meltdown. When they reached Delhi, they had a press meeting and in the press meeting press people asked a very pertinent question to them. The question was, how the global economic crisis or the global meltdown will affect the Indian economy. That was the pertinent question asked. The then hon. Prime Minister, Dr. Manmohan Singh Ji replied to the press people that this global economic crisis was not adversely affecting the Indian economy. Again, a question was raised: ?Why?? Then he answered that it was because we were having strong public sector undertakings in the insurance sector as well as in the banking sector. So, this is the way by which the Indian economy was saved during the global economic crisis in the year 2008. That is the strength of the public sector undertakings in the country.

Unfortunately, this Bill allows 100 per cent equity or 100 per cent Foreign Direct Investment in the insurance sector. Indirectly it is an attempt to privatise the whole insurance sector. We know it very well. I would like to cite an example regarding the Life Insurance Corporation of India. It is an organisation formed by a statute of the Parliament in the year 1956. Only Rs. 5 crore was the paid up capital of that company or the corporation. What is the wealth, asset and the capital of the Life Insurance Corporation? When we are all talking of the insurance penetration, it is very less compared to the global average of seven per cent. In India, it is just three per cent.

When we have to discuss about the growth of Life Insurance Corporation from 1956 to 2020 and the role of the Life Insurance Corporation in the development of the country in terms of so many welfare schemes and the infrastructure development, the contribution was too much. My question to the hon. Minister is this. Suppose with 100 per cent Foreign Direct Investment being allowed, the

multinational corporations which are doing business in the field of the insurance, are they concerned about the national development of the country? They will grab the profit and they will be benefited. But as far as the public sector undertakings like Life Insurance Corporation and the General Insurance Corporations are concerned, the benefit and the profit will be utilised for the welfare of the nation and for the development of the nation. That is their history which we have seen during all these 75 years.

Sir, coming to one of the points, the main issue regarding the growth and development of the Life Insurance Corporation is its market share. If you look at the market share, even after foreign investment was allowed in both the general insurance sector and the life insurance sector, they could not compete with the life insurance sector. Why? It is because of the strength of LIC agents across the country. There are 14 lakh LIC agents, and that is the real strength of the Indian insurance corporation.

However, as far as the General Insurance Corporation is concerned, they do not have such a strength. That is the reason why the market share of private companies and foreign companies in general insurance is more than 70 per cent. But as far as LIC or the life insurance sector is concerned, even after all this privatisation and globalisation, the Life Insurance Corporation is still maintaining a market share of more than 60 per cent. In this situation, we are inviting foreign direct investment up to hundred per cent and giving benefits to them. Definitely, this will adversely affect the Life Insurance Corporation, and it will also affect the livelihood of LIC agents who are working for the benefit of the country and for the benefit of the Corporation.

Sir, coming to the Clauses, I have given notices of seven amendments, out of which I would like to speak on three Clauses. I am not speaking on Clause 7; I have already spoken on that. Regarding Clause 71, I would like to seek a clarification from the hon. Minister because it is ambiguous and vague. I will just read Clause 71. It states that in Section 116 of the original Act:

?The Central Government may, by notification in the Official Gazette, exempt any insurer constituted, incorporated or domiciled in any country or State outside India from any of the provisions of this Act which may be specified in the notification either absolutely or subject to such conditions or modification as may be specified in the notification.?

It means that power is being given to the Central Government to exempt foreign multinational corporations from the requirements of the provisions of this Bill. Is this not an undue benefit being provided to multinational corporations over domestic companies?

There is one more provision regarding the agents, and I would like to seek a clarification from the hon. Minister on Clause 36. It is related to Insurance Regulatory and Development Authority of India, which will be determining certain matters. Once again, I would like to urge the hon. Minister to please protect the public sector undertakings in the country, in particular, the Life Insurance Corporation as well as the general insurance companies, so as to ensure the development of the nation and the welfare of the people.

With these words, once again, I strongly oppose this Bill, which provides for hundred per cent foreign direct investment in the private sector. Thank you very much.

SHRI VE. VAITHILINGAM (PUDUCHERRY): Hon Chairman Sir, Vanakkam. Our Hon Finance Minister has introduced this ?Sabka Bima; Sabka Suraksha? Bill. At the same time, through this Bill it is said that the Foreign Direct Investments in Insurance Sector will be increased from the present 74 percent to 100 per cent. Our worry is that the premium amount should not be allowed to increase at any cost. This is our demand. Particularly, if these foreign companies come to India, there is a possibility of increasing the premium amount. This should however be stopped.

19.00 hrs

I urge that the required action should be taken. Similarly guidelines for getting back the insured amount, or the assured sum should be implemented. Simple and poor people cannot compete with big companies by filing a case as there is a possibility of not getting the sum assured. Therefore I urge upon you that the regulatory mechanism should be in an organised manner. Not only that, when you say medical insurance, those big hospitals accept the Insurance policies. But small hospitals do not accept these Insurance policies and their coverage since the Insurance Companies do not release funds once it is claimed. Particularly, in smaller Cities, these Insurance cards are not being accepted. Due to this, the poor and downtrodden people are affected a lot.

I urge that something should be done in this regard. Similarly, when you talk about farm insurance, sample survey becomes an Insurance cover of that particular area.

Personally, this should be an Insurance for the farmers. If you take paddy, it is prone to diseases. In such a situation, when the farmers are affected and remain in deep distress, there should be arrangements for Insurance cover at this age. Similarly the cane farmers are very much affected. Particularly, due to crop diseases, cane growers pertaining to Cuddalore, Viluppuram and Puducherry are very much affected. At the same time, you are aware of the special harvest from Coconut cultivation in Pollachi area. Due to several coconut-tree borne diseases impacting cane growers of Tamil Nadu. Such cane farmers should be protected. Why because, Insurance money is being provided only after doing complete survey. If a particular Group of farmers are largely affected, they do not get due compensation amount. That too not in time. I urge that as it takes two or three years to fulfil the demands. I urge that the Union Government should rectify this. Similarly you are well aware of the fact that Puducherry is prone to natural disasters every now and then. There is a possibility of vehicles getting immersed in water. Traders find it difficult to engage in vehicle sales. They are reluctant to avail insurance cover. Because more than expected lines, those areas get affected. I therefore urge that necessary guideline should be framed.

Sir, three more points. We look at private banks. These banks do not extend loans under Mudra Scheme or any other Scheme as a priority sector lending. Because they do not have compulsion as a priority sector. I urge that Insurance sector should be accorded a status of priority sector. I request you that you should put this as a mandatory clause so that they will be bound to do that without fail. You are well aware of Puducherry that due to the efforts of our Hon Lieutenant Governor of Puducherry fake drug producers are identified and their drug manufacturing units have been closed. Those involved in such illegal drugs manufacturing are also arrested. Some children also died due to this spurious drugs. Compensation under the Insurance covers should be provided to them

I therefore urge that you should provide Insurance cover to those who used that fake or spurious drugs. Loss faced due to wrong medication by doctors, or wrong treatment by hospitals, and compensation thereupon should be included. Not only that, we have lost the income of our country due to the manufacturing of such spurious drugs. There should be stringent action against the.. Thank you.

ADV. FRANCIS GEORGE (KOTTAYAM): Hon. Chairperson, Sir, I rise to speak on this Bill with much apprehension and lot of doubts as far as the intent of the Government is concerned. This Sabka Bima, Sabki Raksha Bill, 2025 proposes

sweeping changes in the existing Act. We are reaching 100 per cent FDI, starting from 26 per cent to 49 per cent to 74 per cent to 100 per cent, through this enactment. The objective, as publicly stated by the hon. Finance Minister is to reach insurance for all by 2047 and 100 per cent FDI will be available to companies which invest the entire premium in India. The Finance Minister says that the removal of the FDI cap will attract stable and sustained FDI and increase competition, facilitate technology transfer, improve insurance penetration in the country. Insurance penetration is less than three per cent if you take the global average and the insurance density is only 10 per cent of the global average.

So, Sir, there is a lot of scope for our existing companies to improve their business in our country. What is this technology transfer in insurance business, I do not understand? This is not a high technology area. I can understand that if it is chip making or something like that, you have to import the technology from outside. But this is just a book keeping and management of finance, for which I do not know what high technology is being going to be brought from abroad.

Sir, there is no need for removal of this FDI cap and bringing in foreign companies into our market where we had seven public sector companies, and now, gradually their number has risen to 73 insurance companies. The global average is around 10000. If all those companies are going to come in and invest in this country, of course, foreign capital will come. But ultimately, what will be the outcome for our companies? That is the main point to be thought of.

What technology is going to be transferred and what kind of strengthening will be there? Of course, there will be competition and

whether there will be any level-playing field in that competition. That is the main thing.

So, I would like to know from the hon. Minister how it is going to benefit our country. Of course, if the competition benefits the larger public, that is good. We are not against it. But, if our companies are going to be left out of the market by that competition, is this what we want and is that strengthening our companies?

Sir, where will this relaxing of norms take our country, our companies, and interest of our people? That is the main thing. The main thing is that the capital investment is not the only factor holding back growth of insurance in this country.

The regulatory structure should focus on reforms to favour the customers. Lengthy and reluctant claim settlement does not impair customers? confidence; mis-selling of insurance products, chasing quick profitability, and chasing profitability, these are all things which impair the customers? trust.

श्री दर्शन सिंह चौधरी (होशंगाबाद) : सभापति महोदय, आज मैं आपकी अनुमति से 'सबका बीमा, सबकी रक्षा' (बीमा विधि संशोधन) विधेयक, 2025 पर अपना मत रखना चाहता हूं । आज यह सदन केवल विधेयक पर चर्चा नहीं कर रहा है, आज यह सदन भारत के हर नागरिक की सुरक्षा, गरिमा और भविष्य पर निर्णय ले रहा है । इसलिए भारत की सामाजिक और आर्थिक यात्रा में यह एक निर्णायक मोड़ है । वेद वाणी है - ''योग क्षेमं वहाम्यहम्'' आपकी सुरक्षा और कल्याण की जिम्मेदारी हमारी ।

सभापति महोदय, आजादी के 75 वर्षों बाद भी भारत का एक बड़ा वर्ग ऐसा है, जो बीमारी से डरता है, दुर्घटना से टूट जाता है, मृत्यु के बाद परिवार को असहाय छोड़ जाता है । यह सिर्फ इसलिए, क्योंकि उसके पास बीमा नहीं है । यह विधेयक उसी असमानता को समाप्त करने का संकल्प है । मैं माननीय वित्त मंत्री जी और माननीय प्रधानमंत्री जी को धन्यवाद देना चाहता हूं, क्योंकि यह 'सबका बीमा' केवल नारा नहीं नीति है । अब तक बीमा शहरों सीमित रहा, कागजों में उलझा रहा, आम आदमी से दूर रहा, लेकिन हमारी सरकार मानती है कि बीमा कोई लक्जरी नहीं, यह हर आदमी का अधिकार है । इसलिए हमने कहा 'सबका बीमा, सबकी रक्षा ।'

सभापति महोदय, आज लगभग 60-65 प्रतिशत आबादी पूरी तरह से अनइंश्योर्ड है और गंभीर रूप से अंडर-इंश योर्ड भी है । ग्रामीण भारत, असंगठित क्षेत्र, गिग वर्कर्स, छोटे दुकानदार, दिहाड़ी मजदूर, ये सब बीमा व्यवस्था से लगभग बाहर हैं । एक मेडिकल इमरजेंसी आज भी लाखों परिवारों को गरीबी की रेखा से नीचे धकेल देती है । वर्ष 1938 और वर्ष 1956 के कानून आज के डिजिटल प्लेटफॉर्म आधारित और जोखिम बहुल समाज के लिए अपर्याप्त हो चुके हैं । इसलिए यह विधेयक आवश्यक और समयोचित भी है ।

इस विधेयक की सबसे बड़ी शक्ति इसका दृष्टिकोण है । यह बीमा को केवल टैक्स सेविंग प्रोडक्ट नहीं मानता, केवल शहरी मिडिल क्लास का साधन नहीं मानता, बल्कि बीमा सामाजिक सुरक्षा का आधार है । इसलिए वर्ष 1938 का बीमा अधिनियम, वर्ष 1956 का एलआईसी का अधिनियम, वर्ष 1999 का आईआरडीएआई का अधिनियम, इन तीनों में एक साथ संशोधन किया जा रहा है । इसलिए इस विधेयक का सीधा उद्देश्य है - Insurance Penetration को बढ़ाने के साथ-साथ बीमा का दायरा बढ़ाना और IRDAI को अधिक सक्षम नियामक बनाना । नए risk models और नए distribution channels को विकसित करना । नए products तेज़ी से उभर रहे हैं उनको सुरक्षा देना । Policyholder Protection पर ज़ोर देना है ।

महोदय, सड़क दुर्घटनाओं की बात आती है और लगातार इस प्रकार की घटनाएं होती हैं । मेरा आपके माध्यम से निवेदन है कि मेरे क्षेत्र में सड़क दुर्घटनाओं को रोकने के लिए चार लेन की रोड बनायी जाए । हरदा से लेकर टिमरनी, नामदापुरा को हौशंगाबाद और जबलपुर तक जाना चाहिए । जिससे दुर्घटनाओं से राहत मिल सके । यह विधेयक भारत को संकट-रोधी बनाता है । डॉ. भीमराव अंबेडकर के सामाजिक न्याय प्रतिपूर्ति करता है ।

महोदय, मैं स्पष्ट कहना चाहता हूँ कि यह विधेयक किसी एक वर्ग के लिए नहीं, किसी एक कंपनी के लिए नहीं, किसी एक चुनाव के लिए नहीं, बल्कि यह विधेयक पूरे भारतवर्ष के लिए है । इस विधेयक के माध्यम से 25 जीवन बीमा कंपनियां और गैर जीवन बीमा कंपनियां, वर्ष 2015 में 26 परसेंट से 49 परसेंट एफडीआई किया

गया और वर्ष 2021 में 49 परसेंट से 74 परसेंट किया गया । मैं माननीय प्रधान मंत्री जी को धन्यवाद देता हूं कि बीमा क्षेत्र में सौ परसेंट एफडीआई लाने का काम उन्होंने किया है । ईज़ ऑफ डूइंग बिजनेस के साथ-साथ हमारी सरकार ईज़ ऑफ लिविंग की भी व्यवस्था कर रही है । सावधानी हटी, दुर्घटना घटी । जिंदगी के साथ भी और जिंदगी के बाद भी ।

अंत में, सभापति महोदय मैं इस विधेयक का मूल भावना के साथ समर्थन करता हूँ । मैं अटल जी की कविता की पंक्ति के साथ अपनी बात समाप्त करता हूं -

एक हाथ में सृजन दूसरे में हम प्रलय लिए चलते हैं

सभी कीर्ति ज्वाला में जलते, हम अंधियारे में जलते हैं ।

आंखों में वैभव के सपने पग में तूफानों की गति हो

राष्ट्रभक्ति का ज्वार न रुकता, आये जिस जिसकी हिम्मत हो ।

श्री श्यामकुमार दौलत बर्वे (रामटेक) : सभापति महोदय, 1 सितम्बर, 1956 को भारतीय जीवन बीमा निगम, एलआईसी, की स्थापना की गयी थी । उस समय देश के 245 निजी जीवन बीमा कंपनियों का विलय करके एलआईसी बनायी गयी ताकि बीमा को मुनाफे का नहीं अपितु सामाजिक सुरक्षा का माध्यम बनाया जा सके । किंतु आज बीमा क्षेत्र में सौ परसेंट एफडीआई लाने का जो नियोजन किया गया है । वर्ष 2011 में जब मनमोहन सिंह जी की यूपीए की सरकार द्वारा 51 परसेंट एफडीआई लाने का प्रस्ताव रखा गया तो भाजपा ने पूरे देश में हाहाकार मचा दिया कि इस एफडीआई से हमारा देश बर्बाद हो जाएगा, रोजगार छिन जाएगा, पूरे देश में आफत आ जाएगी । लेकिन आज हर जगह सौ परसेंट एफडीआई करने का काम एनडीए सरकार कर रही है । केवल नाम बदलने से काम बदलने वाला नहीं है । आपको काम करना पड़ेगा । यह जो बिल लाया गया है, इसमें यह कहीं नहीं बताया गया है कि देश की गरीब जनता को इससे क्या लाभ होने वाला है? बीमा क्षेत्र में क्या सुधार होने वाला है? आज देश में कृषि बीमा योजना चल रही है, लेकिन ऐसे कितने किसान हैं, जिनको कृषि का बीमा मिलता है? उसके लिए कोई प्रावधान नहीं किया गया है ।

महोदय, मैं आपके ध्यान में लाना चाहता हूं कि बीमा कंपनियों के प्रावधान इस तरह के होते हैं कि जब किसान फसल बीमा क्लेम करने जाते हैं तो उनको पचास-सौ रुपये का क्लेम दिया जाता है । उसके लिए सरकार की तरफ से कोई उपाय नहीं किया जा है, लेकिन बीमा में सौ परसेंट एफडीआई लाने का काम यह सरकार कर रही है ।

महोदय, अभी तक देश के पूंजीपति देश को लूट रहे थे । लेकिन, अब इस सरकार ने विदेशी पूंजीपतियों को भी खुली छूट दे दी है । एलआईसी जैसी सार्वजनिक संस्था का पैसा अदानी समूह की कंपनी में लगभग 3.9 अरब डॉलर निवेश के रूप में लगाया है । इससे यह सवाल खड़ा होता है कि क्या गरीब और मध्यम वर्ग की बचत कुछ चुनिंदा कॉर्पोरेट घरानों के लिए जोखिम में डाला जा रहा है? दूसरी ओर, रिपोर्ट के अनुसार भारत में लगभग 70 प्रतिशत लोग स्वास्थ्य बीमा से बाहर हैं। उनको किस तरीके से इस योजना के अंदर लाया जाएगा? उनके स्वास्थ्य के लिए क्या किया जाएगा? ताकि, सारे गरीब इसमें सम्मिलित हो सकें । ऐसी स्थिति में 'सबका बीमा, सबकी सुरक्षा' की हकीकत 'किसान फसल बीमा' योजना जैसी होने की आशंका है । जहां बीमा कंपनियां प्रीमियम तो वसूलती हैं, लेकिन जरूरत पड़ने पर जनता को उसका लाभ नहीं मिलता है ।

सभापति महोदय, कोरोना महामारी के दौरान आपने देखा होगा, पूरे देश ने देखा है कि इलाज के अभाव में लोग मरते रहे, लेकिन बीमा कंपनियां उस समय कहीं पर भी लोगों के साथ खड़ी नहीं दिखी । इसके बाद भी अगर ऐसा होता है तो बीमा किस तरीके से लोगों के साथ खड़ा रहने का काम करेगी? सरकार ने 'आयुष्मान भारत योजना' को यह कहकर लागू किया था कि हर परिवार को पांच लाख रुपये तक स्वास्थ्य बीमा का लाभ मिलेगा, लेकिन इस योजना में भी घोटाले सामने आ रहे हैं । लखनऊ में 'आयुष्मान भारत योजना' के तहत लगभग 9 करोड़ 94 लाख रुपये का घोटाला सामने आया है ।

सभापति महोदय, मैं आपके माध्यम से यही अनुरोध करना चाहूंगा कि जिस तरीके से ये एफडीआई 100 परसेंट कर रहे हैं, यूपीए और हमारा इंडिया अलायंस इसका विरोध कर रहा है । पहले इन्होंने एफडीआई का विरोध किया था, लेकिन आज ये उसी एफडीआई का फायदा दिखा रहे हैं । ये किस तरीके से इसका समाधान करेंगे? ? (व्यवधान)

HON. CHAIRPERSON: Hon. Finance Minister, would you like to speak now?

SHRIMATI NIRMALA SITHARAMAN: Sir, are you calling me for the reply?

HON. CHAIRPERSON: No, Madam. You have to make an announcement.

SHRIMATI NIRMALA SITHARAMAN: I would just like to inform the hon. Members that dinner has been arranged for Members in the MP?s Dining Room, First Floor of the Parliament House.

Members may kindly avail dinner after 8 p.m. as per their convenience.

HON. CHAIRPERSON: Thank you, Madam.

माननीय सदस्यगण, आप सभी से एक अनुरोध है । आप सबने तो अपना बीमा कराया होगा, लेकिन आप अपनी कांस्टिट्यूएंसी के लोगों का भी बीमा कराइए । जितनी जनता है, जनता ने आपको वोट दिया है, आप उनमें भी इसके बारे में अवेयरनेस और बीमा पेनेट्रेशन कराने की कृपा करें ।

अभी कुछ और माननीय सदस्य बोलेंगे । आप सभी को सिर्फ दो मिनट में अपनी बात समाप्त करनी है ।

श्री हनुमान बेनीवाल जी ।

श्री हनुमान बेनीवाल **(नागौर) :** सभापति महोदय, आपने हमें 'सबका बीमा सबकी रक्षा (बीमा विधि संशोधन) विधेयक 2025 पर बोलने का मौका दिया है । इसके लिए आपका बहुत-बहुत धन्यवाद ।

महोदय, आपके माध्यम से सबसे पहले मैं यह स्पष्ट करना चाहता हूँ कि हम बीमा विस्तार, सामाजिक सुरक्षा और नागरिकों की वित्तीय सुरक्षा के विरोध में नहीं हैं । वास्तव में, बीमा का दायरा बढ़ना आज के समय की आवश्यकता है, लेकिन देश की जनता का प्रश्न यह है कि यह विधेयक किसके हित में है? आम नागरिक के हित में है या बड़ी बीमा कंपनियों के हित में है? इसके बारे में माननीय मंत्री जी अपने जवाब में जरूर क्लियर करें । सरकार इस विधेयक को 'सबका बीमा' कह रही है, लेकिन ज़मीनी हकीकत यह है कि आज भी देश की बड़ी

आबादी, खासकर किसान, असंगठित क्षेत्र के श्रमिक, छोटे दुकानदार और ग्रामीण महिलाएं या तो बीमा से बाहर हैं या फिर ऐसे बीमा में फंसी हैं, जिनका दावा मिलना लगभग असंभव है ।

सभापति महोदय, जो कुल एफडीआई है, वह पूंजी का मात्र लगभग 32 प्रतिशत ही है । ऐसी स्थिति में सरकार द्वारा एफडीआई सीमा को 100 प्रतिशत तक बढ़ाना और विदेशी पूंजी को भारत में पूर्ण स्वतंत्रता देना पूरी तरह से तर्कहीन है । इस निर्णय का न केवल भारतीय अर्थव्यवस्था पर, बल्कि भारतीय बीमा कंपनियों पर भी गंभीर दुष्परिणाम होंगे ।

सभापति महोदय, बीमा नहीं, दावा मिलना ज़रूरी है । बीमा पॉलिसी देना आसान है, लेकिन जब दुर्घटना होती है, बीमारी आती है या फसल नष्ट होती है, तब कंपनियों शर्तों का जाल बिछा देती हैं । इस विधेयक में यह स्पष्ट उल्लेखित नहीं है । इसलिए, मेरी मंत्री जी मांग है की आप जब जवाब दें तो बताएं की इस विधेयक के पारित होने के बाद दावों के निपटारे की समय-सीमा क्या होगी? गलत तरीके से दावा खारिज करने पर कंपनियों पर क्या सज़ा होगी?

सभापति महोदय, अगर 'सबकी रक्षा' सच में सरकार का उद्देश्य है, तो सबसे पहले क्लेम सेटलमेंट को अधिकार बनाना होगा । इसके बारे में माननीय मंत्री जी बताएं ।

सभापति महोदय, निजीकरण और विदेशी पूंजी - यह विधेयक बीमा क्षेत्र में निजी और विदेशी निवेश को और आसान बनाता है । सवाल यह है कि क्या इससे प्रीमियम सस्ता होगा या फिर मुनाफे के लिए गरीबों को बाहर कर दिया जाएगा? यह बात मैं इसलिए भी कह रहा हूं कि बीमा कोई साधारण व्यापार नहीं है, यह सार्वजनिक भरोसे का क्षेत्र है । अगर केवल मुनाफा ही लक्ष्य होगा, तो 'सबका बीमा' एक नारा बनकर रह जाएगा ।

श्री विशालदादा प्रकाशबापू पाटील (सांगली): आपने मुझे बोलने का मौका दिया, इसके लिए आपका धन्यवाद । वित्त मंत्री जी के इंट्रोडक्शन के भाषण में उन्होंने कुछ आंकड़े पेश किए । She spoke about penetration going from 3.3 to 3.7 per cent. With a low base, I think that is dismal, and clearly, we have done more. She also spoke about companies having grown substantially. ? Yes?, companies need to grow further if you want to bring in penetration. The world penetration is about 7.7 per cent. She spoke of $55, and the world is at about $889. Has the IRDAI been responsible for the increase in companies? Here in the Bill, you have given extra powers to the IRDAI.

महोदय, इंश्योरेंस सिर्फ एक फाइनेंशियल प्रोडक्ट नहीं है । It is a social safety mechanism. जब बीमा कराया जाता है, तब कोई मुनाफा नहीं सोचता है, परिवार अपनी सुरक्षा सोचता है । बीमारी में, हादसे में पीड़ित परिवार के साथ ये खड़े रहते हैं । So, the test of an insurance reform is simple. क्या यह आम आदमी के लिए सुरक्षा बढ़ाता है या इंवेस्टर्स के लिए बढ़ाता है, तो यह इंवेस्टर्स के लिए बढ़ाता है, यह दुख की बात है । Insurance penetration stays low. Large sections of society remain outside the safety net - informal workers, self-employed persons, rural households, migrant labourers, gig workers, women, and elderly dependents. यह अच्छा समय था कि सरकार उनकी कुछ सुनता, लेकिन सरकार ने उनकी नहीं सुनी । So, the most serious change in this Bill is 100 per cent FDI insurance. जब एफडीआई 74 पर्सेंट किया गया था, तो सदन को आश्वासित

किया गया था कि इंडिया का कंट्रोल रहेगा । This was about capital, not privatisation. बीमा धारकों के इंटेरेस्ट प्रोटेक्ट किए जाएंगे, लेकिन यह नहीं हुआ । The Government has moved greatly to 100 per cent. I am concluding, I am not saying too much. My simple questions are क्या इंश्योरेंस ज्यादा किफायतमंद हुआ है? नहीं । Has rural and informal coverage increased? No. क्या कोई कंपोजिट लाइसेंस की बात की गयी है? नहीं । So, the biggest failure of the insurance sector is the claim settlement. Does the Bill have any provisions to improve bill settlements?

सर, ?पीएम फसल बीमा? योजना के सेटलमेंट आने में 14-14 महीने लगते हैं । यह आईआईएम की एक स्टडी कहती है ।

Sir, the Bill needs to change that somehow. There is so much to say, but I will pause here because I have very short time. Thank you.

श्री अब्दुल रशीद शेख (बारामूला) : माननीय सभापति, अगर बाहर की कंपनियां आएं, तो यह अच्छी बात है, क्योंकि कंपटीशन बढ़ेगा, लेकिन मैं सरकार से यह पूछना चाहता हूं कि आप एक तरफ वोकल फॉर लोकल की बात करते हैं, तो क्या यह उस नीति के खिलाफ नहीं होगा?

माननीय सभापति, दूसरा, जो पैसा बाहर की कंपनियां लेंगी, यदि कल ये लोग पैसा लेकर भाग गए, तो आम आदमी का क्या होगा? अभी तो आप विजय माल्या, मेहुल चौकसी और नीरव मोदी को वापस नहीं ला पाए हैं ।

मेरी आपसे एक गुजारिश है कि जो स्किल्ड लेबरर्स हैं । जैसे ड्राइवर्स हैं, मेशंस हैं, कारपेंटर्स हैं, कम से कम उनके इंश्योरेंस के लिए एक मैन्डेटरी बनाया जाए, चाहे वह किसी कंपनी में काम करें या प्राइवेट सेक्टर में काम करें, उनका इंश्योरेंस मैन्डेटरी होना चाहिए । एक महत्वपूर्ण बात यह है कि जो बाढ़ इलाके में हमारे पोर्टर्स हैं, उनका हर हाल में इंश्योरेंस होना चाहिए । अगर फौज ही बीमा कर दे, तो बेहतर होगा ।

जहां तक मुझे पता है कि वर्ष 2019 तक मेरे जेल जाने से पहले उनका इंश्योरेंस नहीं हुआ करता था या जो हमारे पोनीज वहां पर हैं, तो उन पर भी तवज्जो दी जाए । सबसे महत्वपूर्ण बात है कि अवेयरनेस की जरूरत है । आम आदमी को इस बात की जानकारी ही नहीं है कि जब उसे कुछ हो जाता है, तो क्लेम कैसे मिलती है? फिर लोग थक जाते हैं और घर में बैठते हैं, उन्हें कुछ मिलता नहीं है, तो उसके लिए हर चीज को टाइम बाउंड करने की जरूरत है । हम उम्मीदें रखेंगे कि टाइम बाउंड डिस्पोजल क्लेम्स का होगा, यह बहुत महत्वपूर्ण है और लोगों में अवेयरनेस की जाएगी । अंत में मैं यह कहना चाहूंगा कि आपने जो कहा कि कांस्टीट्युएंसी में सब लोग अवेयरनेस करें । मैं कैसे करूं आप ही बताएं? मेरे पास कोई रास्ता ही नहीं है ।

श्री राजकुमार रोत (बांसवाड़ा) : सभापति महोदय, आपने ?सबका बीमा, सबकी रक्षा? विधेयक, 2025 पर बोलने का अवसर प्रदान किया, इसके लिए धन्यवाद । सरकार ?सबका बीमा, सबकी रक्षा? कह रही है, लेकिन देश की सच्चाई यह है कि भारत की कुल बीमा ट्रांसफर फीस आज भी केवल 3.7 प्रतिशत है, जबकि वैश्विक स्तर पर यह औसत 7 प्रतिशत है, यानी भारत दुनिया से आधा पीछे है । इससे भी गम्भीर बात यह है कि वर्ष 2022 में यह दर 4.2 प्रतिशत थी और वर्ष 2024 में यह दर और गिर चुकी है । यह नीति स्पष्ट बताती है कि कहीं न कहीं हमारी कमजोरी है । सरकार की बीमा नीति गरीब और कमजोर वर्ग तक पहुंच नहीं पाती है । गरीब और आदिवासी भारत बीमा स्वास्थ्य से बाहर हैं । शहरों में जहां 73 प्रतिशत लोगों के पास जीवन बीमा है, वहां

ग्रामीण और आदिवासी इलाके में यह आंकड़ा मात्र 20 से 22 प्रतिशत रह गया है । जमीनी सच्चाई यह है कि केवल 10 प्रतिशत ग्रामीण गरीबों के पास जीवन बीमा है और आदिवासियों में यह और भी दयनीय स्थिति में है । आदिवासी क्षेत्रों में आय नियत नहीं होती है, बैंक और बीमा कार्यालय दूर होते हैं, एजेंट वहां तक नहीं पहुंच पाते हैं, जिसके लिए सरकार विशेष अभियान चलाए । स्वास्थ्य बीमा के मामले में गरीब और आदिवासी सबसे असुरक्षित हैं । आज भी देश में 40 करोड़ लोग ऐसे हैं, जिनके पास कोई भी स्वास्थ्य बीमा नहीं है और सरकार ने जो आयुष्मान योजना चलायी है । हमारा संसदीय क्षेत्र गुजरात के नजदीक है, तो राजस्थान का व्यक्ति जब गुजरात में जाता है, तो पिछले एक साल तक वहां इस कार्ड को एलाउ नहीं किया, लेकिन अब सरकार जगी और राजस्थान सरकार ने भी अब कुछ प्रावधान किए हैं और बजट दिया है, तो अब यह चालू हुआ है । मैं विशेषकर चाहूंगा कि राजस्थान का व्यक्ति जो गुजरात में जा रहा है, तो आयुष्मान कार्ड का उसको लाभ मिलना चाहिए । यह पिछले एक साल से नहीं मिल पाया था । अभी सरकार जगी है और कुछ कर रही है । सरकारी बीमा योजनाएं गरीब को सुरक्षा नहीं पहुंचाती हैं । ? (व्यवधान) सर, उदयपुर वालों को पता नहीं क्या है, जब कहो तब खड़े हो जाते हैं । थोड़ा ध्यान रखा जाए ।? (व्यवधान)

माननीय सभापति **:** आप बिल पर बोलिए ।

श्री राजकुमार रोत **:** सर, फसल बीमा योजना में लाखों दावे खारिज हो रहे हैं । हजारों करोड़ रुपये का भुगतान आज भी लम्बित है । प्रधान मंत्री जीवन बीमा योजना में हर साल लगभग 16 प्रतिशत पॉलिसीज़ लैप्स हो रही हैं, क्योंकि गरीब के खाते में 330 रुपये प्रीमियम नहीं रह पाता है, इसलिए वह लैप्स हो जाती है । ? (व्यवधान)

माननीय सभापति **:** श्री उमेश बाबूभाई पटेल, अब आप बोलना शुरू बोलिए ।

? (व्यवधान)

श्री उमेषभाई बाबूभाई पटेल **(**दमन और दीव**) :** महोदय, मैं सबसे पहले सबका बीमा, सबकी रक्षा (बीमा कानून संशोधन) विधेयक, 2025 पर सरकार की सराहना करता हूं । यह विधेयक बीमा क्षेत्र को आधुनिक और वैश्विक स्तर पर प्रतिस्पर्धी बनाने की दिशा में एक साहसिक कदम है । एफडीआई को सौ प्रतिशत तक बढ़ाना, विदेशी पुनर्बीमा कंपनियों के लिए पूंजी आवश्यकता कम करना, आईआरडीएआई को मजबूत अधिकार देना और एलआईसी को अधिक स्वतंत्रता प्रदान करना जैसे प्रावधान सराहनीय हैं । इससे वर्ष 2047 तक सभी के लिए बीमा का लक्ष्य साकार होगा, नवाचार बढ़ेगा और ग्रामीण क्षेत्रों तक पहुंच सुनिश्चित होगी ।

महोदय, इस विधेयक में कुछ कमियां हैं, जिन्हें अनदेखा नहीं किया जा सकता है । पहली कमी यह है कि इसमें कंपोजिट लाइसेंस का प्रावधान नहीं है, यानी कि एक ही कंपनी को जीवन और गैर-जीवन बीमा दोनों संचालित करने की अनुमति नहीं दी गई है । इससे घरेलू कंपनीज़ को विविधीकरण का अवसर नहीं मिलेगा और बाजार में नए प्रवेशकों की संख्या सीमित रहेगी ।

दूसरा, नई बीमा कंपनियों के लिए पूँजी आवश्यकता को कम करने के लिए कोई प्रावधान नहीं है । जो छोटे, मध्यम उद्योगों और स्टॉर्टअप को इस क्षेत्र में प्रवेश करने से रोक सकता है, जिससे वित्तीय समावेश प्रभावित होगा ।

तीसरा, यदि नियमन कमजोर रहा तो पूर्ण विदेशी नियंत्रण की अनुमति से संवेदनशील क्षेत्रों का मुनाफा विदेश भेजे जाने का खतरा है, जो राष्ट्रीय हितों को प्रभावित कर सकता है ।

चौथा, विधेयक में उपभोक्ता संरक्षण और डेटा गोपनीयता जैसे मुद्दों पर पर्याप्त ध्यान नहीं दिया गया है, जबकि डिजिटल बीमा के युग में यह महत्वपूर्ण है कि कंपनीज़ विधेयक को और अधिक समावेशी और संतुलित बना सकती हैं ।

महोदय, मेरी सलाह है कि सरकार को इन कमियों को दूर करने के लिए संशोधन पर विचार करे । सबसे पहले कंपोजिट लाइसेंस को शामिल किया जाए, ताकि कंपनीज़ अधिक कुशलता से काम कर सकें और लागत कम हों । नए प्रवेशों के लिए पूँजी आवश्यकता को कम किया जाए, खासकर उन कमियों के लिए जो ग्रामीण और विशेष जोखिम वाले क्षेत्रों पर फोकस करें । विदेशी निवेश पर सख्त शर्तें लगाई जाएं, जैसे कि न्यूनतम निवेश अवधि, स्थानीय रोजगार सृजन की बाध्यता । ? (व्यवधान)

श्री राजेश रंजन **(पूर्णिया) :** सर, एलआईसी पूरी तरह से दिवालिया हो गई है । स्थिति यह है कि एलआईसी के पास अपना कोई धन नहीं बचा है । वह सीधा का सीधा ट्रांसफर किसी बड़े उद्योगपति और पूँजीपतियों के बीच हो गया है । एलआईसी जो आम आदमी के लिए थी, जो आम आदमी, मिडिल क्लास के लोगों के जीवन से जुड़ी हुई थी । इसमें हाई कोर्ट का आदेश है ।? (व्यवधान)

माननीय सभापति **:** कृपया, आप बैठ जाइए ।

श्री राजेश रंजन **:** सर, गुजरात हाई कोर्ट का आदेश है कि एलआईसी पॉलिसी लगभग 83 अरब 64 हजार में, 31,217 प्री-पेड, 7 करोड़ 42 लाख, इस तरह के आदेश हैं कि किस तरीके से आम आदमी के जीवन पर इसका असर पड़ेगा । स्पष्ट लिखा गया है कि बीमा नियामक, आईआरडीएआई, भारतीय जीवन बीमा, एलआईसी, 19 बीमा कंपनियों पर जनहित याचिका दायर की गई और उस पर स्पष्टीकरण माँगा गया । आप नई बीमा योजना लाए हैं । आप एक तरफ कहते हैं कि ?सबका बीमा? नाम के बावजूद बिल कंपोजिट लाइसेंस जैसे सुधार इसमें शामिल नहीं हैं, जिनसे एक कंपनी एक ही पहचान से लाइफ, हेल्थ और सामान बीमा सभी का लाभ दे सके । इसका मतलब है कि इस बिल का नाम तो बड़ा रखा है, सबका बीमा, लेकिन सरल, सस्ते और सर्वसमावेशी उत्पादन के लिए आवश्यक ढांचा नहीं दे रहा है । यह बिल्कुल विरोधी तर्क और वास्तविक उत्पाद विविधता से बहुत केंद्रित होगा । बीमा कंपनी जब विदेशी पूंजी के अधीन होगी, तो वह अपने निवेश को अंतर्राष्ट्रीय शेयर बाजारों से जोड़ देगी । अंतर्राष्ट्रीय बाजार में उतार-चढ़ाव का सीधा असर भारतीय बीमा फंड और ग्राहकों की पॉलिसी की वैल्यू पर पड़ेगा । अनिश्चित वित्तीय ? (व्यवधान) अमेरिका जो यहां के बारे में कह रहा है, ? (व्यवधान)

माननीय सभापति**:** श्री चन्द्रशेखर जी ।

एडवोकेट चन्द्र शेखर **(नगीना) :** माननीय सभापति जी, पहले विपक्ष बोलता था, सरकार सुनती थी, अब सरकार बोलती है, माननीय मंत्री जी बोलते हैं और विपक्ष बैठकर सुनता है, अब हाउस में माहौल बदल गया है ।? (व्यवधान)

सभापति जी, माननीय मंत्री जी यहां बैठी हैं, उनका दिल बहुत बड़ा है, वह दस मिनट और देर से बोल लेंगी । आप हाउस चला सकते हैं । आपके पास पावर है, आप थोड़ी देर तक हाउस चला लें ।? (व्यवधान)

महोदय, मैं सवाल नहीं करूंगा, सुझाव दूंगा क्योंकि सवाल तो विपक्ष में सबने पूछे हैं । ? (व्यवधान)

माननीय सभापति **:** आपके पास दो मिनट का समय है, आप इसी समय में अपना विषय रखें ।

? (व्यवधान)

एडवोकेट चन्द्र शेखर **:** महोदय, हालांकि नाम बदलने से हालात नहीं बदलते हैं । अगर नाम ही बदलना है तो सतगुरु रविदास जी के नाम पर रख दो, संत कबीर जी के नाम पर रख दो, अखंड ज्योति समनदास जी के नाम पर रख दो, मान्यवर कांशी राम जी के नाम पर रख दो । यहां माननीय मंत्री जी बैठी हैं । चौधरी चरण सिंह जी के नाम पर रख दो । ? (व्यवधान) कोतवाल धन सिंह गुर्जर जी के नाम पर रख दो, महर्षि वाल्मिकी जी के नाम पर रख दो । ? (व्यवधान) रोजगार गारंटी बिना मौसमी शर्तों के लागू होनी चाहिए । केंद्र रोजगार दिनों की सीमा राज्यों को बढ़ाने का अधिकार न्यूनतम 300 दिन तय करे लेकिन राज्य चाहे तो इसे 365 दिन बढ़ा सकते हैं । ? (व्यवधान)

माननीय सभापति**:** आप बिल के विषय पर आइए ।

? (व्यवधान)

एडवोकेट चन्द्र शेखर **:** आपने हालात ऐसे बना दिए हैं । क्या कर सकते हैं? ? (व्यवधान)

माननीय सभापति**:** श्री सुदामा प्रसाद जी ।

श्री सुदामा प्रसाद **(**आरा**) :** महोदय, सबका बीमा सबकी सुरक्षा (बीमा विधि संशोधन) विधेयक, 2025 की धारा 3 एए में सौ प्रतिशत तक विदेशी निवेश की अनुमति देता है लेकिन इससे कल्याणकारी राज्य के उद्देश्य को प्राप्त नहीं किया जा सकता है । विदेशी कंपनियां खूब लाभ कमाती हैं जबकि मुफ्त या रियायती बीमा के लिए आमतौर पर मजबूत सार्वजनिक नियंत्रण की जरूरत होती है और इससे यह विधेयक विफल होता है । सामाजिक सुरक्षा राज्य का संवैधानिक दायित्व है लेकिन विधेयक में इस बात के लिए कोई प्रावधान नहीं है कि सरकार मुफ्त बीमा को वित्त पोषित या सुरक्षा प्रदान करेगी ।

महोदय, यह विधेयक एलआईसी अधिनियम, 1956 में किए गए संशोधन एलआईसी की उस अद्धितीय वैधानिक स्थिति को कमजोर करता है जो इसे सामाजिक और ग्रामीण बीमा को क्रॉस सब्सिडी देने की अनुमति देता है । इससे निजी खिला़डियों को अनुमति देने से सामूहिक मुफ्त या कम लागत वाले बीमा देने में एकमात्र सक्षम संस्था कमजोर होती है । विधेयक व्यापक निवेश की अनुमति देता है । विधेयक का शीर्षक ?सबका बीमा, सबकी सुरक्षा? का उल्लेख करता है लेकिन यह मुफ्त कवरेज और सार्वभौमिक योजनाओं की रक्षा करने में विफल है और यह केवल निजी पूंजीवादी लाभ कमाने वाली कंपनी बनकर रह जाता है ।

विधेयक में कहा गया है कि पंजीकरण के लिए आवश्यक है कि आम जनता की सेवा की जाए लेकिन इसमें गरीबों के लिए प्रीमियम बैंचमार्क, समाज के वंचित वर्गों और तबकों के लिए मुफ्त कवरेज, दायित्व और कंपनियों के लिए न्यूनतम सामाजिक बीमा लक्ष्यों के संबंध में कोई प्रावधान नहीं है । मैं इसलिए इस विधेयक का विरोध करता हूं । धन्यवाद ।

SHRI RAJMOHAN UNNITHAN (KASARAGOD): Thank you very much, Chairman, Sir. The name of this Bill promises protection for all but in reality it is a blueprint for surrendering India?s insurance sector to foreign corporate interests. The Bill exposes the deep hypocrisy of the Government?s Aatmanirbhar Bharat slogan. On the one hand the Government lectures the nation on self-reliance, and on the other

hand it allows 100 per cent foreign ownership in a sector that safeguards the life savings of crores of Indians.

If this is Aatmanirbhar Bharat, why does the Government believe that foreign capital must fully own and control the Indian insurance companies? Why is Indian capital suddenly inadequate? Why is Indian management not trusted to protect Indian policyholders? Insurance is not a mobile phone or a luxury product. It is a pillar of economic sovereignty. Yet, this Government is saying: "Take 100 per cent of Indian savings abroad. We have no objection". This is not self-reliance. This is self-surrender.

Let us consider LIC's unmatched contribution. For 68 years, LIC's tied agency model has demonstrated unparalleled effectiveness and reliability, helping LIC maintain its position as the market leader. Even before liberalisation in 2000, LIC agents worked tirelessly to deliver exceptional results, contributing to India's financial growth and infrastructural development. LIC's philosophy "people's money for people's welfare" has earned it the reputation as the pride of India. Any amendments that compromise this legacy must be reconsidered with utmost caution.

Sir, mis-selling through banks is a serious concern. When borrowers are coerced to buy insurance to obtain loans, it raises costs, affects vulnerable individuals, leads to policy lapses, and results in loan defaults worsening NPAS. Even the hon. Finance Minister and IRDAI Chairman have raised concerns about this unethical practice. LIC, in contrast, relies solely on trained agents who ensure transparency, fairness and ethical sales.

The proposed amendment to Section 42(2), allowing agents to work for multiple insurers, poses a grave threat. LIC recruits nearly 50 per cent of all insurance agents. Opening agents to multiple insurers will discourage companies from investing in recruitment and training, reducing employment opportunities and risking de-growth in the agent workforce. Companies may compete by offering higher incentives, eroding agent loyalty, and shifting focus from policyholder welfare to self-interest. LIC agents currently manage more than 25 products. Open architecture will require knowledge of hundreds of products, resulting in superficial advice and suboptimal customer service. Exclusivity fosters healthy competition. Allowing agents to move freely across companies will dilute innovation and lead to stagnation in the sector. There will be compromise in post-sales service. Insurance

is not just selling policies, it is about continuous support. Agents shifting between companies cannot provide consistent after-sales services, harming policyholders.

Development Officers are the backbone of LIC. They recruit, train and mentor agents. Their performance is tied to the business generated by their agents, with accountability including possible termination in case of significant decline in business. Allowing agents to work for competing insurers will jeopardize their livelihoods.

Hon. Members, the Bill threatens the livelihood of agents and Development Officers, LIC's legacy and operational model, ethical standards in insurance, financial stability, and inclusion of millions of policyholders. Insurance should protect citizens and strengthen national resilience. This Bill does the opposite. Therefore, I categorically reject the Bill and demand that it be withdrawn or referred to a Standing Committee for thorough scrutiny. For these reasons, I strongly and unequivocally oppose the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025.

श्रीमती मंजू शर्मा (जयपुर) :माननीय सभापति जी, ?सबका बीमा, सबकी रक्षा : सस्ती पॉलिसी, ज्यादा कवरेज? नाम से विदित होता है कि किस भावना से इस विधेयक का नाम रखा गया है और देश के हर वासी की रक्षा के लिए यह विधेयक लाया गया है । मैं प्रधानमंत्री श्री नरेन्द्र मोदी जी और वित्त मंत्री श्रीमती निर्मला सीतारमण जी का धन्यवाद करना चाहूंगी, जिन्होंने भारत के हरेक व्यक्तियों, गरीबों और महिलाओं, सबके बारे में सोचा और इस बीमा विधेयक को लाया । जैसा कि इसके नाम से विदित है कि यह विधेयक बीमा क्षेत्र को आधुनिक बनाने के लिए लाया गया है । वर्तमान में, अधिक पूंजी की आवश्यकता, विदेशी निवेश की जटिल नियमों के कारण इस क्षेत्र का विकास बाधित हो रहा था । यह बिल इन चुनौतियों को दूर करके निवेश को बढ़ाएगा ।

इस विधेयक के माध्यम से, हर नागरिक तक बीमा सुरक्षा पहुंचाना, एक सौ प्रतिशत प्रत्यक्ष विदेशी निवेश की अनुमति, समग्र लाइसेंस की व्यवस्था लागू करना और स्वास्थ्य बीमा का एक अलग वर्ग बनाना, बीमा एजेंटो का दायरा बढ़ाना, उपभोक्ताओं का डिजिटलीकरण करके डेटा गोपनीयता को मजबूत करना, बीमाकर्ताओं को जीवन और साधारण बीमा दोनों के लिए समग्र लाइसेंस की अनुमति देना, नयी कम्पनियों को न्यूनतम पूंजी घटाकर उनके निवेश की बात करना और अगर कुछ गड़बड़ियाँ होती हैं, तो उसके लिए इसमें कठोर सज़ा का भी प्रावधान है ।

इस क्षेत्र को आत्मनिर्भर बनाने और कोविड जैसी महामारी और संकट के समय में देश की रक्षा क्षमता बढ़ाने में मदद करेगा । ?सबका बीमा, सबकी रक्षा (बीमा विधि संशोधन) विधेयक, 2025? केवल संशोधन विधेयक ही नहीं, बल्कि बीमा क्षेत्र में क्रांतिकारी परिवर्तन का प्रयास है । यह विधेयक केवल एक आर्थिक सुधार ही नहीं, बल्कि सामाजिक सुरक्षा की दिशा में एक दूरदर्शी पहल है ।

बीमा किसी भी अर्थव्यवस्था का मजबूत स्तम्भ है । परन्तु, दुर्भाग्यवश भारत में आज भी बीमा कवरेज वैश्विक औसत की तुलना में कम है । ऐसे में यह विधेयक ?सबका बीमा, सबकी रक्षा? के लक्ष्य को साकार करने का एक

सशक्त माध्यम है । भारत की बड़ी आबादी असंगठित क्षेत्र में कार्यरत है, जहाँ न ही स्थायी आय है और न ही सामाजिक सुरक्षा ।

यह विधेयक किसानों, श्रमिकों, महिलाओं, वरिष्ठ नागरिकों, निम्न आय वर्ग तक बीमा की पहुंच बढ़ाकर, वित्तीय समावेशन को वास्तविक अर्थ देता है । जब हर नागरिक बीमित होगा, तभी आर्थिक विकास समावेशी एवं टिकाऊ होगा । भारत प्राकृतिक आपदा, स्वास्थ्य संकट और आर्थिक झटकों के प्रति एक संवेदनशील देश है । बीमा व्यवस्था न केवल क्षतिपूर्ति का साधन है, बल्कि आर्थिक लचीलापन प्रदान करती, इस विधेयक के माध्यम से सरकार पर आपदा में वित्तीय बोझ कम होगा और परिवारों की बचत सुरक्षित रहेगी । गरीबी के दुष्चक्र को इस तरह से रोका जा सकेगा । इसलिए यह विधेयक कल्याण से जोखिम-साझेदारी की ओर एक महत्वपूर्ण कदम है ।

बीमा क्षेत्र पूंजी प्रधान होता है । यह विधेयक निवेश को प्रोत्साहित करता है । यह बीमा कम्पनियों की वित्तीय मजबूती को बढ़ाएगा । आधुनिक तकनीकी और वैश्विक-संबद्ध प्रथाओं को अपनाने में मदद करेगा । यह दावा-निपटान को तेज व पारदर्शी बनाएगा । इससे बीमाधारकों का विश्वास सुदृढ़ होगा । बीमा क्षेत्र के विस्तार से रोजगार के अवसर पैदा होंगे ।

मैं कहना चाहूंगी कि जो लोग कब्र खोदने की सोच रखते हैं, वे रक्षा की बात नहीं कर सकते । इसलिए मेरा आप सब से निवेदन है कि इस विधेयक को पूर्ण समर्थन के साथ पारित करें । धन्यवाद ।

SHRIMATI NIRMALA SITHARAMAN: Sir, the Government is introducing Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Bill, 2025, for amending three Acts related to the insurance sector, namely the Insurance Act, 1938; the Life Insurance Corporation Act, 1956; and the Insurance Regulation and Development Authority Act, 1999. About 34 hon. Members have spoken on this Bill. I thank each one of them. Many of them have gone into details of the Bill and spoken about what this Bill means to them. I will address their concerns.

Sir, what I would start off with is this. The Insurance Act in this country, since it was introduced in 1938, has seen the amendments 12 times. From 1939, the year after it was introduced, we have seen the amendments twelve times. I mentioned about 2015 but there was no amendment even in 2014. So, the amendments have had various characters and are very reflective of the progress that the country is making. To reflect the insurance requirements, the Act has since been amended. What I would like to highlight from among those various amendments is this. एजेन्ट्स के बारे में हमारे कई माननीय सदस्यगण ने बात कही है ।

19.46 hrs (Hon. Speaker *in the Chair*)

The first-ever change in agent commissions was made in 1950. I am just trying to say that according to the requirement of the society, important Acts such as the Insurance Act get amended and reflect the amendment of the period. I am

purposely highlighting what the 1950 amendment was. One may ask, so what if it happened in 1950? So many years have passed now. But I am saying this. Every Government has to respond. In 1950, it is surprising for us to know, that agent commissions were reduced. आपको लगता है कि हर बार मोदी जी की सरकार सत्ता में आ जाती है । आप जैसे बहुत सारे लोग बिना जानकारी के बड़े कॉर्पोरेशन्स के लिए बोल देते हैं । सन् 1950 में एजेन्ट्स के लिए कमीशन का प्रावधान करते वक्त मोदी जी की सरकार सत्ता में नहीं थी । समय के अनुसार कुछ संशोधन करने पड़ते हैं ।

Then, in 1999, allowing the entry of private players in the insurance sector and setting the FDI limit at 26 per cent occurred. So, actual progress in every such Act, which has a bearing on our citizens and their lives, do get amended. If this is the Insurance Act, the LIC Act has had eight amendments since 1956, and there were very many important features which were brought into it. One particular thing I would like to highlight is that in 1981, explicit power was given to the Central Government to make rules regarding the service conditions of all classes of LIC employees and agents. The power was given to the Central Government. I am sure there were some Members ? I would not like to go into the records of the House to speak ? who asked as to how the Central Government could take away all the powers. That happened under the LIC Act.

Sir, I just want to highlight that amendments do happen, and they happen with the larger interests in our mind. But what has happened since 2014? I briefly mentioned this in the morning. The Insurance Ombudsman Rules were framed in 2017 because the Government strongly felt that a robust grievance redressal mechanism should be in place for the insurance sector so that the people who take policies will have a place to go and complain. The IRDAI was also established as a regulator earlier, and an extensive framework for the protection of policyholders was also made. That mandated insurers to provide crucial information to policyholders at the time of policy issuance and set stricter timelines for claim settlements. This also happened after 2014, after Prime Minister Modi's coming to Delhi. Several flagship insurance schemes have also been launched since 2014. I appreciate the genuine concern expressed by many hon. Members that the common people should have insurance coverage. Will these companies, which come, bring that kind of a facility? So, the more the competition, the better the rates.

In anticipation of covering and bringing all Indian citizens into insurance coverage, the Government has introduced PM Jeevan Jyoti Bima Yojana, PM Suraksha Bima Yojana, PM Jan Aarogya Yojana and Fasal Bima Yojana. This is done for the purpose

of bringing everybody into the insurance coverage world. Schemes have been launched to a large extent backed by the Government's funding, and also making sure that the larger the insurance pool, the lesser will be the premium. That has been the guiding principle. Together, these schemes have provided the safety net to protect common citizens and farmers from any risk to their lives, health or livelihood.

Another priority which our Government has given is to strengthen the public sector insurance companies. Again, this is a point on which several hon. Members spoke, ?What will happen to our public sector insurance companies?? I would like to say that today's listing of LIC, GIC Reinsurance and New India Assurance has actually stepped in the right direction.

I heard, hon. Member, Shri N. K. Premachandran, talking with great concern about what will happen to public sector companies. Here is the fact behind it. Since 2014, we have been doing a lot of things to improve the ecosystem for insurance. One very important point is capital infusion. So, a capital to the tune of Rs.17,450 crore has been infused into three public sector general insurance companies to strengthen their capital base. That was done by our Government. As a result of this and other such measures, LIC, GIC Reinsurance and Agricultural Insurance Company of India Limited, which is AICIL, reported their highest ever profits last year. That is the kind of focused attention we are giving and infusing capital where they need it so that they can compete better in the market. They as well as other related companies have also started turning profitable.

However, to attract global capital and technical know-how, the FDI limit had to be changed. FDI limit for insurance companies was increased from 26 per cent, which I told you earlier was brought in 1999 itself, to 49 per cent in 2015. Then, from 49 per cent it increased to 74 per cent in 2021. So, foreign reinsurers were permitted to set up branches in India, thereby increasing the local reinsurance capacity while retaining the reinsurance premiums within the country.

Repeatedly, I have heard several Members saying, ?What will happen to the premiums paid by Indian citizens? Will that be taken away by the foreign companies?? No. Even earlier, when foreign reinsurers were permitted to set up branches in this country, the money which was collected as reinsurance premiums in this country is retained in this country. They are not allowed to take it out. Similarly, the FDI limit for insurance intermediaries was raised to 100 per cent in 2019 to enable them to provide better advisory services to our citizens.

So, the presence and the kind of robust insurance sector environment that we have built up have resulted in positive outcomes. That is why even at the time of introduction, I did say this. Several hon. Members asked me questions about what the number was, and I said it. I will repeat it for everybody's benefit. The number of insurers in 2014-15 was 53, but in 2024-25, we have 74 insurers.

Insurance penetration has increased close to 3.8 per cent, whereas it was only 3.3 per cent. Insurance density, that is, the average insurance premium paid per person in a year, was 55 US Dollars in 2014-15. In 2024-25, after ten full years, it is $97. So, total insurance premium in lakh crores was Rs.4.15 lakh crore in 2014-15; whereas in 2024-25, it has gone up to 11.93 lakh crores. It is showing improvement, and therefore the reflective policy making. Assets under management, again in lakhs of crores, is Rs.24.20 lakh crore in 2014-15; whereas in 2024-25, asset under management has gone up to Rs.74.43 lakh crore. The FDI limits for insurance companies, now in 2024-25, before this Bill, is at 74 per cent. For insurance intermediaries, it is already at 100 per cent.

Sir, you may recall and, through you, I would like to tell the Members in the House that the 56th GST Council meeting, which was held in September this year, unanimously agreed to remove GST on individual life and health insurance premium. There is now a zero per cent GST rate, which was earlier 18 per cent. In this very House, at least a year ago, you may recall, hon. Speaker, there was so much of a debate saying, what is the GST Council doing, why can you not bring it down? I am grateful to the GST Council.

माननीय अध्यक्ष **:** यह सदन की मांग थी और आपने इस मांग को माना । यह माननीय सदस्यों की डिमांड थी ।

? (व्यवधान)

माननीय अध्यक्ष **:** आपने सदन की भावनाओं का आदर किया ।

? (व्यवधान)

श्रीमती निर्मला सीतारमण **:** सर, धन्यवाद । ? (व्यवधान)

श्री एन**.** के**.** प्रेमचन्द्रन **(**कोल्लम**):** सर, मैंने उस दिन वह अमेंडमेंट मूव किया था । ? (व्यवधान) उसके साथ हाउस में बिग-डिबेट भी थी । ? (व्यवधान)

माननीय अध्यक्ष **:** आपको भी धन्यवाद ।

? (व्यवधान)

माननीय अध्यक्ष **:** मैंने पूरे सदन को धन्यवाद दिया है । मैंने वित्त मंत्री जी को ही अकेले धन्यवाद नहीं दिया है, बल्कि पूरे सदन को धन्यवाद दिया है ।

? (व्यवधान)

श्रीमती निर्मला सीतारमण **:** जी, हां, सर । ? (व्यवधान) So, this nil GST on individual health and life insurance is a significant tax relief that directly reduces the cost of premiums of policyholders. The GST Council, through its instruments, are watching how it is playing out. There are, of course, comments from some people through the social media, saying maybe the companies are increasing the premium, not giving the benefit, but even that is closely monitored by the GST Council and its Secretariat.

With the guidance of hon. Prime Minister, Sir, we have launched a nationwide campaign. This is an important fact that I would like to inform the Members about *'Aapki Punji, Aapka Adhikar*', which is ?Your Money, Your Right?, to facilitate the settlement of unclaimed financial assets, including insurance claims, bank deposits, dividends, shares, mutual funds, and pension, to the legitimate claimants. This drive was launched from 5th October. Almost 500 districts have had this camp. This camp had had participation of public representatives, district administrations, and also officials from the financial institutions.

माननीय अध्यक्ष **:** माननीय वित्त मंत्री जी, आपने ?अपनी पूंजी, अपना अधिकार? जो अभियान चलाया था, उसमें कंपनियों द्वारा बीमा भी था और पुराना जमा पैसा भी था । उसके बारे में भी आप थोड़ा मेंशन कर दीजिएगा, ताकि माननीय संसद सदस्य अपने-अपने इलाकों में उस कार्यक्रम को करे सकें ।

? (व्यवधान)

श्रीमती निर्मला सीतारमण **:** सर, यह कैम्पेन 5 अक्टूबर से चालू हुआ था । 500 डिस्ट्रिक्ट्स को हमने कवर कर दिया है । In that, as I said, public representatives, district administrations, and officials from the banking institutions have all participated. Under the insurance regulator, *Ek Bima Bharosa* for unclaimed insurance proceeds is also happening simultaneously. Unclaimed insurance policies have been given to their legitimate claimants, whoever is the inheritor. In the first two months only, during this campaign, we were able to give unclaimed financial assets, not just insurance, shares, mutual fund, insurance, and deposits, and so on, amounting to 2,000 crores to our common citizens.

20.00 hrs

It went to the rightful owners, and this campaign continues. We will be doing again one more round after completing one round in all the districts, so that more and

more people who remain without information ? whether they have something to claim, or they have something to claim but do not know how to go about it ? are reached. This campaign has actually brought people together to claim their legitimate money. जैसा आपने बताया, मैं आपके द्वारा सभी माननीय सदस्यों से रिक्वेस्ट करना चाहती हूं कि अपने-अपने लोक सभा क्षेत्र में इस विषय को प्रचलित करें और जिसके द्वारा unclaimed deposits or shares or whatever is lying, should be claimed by the rightful owners. I appeal to all Members of Parliament to spread this message in their regions and in their States. We want to give the money back to the rightful owners.

I will now highlight the key features of this Bill on which the discussion has taken place. When I highlight these points, many of the questions raised by Members will be answered. I will just flag them and explain their intent. First of all, we need to spread insurance awareness among people so that they not only avail themselves of insurance to cover their risks, but also receive their legitimate dues, as I mentioned what is happening in the campaign. The Policyholders? Education and Protection Fund, which is being created out of the penalties levied by IRDAI, will be used for this purpose. It will be definitely used for building awareness.

Secondly, better regulatory oversight of the affairs of insurance companies will help ensure the orderly conduct of insurance business. This Bill aims to bring in that transparency. I will give one or two examples to show what prevails now is not as transparent as we would like it to be, whereas what this Bill proposes is to bring in greater transparency.

Thirdly, we are introducing a one-time registration for insurance intermediaries, which will ensure uninterrupted service to our citizens, promote ease of doing business for service providers, reduce regulatory delays, and also lessen the administrative compliance burden for intermediaries.

Fourthly, our country needs further capital infusion into the insurance sector. This will ensure that we benefit from better technology, world-class risk assessment models, and the best insurance products available anywhere in the world. The proposed removal of the upper cap on FDI in the insurance sector is a significant enabler in this process despite many questions that were raised. The more opening up happens, the more it brings in better technology and better insurance products, which we may not even be able to conceive of today. Thereby, we create a conducive business environment.

Another point addresses the concern raised by the hon. Member, Shri N. K. Premachandran. We are standardising the regulation-making process by introducing standard operating procedure for regulation-making and mandatory public consultation on all regulations by the Insurance Regulatory Authority of India, to ensure that the process is consultative and transparent. The issue that the fast-track route, or the power for urgent or risk-mitigating regulation, is being handed over entirely to IRDAI is not well-founded at all. We are standardising the process. Regulation-making with mandatory public consultations will bring in the necessary transparency. It is not about emboldening or giving more powers to the regulator.

Under the current provisions ? and this is the point I wish to highlight how we are better off under the proposed Bill ? intermediary licences are directly cancelled when found violative of law. We are introducing the provision for suspension of an intermediary?s licence instead of direct cancellation. This will provide time for compliance and allow the intermediary an opportunity to strategize, streamline operations, and bring in greater transparency during the period of suspension. This gives them time to correct themselves, so that citizens can be better served. That is what is being brought in now. The provision for merger of a non-insurance company with an insurance company would promote a simplified corporate structure. We have had quite a lot of instances where the holding companies are doing a similar thing, the subsidiary is doing a similar thing and they are not able to give better synergy. So, this provision would bring to greater synthesis between the parent and the holding company, and their subsidiary and both doing similar comparable assignments. Even earlier, one of the points I wanted to say but now I will say it. The legal requirement to seek prior approval of the regulator for transfer of share capital has been raised from one per cent to five per cent. What does this aim at? It aims to reduce compliance burden for insurers and for regulators thereby promoting ease of doing business. Even earlier, for one per cent share transfer, they had to rush to the regulator. Now, it will be only when it is five per cent and therefore, the ease of doing business comes in.

Sir, reducing net owned fund requirement for foreign reinsurance branches from Rs. 5,000 crore to Rs. 1,000 crore would invite more reinsurers to come into this country for creating greater risk management and risk capacities that they would have and would create a level playing field for the foreign reinsurance companies in domestic tariff area as opposed to that which prevails in the foreign IFSC because we want Indian citizens to get the same benefits as much as those who

operate in the IFSC would be getting. Sir, the Central Government may, by notification, apply with modifications or exempt the insurance intermediaries operating in any Special Economic Zone inclusive of IFSCA from the provisions of the Insurance Act. This exemption will be offered only in certain conditions and this will only be aimed at getting more investments but that is only after the applications are scrutinised and you know the objective is kept in tact.

We are providing further autonomy to LIC. This is one of the important things which many of the hon. Members were talking about but this point will address it. LIC will have greater autonomy. We are providing autonomy to LIC to open zonal offices and aligning compliance for its foreign offices with the laws and regulations which prevail in the respective jurisdictions. Now, even if they want to open one zonal office in an area where business is thriving, they will have to come to the Government and seek the permission. The files move up and down and then the permission is given and then they go open, by which time months pass. Whereas if it is given to their own Board, decision can be a lot more professionalised. That is one of the things which we are doing by the Amendment. We are bringing this for the LIC Act.

We are also empowering the regulator. This is very important because many hon. Members thought we are empowering the regulator. It is so empowered, it is empowered for a very good thing, that is disgorging wrongful gains. When most of the time wrongful gains happen and somebody has gained it, you do not have the statutory power to disgorge that and give it to whoever have been made to suffer. Now, this will give that power to the regulator to disgorge wrongful gains from insurers and from intermediaries. So, when insurance companies have made wrongful profit, that will be disgorged by the regulator. This is one of the very insurance policyholder friendly steps.

Sir, we are also proposing to rationalise penalties to be imposed by the regulator. The maximum limit of penalty on insurers for default in complying with or acting in contravention of the Insurance Act or the IRDAI Act has been proposed to be increased from Rs. 1 crore to Rs. 10 crore. Now, insurance intermediaries have also been included under this provision. This would act as a deterrent, and encourage legal and regulatory compliance. Earlier, the fine of Rs. 1 crore, which we are now proposing to increase to Rs. 10 crore, was only applicable to the insurance companies and not for the intermediaries. Now, we are bringing both on board and both will be at Rs. 10 crore penalty so that there will be some deterrent from

compliance oversights, as a result of which many of the insurance policyholders suffer.

All these are the main features of this Act, and the last of the main feature is that an entity, for instance, engaged in the business of insurance will have to categorically use the name ?assurance or insurance company? in their names. You cannot operate any more by not having the word 'insurance' or 'assurance' in your name. So, it will directly relate to the common people saying, "Oh, this is a recognised insurance company". Without mentioning the word 'insurance', a lot of questions are raised as to, "Are they genuinely in the business of insurance? Who are they? Are they doing it? and so on".

Similarly, an insurance intermediary will have to necessarily indicate the nature of its business and service to identify itself with the kind of services that it extends. So, we hope that this will avoid mis-selling of policies and wrong sale with features which are not aligned with what is proposed. So, with these proposed changes, the insurance law will ensure accessibility and affordability of insurance to our citizens, meeting with the goal and objective of ?Insurance for All?.

But, besides this, there are one or two points which I will explain to the hon. Members who have raised these questions. Sir, should I name the Members who are not here, who raised the issues, or just say the points because it will benefit everybody else? ? (*Interruptions*)

Sir, the Government, as I said, has taken a lot of steps.

माननीय अध्यक्ष **:** सबका एक साथ मिलकर जनरल विषय बोल दीजिए । यदि आप एक-एक सदस्य का नाम लेने लग जाएंगे, तो हर मंत्री को फिर एक-एक सदस्य का नाम लेकर ही जवाब देना पड़ेगा । इस सिस्टम तो खत्म कर दीजिए, अन्यथा यदि आप किसी सदस्य का जवाब नहीं देना चाहें, तो फिर क्या करेंगे? फिर मैं कहूंगा कि इसका भी जवाब दीजिए । इसलिए आप जनरल विषय बोल दीजिए ।

SHRIMATI NIRMALA SITHARAMAN: Okay, Sir. So, I will explain how the Government has taken a lot of steps towards giving general coverage for the common people.

मैं उसमें एक विषय जरूर कहना चाह रही हूं । On affordable insurance schemes like the Jeevan Jyoti Suraksha Bima Yojana, we have seen 81 crore enrolments and we have settled the claims to the beneficiaries to the tune of Rs. 23,440 crore. So, those schemes which are aimed at the common poor citizens of India, are getting them

their money back when unfortunate incidents happen and the policy has to be invoked.

Ayushman Bharat Jan Arogya Yojana has benefited 12 crore families. This scheme provides free medical care of up to Rs. 5 lakh per family per year to the poor and underprivileged. So, 12 crore families were benefitted. Further, this scheme has also been opened for senior citizens, and accordingly, more than 80 lakh senior citizens have been enrolled under the scheme and Rs. 56,401 crore has been settled to the beneficiaries under this senior citizens? scheme. So, money has gone into the hands of people with whom they lived, meaning the senior citizens have lived. ? (*Interruptions*)

Sir, just to give a matter-of-fact data, currently, there are 74 insurance companies in the country, and out of these, 40 companies have FDI. I will give the numbers because hon. Member, Shri Lavu Srikrishna Devarayalu had asked me about the number of companies. I just want to highlight the fact about percentage of FDI and the number of insurance companies. As I said, a total of 74 insurance companies are there. In 10 of them, less than 26 per cent FDI is there. In 23 of them, between 26 per cent and 49 per cent FDI is there. In three of them, 49 per cent to 74 per cent FDI is there. There are four of them which have FDI at 74 per cent. So, I want to highlight this fact. This is another point which hon. Member Premachandran spoke and a few others have also spoken about. So, if there is a need for growing protection through insurance in this country, we need to have insurance more accessible. Enhancing FDI limit through Section 3 AA of the Bill to 100 per cent will enable global insurance to inject substantial capital directly, without waiting for domestic partner to invest capital in parallel. It is because we have heard a lot of these FDI people who want to come into this country searching for a joint venture partner. It is a mammoth effort. Now, by doing this, we are able to bring them to the country directly, and of course, all the Indian laws which are passed by this Parliament for LIC or insurance will apply to them. They are not coming to be without any regulation on them.

There was this question, ?why are we rushing this Bill?? This has been in discussion for quite some time. This Bill, of course, was put up to the Members through the portal even on the 14th. We are discussing the provisions of the Bill extensively now for almost four hours.

On the transparency point, I just want to highlight this. All life and health insurance companies are required to calculate and publish their claims settlement ratios

annually. It is a compulsion on them. This data is also collated and published by the insurance regulator in its Annual Report. So, there is no way that the details will remain secretive. It is for us to use and look at their websites. Every quarter they keep updating it, particularly health and life insurance.

Sir, I had given the data of different Bima Yojana. But there was a particular question: Does it cover the people of Uttar Pradesh? I want to answer to a Member who was here. Jeevan Jyoti Bima Yojana with a life insurance premium of Rs. 436 annually has 3.21 crore enrolments only in Uttar Pradesh.

Similarly, Suraksha Bima Yojana, which is an accident insurance at Rs. 20 per annum premium has 8.19 crore enrolments only in Uttar Pradesh. Ayushman Bharat Health Insurance which has Rs. 5 lakh health insurance has 7.43 crore beneficiaries and 67 lakh plus claims have already been settled only in Uttar Pradesh. उधर 7.43 करोड़ बेनिफिशरीज आयुष्मान भारत में हैं । In Uttar Pradesh, 15 lakh plus farmers are covered under Fasal Bima Yojana. ? (*Interruptions*) ? (व्यवधान) यूपी के अध्यक्ष हैं, so he can take it further. ? (*Interruptions*) ? मैं डाटा दे रही हूं ।

Sir, quite a few questions have been raised about the Fasal Bima Yojanaa that it is not effective. I just want to place the two options that are available for the sake of clarity. One is the traditional Fasal Bima Yojana, where the insurance company bears the full claim and also retains the entire premium. That is one option.

The second option is what is called the Cup and Cap Model. There are two variants under this model ? 80 to 110 or 60 to 130. Under these, the liability of the insurance company is capped at a fixed percentage, either 110 per cent or 130 per cent. If the claims go beyond this limit, the State Government has to bear the additional liability. Conversely, if the claims fall well below a certain percentage ? 80 per cent or 60 per cent ? the difference between this threshold and the actual claim ratio has to be borne and returned by the insurance companies. The States can make a choice at the time of floating the tenders. They can decide whether they want to be in one model or the other.

We have Hon. Supriya Sule ji, who normally comes with quite a lot of details when she asks a question. Maharashtra and Uttar Pradesh both operate the Fasal Bima Yojana on the 80 to 110 Cup and Cap Model. So, in that case, it will be for the insurance companies to bear the difference.

The concern regarding data protection is a very legitimate concern. Some Members did raise it. I just want to state that this Bill mandates the regulator or its

authorised agencies to collect the KYC data of the policyholders. The collection of this data will be in full compliance with the provisions of the Digital Personal Data Protection Act.

The provisions contained in the Bill will help in safeguarding the sensitive KYC information of the policyholder. Any sharing of information will be only with the express consent of the policyholder; otherwise, it will not be possible. The aim is to create insurance data repositories which will help insurance companies to underwrite policies better and to prevent insurance frauds.

These will be similar to credit information companies, the much-maligned ones which are now also getting corrected, like CIBIL in the banking sector. But this will be run more efficiently. Without explicit permission, no data will be collected. I think I have addressed most of the concerns raised by N. K. Premachandran ji.

Sir, again, there is a concern about insurance agents. There are 14 lakh insurance agents in this country, and their livelihood needs to be protected. I want to highlight, that the Government values the service of all insurance agents. We value them; we respect them; and, therefore, we will do only that which is going to help them. We also recognise their role in taking insurance products to the last mile. That is why, I want to thank the hon. Prime Minister for giving me a suggestion which we implemented in right earnest, with a view to initiating and bringing in this initiative of LIC called ?Beema Sakhi?.

This is one of the most appreciated schemes which has benefited women. The hon. Prime Minister launched it in December, 2024, under which close to two lakh women have been trained and deployed as agents. They can increase insurance coverage and take insurance products to every household, especially to cover women who are often left out of the protection net that insurance schemes can offer. So, on the issue of in surance agents, we are with you; we appreciate your concern; and we value them as well.

Sir, the Government also recognises the role of LIC. We have heard many Members speak, and rightly so, about the huge role of LIC in development, and the need to protect it. Of course, we want to protect it. We want to increase its reach. The Government recognizes the role of the LIC and it is through this Bill that we are trying to empower the LIC. That is why I explained that zonal offices do not need to wait for the Government to give them permission. They can go ahead. We are

giving a lot of professional liberty to the LIC and this will actually mean the LIC will have greater autonomy in its operations and capabilities.

As for clause 71, I think I have already explained it. There was this question which is a very important point. I want to highlight this. An hon. Member expressed certain misgivings about the proposed amendments. Let me clarify that this is an existing section. There is no attempt to dilute the said provision in Clause 71 section 116. On the contrary, the proposed amendment brings in greater transparency. Therefore, the apprehensions of the hon. Member are unfounded.

I would like to draw the attention of the hon. Members to section 116 of the current Act where there is no requirement for the Central Government to place notifications granting such an exemption before the Parliament. As the law prevails today, there is no need for me to come and lay any details to the Parliament under section 116. But what this proposed amendment is actually doing is that it is inserting a sub-section 2 to section 116 where any such order passed by the Central Government shall be laid before each House of the Parliament. That is the insertion we are making. This is a mission to bring more transparency and I hope that the hon. Member will appreciate that the proposed amendment for making the Executive more accountable to the Legislature. That is what we are doing now by introducing the section.

Sir, I come to my last two points. It was one of the hon. Members? observations that States were not consulted on the draft amendments. The draft amendments were shared with all States and Union Territories in a letter dated 26.11.2024, that is one year ago. We had given that for their comments and suggestions. States were consulted. Extensive stakeholders? consultations other than the States were also held with insurers, regulators, industry bodies, and public through the website of the Department of Financial Services. So, it will not be correct to say that we have not held stakeholder consultations.

Sir, I have mentioned about the money which was infused to make the companies profitable and that has given them a lot of market reach. There was a concern that public sector is weakening; private companies are coming to capture the market. No Sir, we have constantly supported our own companies. I told about Rs.17,450 crore which have been infused into these institutions. Today, they are all turning around and making profits.

With this, I hope I have addressed all the concerns and questions raised by the hon. Members and I appeal to you that we pass this Bill.

माननीय अध्यक्ष **:** प्रश्न यह है :

?कि बीमा अधिनियम, 1938, जीवन बीमा निगम अधिनियम, 1956 और बीमा विनियामक और विकास प्राधिकरण अधिनियम, 1999 का और संशोधन करने वाले विधेयक पर विचार किया जाए ।?

प्रस्ताव स्वीकृत हुआ ।

माननीय अध्यक्ष **:** अब सभा विधेयक पर खंडवार विचार करेगी ।

प्रश्न यह है :

?कि खंड 2 विधेयक का अंग बने ।?

प्रस्ताव स्वीकृत हुआ ।

खंड *2* विधेयक में जोड़ दिया गया ।

CLAUSE 3 Amendment of section 2

माननीय अध्यक्ष **:** श्री एन.के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 1 से 3 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, in clause 3, there are three amendments. That is along with the hospitalization. This may also be added because it includes all the expenses for treatment, both as in-patients and out-patients, including modern medicine and AYUSH. For the time being, AYUSH is not covered under this hospitalization. So, this may also be covered so that the customers may be benefitted. That amendment may be accepted. It is a harmless amendment.

माननीय अध्यक्ष **:** क्या आप संशोधन संख्या 1 से 3 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I beg to move:

Page 2, line 41,-

after ?hospitalisation?

insert ?or the expense for treatment both as inpatient and outpatient including modern and AYUSH?. (1)

Page 3, line 4,-

after ?hospitalisation?

insert ?or the expense for treatment both as inpatient and outpatient including modern medicine and AYUSH?.(2)

Page 4, line 1,-

after ?agents?

insert ?or insurance agents of all categories?. (3)

माननीय अध्यक्ष **:** अब मैं श्री एन.के. प्रेमचन्द्रन जी द्वारा खंड 3 में प्रस्तुत संशोधन संख्या 1 से 3 को सभा के समक्ष मतदान के लिए रखता हूं ।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए ।

माननीय अध्यक्ष **:** प्रश्न यह है :

?कि खंड 3 विधेयक का अंग बने ।?

प्रस्ताव स्वीकृत हुआ ।

खंड *3* विधेयक में जोड़ दिया गया ।

CLAUSE 4 Amendment of section 2C

माननीय अध्यक्ष **:** डॉ.टी. सुमति जी, क्या आप संशोधन संख्या 19 प्रस्तुत करना चाहती हैं?

DR. T. SUMATHY *ALIAS* THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH): Sir, I am not moving the amendment.

माननीय अध्यक्ष **:** प्रश्न यह है :

?कि खंड 4 विधेयक का अंग बने ।?

प्रस्ताव स्वीकृत हुआ ।

खंड *4* विधेयक में जोड़ दिया गया ।

CLAUSE 5 Amendment of section 2CA

माननीय अध्यक्ष **:** श्री एन.के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 4 प्रस्तुत करना चाहते हैं?

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, I am moving the Amendment. Insurance intermediary includes ? (*Interruptions*)

Sir, I beg to move:

Page 5, line 25,-

for ?shall not apply?

substitute ?shall apply? (4)

माननीय अध्यक्ष **:** अब मैं श्री एन.के. प्रेमचन्द्रन जी द्वारा खंड 5 में प्रस्तुत संशोधन संख्या 4 को सभा के समक्ष मतदान के लिए रखता हूं ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष **:** प्रश्न यह है :

?कि खंड 5 विधेयक का अंग बने ।?

प्रस्ताव स्वीकृत हुआ ।

खंड *5* विधेयक में जोड़ दिया गया ।

CLAUSE 6 Amendment of section 3

माननीय अध्यक्ष **:** श्री एन.के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 5 प्रस्तुत करना चाहते हैं?

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, along with financial condition, qualification or experience in the insurance sector may also be a ? (*Interruptions*) I am moving the amendment.

Sir, I beg to move:

Page 5, line 43,-

after ?financial condition?

insert ?,experience in the insurance sector?.(5)

माननीय अध्यक्ष **:** अब मैं श्री एन.के. प्रेमचन्द्रन जी द्वारा खंड 6 में प्रस्तुत संशोधन संख्या 5 को सभा के समक्ष मतदान के लिए रखता हूं ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष **:** प्रश्न यह है :

?कि खंड 6 विधेयक का अंग बने ।?

प्रस्ताव स्वीकृत हुआ ।

खंड *6* विधेयक में जोड़ दिया गया ।

CLAUSE 7 Insertion of new section 3AA

माननीय अध्यक्ष **:** श्री एन.के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 6 से 8 प्रस्तुत करना चाहते हैं?

SHRI N.K. PREMACHANDRAN (KOLLAM): The FDI limit may be brought down to 49 per cent. That is my amendment.

I beg to move:

Page 6, line 19,-

for ?may extend upto one hundred*per cent*?

substitute ?shall be limited upto forty nine *per cent*? (6)

Page 6, lines 23 and 24,-

for ?may extend upto one hundred*per cent*?

substitute ?shall be limited upto forty nine *per cent*? (7)

Page 6, line 24,-

for ?insurance sector?

substitute ?public sector insurance?. (8)

माननीय अध्यक्ष **:** अब मैं श्री एन.के. प्रेमचन्द्रन जी द्वारा खंड 7 में प्रस्तुत संशोधन संख्या 6 से 8 को सभा के समक्ष मतदान के लिए रखता हूं ।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए ।

माननीय अध्यक्ष **:** एडवोकेट चन्द्र शेखर जी, क्या आप संशोधन संख्या 11 प्रस्तुत करना चाहते हैं?

ADV. CHANDRA SHEKHAR (NAGINA): Sir, I am moving the amendment.

Sir, I beg to move:

Page 6, line 19,-

for ?one hundred?

substitute ?seventy-six? (11)

माननीय अध्यक्ष **:** अब मैं एडवोकेट चन्द्र शेखर जी द्वारा खंड 7 में प्रस्तुत संशोधन संख्या 11 को सभा के समक्ष मतदान के लिए रखता हूं ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष **:** श्री बेनी बेहनन - उपस्थित नहीं I

डॉ.टी. सुमति जी, क्या आप संशोधन संख्या 20 और 21 प्रस्तुत करना चाहती हैं?

DR. T. SUMATHY *ALIAS* THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH): Sir, I am moving the amendment:

Sir, I beg to move:

Page 6, line 19,-

for ?may extend upto one hundred *per cent*?

substitute ?, subject to prior approval of Parliament

by a resolution and mandatory consultation with State Governments,?. (20)

Page 6, *after* line 21,-

insert ?Provided that no foreign investor shall exercise controlling interest in matters

affecting policyholder protection, pricing

of health insurance products, or social

sector obligations.?. (21)

माननीय अध्यक्ष **:** अब मैं डॉ. टी. सुमति जी द्वारा खंड 7 में प्रस्तुत संशोधन संख्या 20 और 21 को सभा के समक्ष मतदान के लिए रखता हूं ।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए ।

माननीय अध्यक्ष **:** प्रश्न यह है :

?कि खंड 7 विधेयक का अंग बने ।?

प्रस्ताव स्वीकृत हुआ ।

खंड *7* विधेयक में जोड़ दिया गया ।

CLAUSE 8 Amendment of section 6

माननीय अध्यक्ष **:** एडवोकेट चन्द्र शेखर जी, क्या आप संशोधन संख्या 13 प्रस्तुत करना चाहते हैं?

ADV. CHANDRA SHEKHAR (NAGINA): Sir,

Sir, I beg to move:

Page 6, line 33,-

for ?one thousand crore,?

substitute ?ten thousand crore?. (13)

सर, एक हजार करोड़ रुपये वालों को मौका दिया जा रहा है । मेरी मांग है कि इसको 10 हजार करोड़ रुपये किया जाए ।

माननीय अध्यक्ष **:** आप 10 हजार करोड़ रुपये का क्या करेंगे?

...(व्यवधान)

माननीय अध्यक्ष **:** अब मैं एडवोकेट चन्द्र शेखर जी द्वारा खंड 8 में प्रस्तुत संशोधन संख्या 13 को सभा के समक्ष मतदान के लिए रखता हूं ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष **:** प्रश्न यह है :

?कि खंड 8 विधेयक का अंग बने ।?

प्रस्ताव स्वीकृत हुआ ।

खंड *8* विधेयक में जोड़ दिया गया ।

खंड *9* से *14* विधेयक में जोड़ दिए गए ।

CLAUSE 15 Substitution of new sections for section 14

माननीय अध्यक्ष **:** श्री एन.के.प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 9 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, before rejecting the claim of settlement, a reasonable opportunity of being heard be provided to the claimant.

I beg to move:

Page 8, line 22, -

after ?date of rejection?

insert ?with evidence that reasonable opportunity of being heard has been given to the claimant before rejection of claim?. (9)

माननीय अध्यक्ष**:** अब मैं श्री एन. के. प्रेमचन्द्रन द्वारा खंड 15 में प्रस्तुत संशोधन संख्या 9 को सभा के समक्ष मतदान के लिए रखता हूं ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष **:** प्रश्न यह है :

?कि खंड 15 विधेयक का अंग बने ।?

प्रस्ताव स्वीकृत हुआ ।

खंड *15* विधेयक में जोड़ दिया गया ।

खंड *16* से *19* विधेयक में जोड़ दिए गए ।

CLAUSE 20 Substitution of new section for section 27

माननीय अध्यक्ष **:** डॉ. टी.सुमति जी, क्या आप संशोधन संख्या 22 प्रस्तुत करना चाहती हैं?

DR. T. SUMATHY *ALIAS* THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH): Sir, I beg to move:

Page 11, line 12, -

after ?social sector,?

insert ?including State-specific social security, public health insurance schemes and rural insurance programmes,?. (22)

माननीय अध्यक्ष**:** अब मैं डॉ. टी. सुमति जी द्वारा खंड 20 में प्रस्तुत संशोधन संख्या 22 को सभा के समक्ष मतदान के लिए रखता हूं ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष **:** प्रश्न यह है :

?कि खंड 20 विधेयक का अंग बने ।?

प्रस्ताव स्वीकृत हुआ ।

खंड *20* विधेयक में जोड़ दिया गया ।

खंड *21* से *43* विधेयक में जोड़ दिए गए ।

CLAUSE 44 Amendment of section 51

माननीय अध्यक्ष **:** श्री के. राधाकृष्णन जी, क्या आप संशोधन संख्या 15 प्रस्तुत करना चाहते हैं?

SHRI K. RADHAKRISHNAN (ALATHUR): Sir, I beg to move:

Page 16, lines 43 and 44, -

for ?two hundred fifty rupees,?

substitute ?fifty rupees?. (15)

माननीय अध्यक्ष**:** अब मैं श्री के. राधाकृष्णन जी द्वारा खंड 44 में प्रस्तुत संशोधन संख्या 15 को सभा के समक्ष मतदान के लिए रखता हूं ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष **:** प्रश्न यह है :

?कि खंड 44 विधेयक का अंग बने ।?

प्रस्ताव स्वीकृत हुआ ।

खंड *44* विधेयक में जोड़ दिया गया ।

खंड *45* से *67* विधेयक में जोड़ दिए गए ।

CLAUSE 68 Amendment of section 114A

माननीय अध्यक्ष **:** डॉ. टी.सुमति जी, क्या आप संशोधन संख्या 23 प्रस्तुत करना चाहती हैं?

DR. T. SUMATHY *ALIAS* THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH): Sir, I beg to move:

Page 20, *after* line 44, -

insert ?(d) ensuring representation of State Governments and policyholder groups while framing regulations having financial or social impact.?. (23)

माननीय अध्यक्ष**:** अब मैं डॉ. टी. सुमति जी द्वारा खंड 68 में प्रस्तुत संशोधन संख्या 23 को सभा के समक्ष मतदान के लिए रखता हूं ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष **:** प्रश्न यह है :

?कि खंड 68 विधेयक का अंग बने ।?

प्रस्ताव स्वीकृत हुआ ।

खंड *68* विधेयक में जोड़ दिया गया ।

खंड *69* और *70* विधेयक में जोड़ दिए गए ।

CLAUSE 71 Substitution of new section for section 116

माननीय अध्यक्ष **:** एडवोकेट चन्द्र शेखर जी, क्या आप संशोधन संख्या 16 प्रस्तुत करना चाहते हैं?

? (व्यवधान)

एडवोकेट चन्द्र शेखर **(**नगीना**) :** सर, ये खुद तो कुछ सीखते नहीं हैं और अगर कोई सीख रहा है तो ऐसे में मैं क्या कर सकता हूँ?

सर, मैं यह कह रहा हूँ कि इस क्लॉज में यह कहा गया है कि पार्लियामेंट में छूट देने के बाद हम लोग रखेंगे । मेरी राय है कि इसे पार्लियामेंट के दोनों सदनों में रखा जाए और उसके बाद छूट दी जाए ।

I beg to move:

Page 23, line 14, -

after ?Parliament?

insert ?and such order shall have no effect unless each House of Parliament passes Resolution approving the order within fifteen days from the date of its laying?. (16)

माननीय अध्यक्ष**:** अब मैं एडवोकेट चन्द्र शेखर जी द्वारा खंड 71 में प्रस्तुत संशोधन संख्या 16 को सभा के समक्ष मतदान के लिए रखता हूं ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष **:** प्रश्न यह है :

?कि खंड 71 विधेयक का अंग बने ।?

प्रस्ताव स्वीकृत हुआ ।

खंड *71* विधेयक में जोड़ दिया गया ।

खंड *72* से *95* विधेयक में जोड़ दिए गए ।

CLAUSE 1

Short title and commencement

माननीय अध्यक्ष **:** श्री के. राधाकृष्णन जी, क्या आप संशोधन संख्या 10 प्रस्तुत करना चाहते हैं?

SHRI K. RADHAKRISHNAN (ALATHUR): Sir, I am moving my amendment. I beg to move:

Page 1, line 5 to 6,-

for ?Sabka Bima Sabki Raksha (Amendment Insurance Laws) Act, 2025?

Substitute ?Insurance Laws (Amendment) Act, 2025?. (10)

माननीय अध्यक्ष **:** अब मैं श्री के. राधाकृष्णन द्वारा खंड 1 में प्रस्तुत संशोधन संख्या 10 को सभा के समक्ष मतदान के लिए रखता हूं ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष **:** प्रश्न यह है :

?कि खंड 1 विधेयक का अंग बने?

प्रस्ताव स्वीकृत हुआ ।

खंड *1* विधेयक में जोड़ दिया गया ।

अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए ।

माननीय अध्यक्ष **:** मंत्री जी प्रस्ताव करें कि विधेयक को पारित किया जाए ।

SHRIMATI NIRMALA SITHARAMAN: Sir, I rise to move:

?That the Bill be passed.?

माननीय अध्यक्ष **:** प्रश्न यह है:

?कि विधेयक पारित किया जाए?

प्रस्ताव स्वीकृत हुआ ।

———

माननीय अध्यक्ष **:** अभी एक बिल और चलेगा, आप उठ क्यों रहे हो?

? (व्यवधान)

माननीय अध्यक्ष **:** क्या आप सब तैयार हैं?

? (व्यवधान)

माननीय अध्यक्ष **:** सभा की सहमति नहीं है, तो कल चलाएंगे, लेकिन कल देर रात तक बैठना है ।

? (व्यवधान)

माननीय अध्यक्ष **:** सभा की कार्यवाही कल बुधवार, दिनांक 17 दिसंबर, 2025 को प्रात: ग्यारह बजे तक के लिए स्थगित की जाती है ।

20.41 hrs

The Lok Sabha then adjourned till Eleven of the Clock

on Wednesday, December 17, 2025/Agrahayana 26, 1947 (Saka).

———

***** Introduced with the recommendation of the President.

***** Moved with the recommendation of the President.

?.. English translation of this part of Speech was originally delivered in Malayalam.